

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, February 8, 1960/Magha 19, 1881 (Saka)

No. 345

1. Oath or Affirmation

Shri D. C. Mallik made and subscribed the oath in English and took his seat in the House.

2. President's Address—laid on the Table

Secretary laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 8th February, 1960.

3. 'Parliamentary Committees—Summary of Work'—laid on the Table

Secretary laid on the Table a copy of the 'Parliamentary Committees—Summary of Work', pertaining to the Ninth Session of the Second Lok Sabha.

4. Bill as amended by Rajya Sabha—laid on the Table

Secretary laid on the Table the Dowry Prohibition Bill, 1959, which had been returned by Rajya Sabha with amendments.

5. President's assent to Bills

(i) Secretary laid on the Table following Bills passed by the Houses of Parliament during the last Session and assented to by the President since the last report made to the House on the 21st December, 1959:—

- (1) The Appropriation (No. 8) Bill, 1959.
- (2) The Sugar (Special Excise Duty) Bill, 1959.
- (3) The Mineral Oils (Additional Duties of Excise and Customs) Amendment Bill, 1959.
- (4) The Indian Tariff (Amendment) Bill, 1959.
- (5) The Married Women's Property (Extension) Bill, 1959.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following Bills passed by the Houses of Parliament during the last Session and assented to by the President since the last report made to the House on the 21st December, 1959:—

- (1) The Securities Contracts (Regulation) Amendment Bill, 1959.

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- (2) The Kerala State Legislature (Delegation of Powers) Bill, 1959.
- (3) The Haj Committee Bill, 1959.
- (4) The Indian Penal Code (Amendment) Bill, 1959.
- (5) The Arms Bill, 1959.
- (6) The Andhra Pradesh and Madras (Alteration of Boundaries) Bill, 1959.
- (7) The Indian Statistical Institute Bill, 1959.
- (8) The Mines (Amendment) Bill, 1959.
- (9) The Constitution (Eighth Amendment) Bill, 1959.

6. Obituary reference

The Speaker made a reference to the passing away of Shri M. C. Shah who was a member of the Provisional Parliament.

Thereafter members stood in silence for a short while as a mark of respect.

7. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the National Shipping Board Rules, 1960, published in Notification No. G.S.R. 92 dated the 23rd January, 1960, under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.
- (2) A copy of the Bombay Labour Welfare Board (Reconstitution) Order, 1959, published in Notification No. G.S.R. 1357 dated the 12th December, 1959, under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957.
- (3) A copy of each of the following Notifications under sub-section (2) of Section 3 of the All India Services Act, 1951:—
 - (i) G.S.R. No. 4 dated the 2nd January, 1960 as corrected by Notification No. G.S.R. 88 dated the 23rd January, 1960, G.S.R. No. 32 dated the 9th January, 1960 and G.S.R. Nos. 53 and 54 dated the 16th January, 1960, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
 - (ii) G.S.R. No. 30 dated the 9th January, 1960 making certain amendment to the All India Services (Discipline and Appeal) Rules, 1955.
 - (iii) G.S.R. No. 31 dated the 9th January, 1960 making certain amendment to the All India Services (Leave) Rules, 1955.
- (4) A copy of statement on the results of the tests carried out by different organisations on the batch of Pimpri Penicillin from which the vial used for the treatment of late Shri V. D. Tripathi was drawn.
- (5) A copy of Notification No. G.S.R. 1387 dated the 19th December, 1959, under Section 38 of the Central Excises and Salt Act, 1944, making certain amendment to the Central Excise Rules, 1944.

- (6) A copy of each of the following Notifications under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956:—
- (i) G.S.R. No. 1388 dated the 19th December, 1959.
 - (ii) G.S.R. No. 1390 dated the 19th December, 1959.
 - (iii) G.S.R. No. 1391 dated the 19th December, 1959.
 - (iv) G.S.R. No. 7 dated the 2nd January, 1960.
 - (v) G.S.R. No. 9 dated the 2nd January, 1960.
- (7) A copy of Notification No. G.S.R. 1392 dated the 19th December, 1959, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1959.
- (8) A copy of Notification No. G.S.R. 1360 dated the 12th December, 1959, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1959.
- (9) A copy of Notification No. G.S.R. 1362 dated the 12th December, 1959 under sub-section (4) of Section 43B of the Sea Customs Act, 1878.

8. Reports of Joint Committees

Shri Govind Ballabh Pant presented the following Reports:—

- (i) Report of the Joint Committee on the Delhi Land Holdings (Ceiling) Bill, 1959.
- (ii) Report of the Joint Committee on the Tripura Land Revenue and Land Reforms Bill, 1959.
- (iii) Report of the Joint Committee on the Manipur Land Revenue and Land Reforms Bill, 1959.

9. Extension of time for presentation of report of Joint Committee

Sardar Hukam Singh moved that the time appointed for the presentation of the Report of the Joint Committee on the Companies (Amendment) Bill, 1959, be further extended up to the last day of the first week of the next session.

The motion was adopted.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 9th February, 1960).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, February 9, 1960/Magha 20, 1881 (Saka)

No. 346

1. Starred Questions

Thirty-one Starred Questions (Nos. 1 to 31) were put down on the order paper out of which nineteen were called. Original notices of Starred Question Nos. 5 and 16 were received in Hindi.

Nineteen Starred Questions (Nos. 1 to 19) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Twenty-three Unstarred Questions (Nos. 1 to 23) were put down on the order paper. Original notices of Unstarred Question Nos. 5 and 8 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Withdrawal of Members

Sarvashri R. K. Khadilkar, Nath Pai, Hem Barua, Yadav Narayan Jadhav and Prabhu Narain Singh withdrew from the House for the day in accordance with the direction of the Speaker.

4. Suspension of Member

Shri Jagdish Awasthi was suspended from the service of the House for seven days.

5. Papers laid on the Table

The following papers were laid on the Table—

(1) A copy of each of the following Notifications:—

- (i) Notification No. G.S.R. 1408 dated the 26th December, 1959, under sub-section (3) of Section 641 of the Companies Act, 1956.

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- (ii) Notification No. S.O. 2831 dated the 28th December, 1959 making certain further amendments to the Cotton Textiles (Production by Handloom) Control Order, 1958, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (iii) A copy of each of the following Notifications issued under Section 15 of the Industries (Development and Regulation) Act, 1951:—
 - (a) S.O. No. 2800 dated the 21st December, 1959.
 - (b) S.O. No. 2858 dated the 24th December, 1959.
- * (2) A copy of each of the following Notifications making certain further amendments to the Khadi and Village Industries Commission Rules, 1957, under sub-section (3) of Section 26 of the Khadi and Village Industries Commission Act, 1956:—
 - (a) G.S.R. No. 1007 dated the 5th September, 1959.
 - (b) G.S.R. No. 1165 dated the 24th October, 1959.
 - (c) G.S.R. No. 1198 dated the 31st October, 1959.
- (3) A copy of Notification No. G.S.R. 386 dated the 17th May, 1958 making certain amendments to the Registration and Licensing of Industrial Undertakings Rules, 1952, under sub-section (4) of Section 30 of the Industries (Development and Regulation) Act, 1951.
- (4) A copy of Notification No. G.S.R. 62 dated the 16th January, 1960 making certain amendment to the Salt (Reserve Stock) Order, 1955, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (5) A copy of Notification No. S.O. 71 dated the 9th January, 1960 under sub-section (2) of Section 3 of the Khadi and Village Industries Commission Act, 1956.
- (6) A copy of statement of main conclusions of the Second Session of the Industrial Committee on jute held in Calcutta on the 11th December, 1959.
- (7) A copy of Statement regarding the repairs to the Hoist Chamber of Bhakra Dam.
- ** (8) A copy of the Standards of Weights and Measures (Conversion of Railway Mileage) Rules, 1959, published in Notification No. S.O. 2665, dated the 5th December, 1959, under sub-section (3) of Section 17 of the Standards of Weights and Measures Act, 1956.
- (9) A copy of Statement in supersession of Statement II laid on the 15th December, 1959 in reply to Starred Question No. 875 by Sarvashri Prakash Vir Shastri, Radheshyam Ramkumar Morarka and Hem Raj regarding Trade with China.

*The notifications were previously laid on the Table on the 24th November, 1959 and were re-laid under Rule 234(2) of the Rules of Procedure.

**The rules were previously laid on the Table on the 18th December, 1959 and were re-laid under Rule 234(2) of the Rules of Procedure.

†(10) A copy of Notification No. G.S.R. 1249 dated the 14th November, 1959, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955.

(11) A copy of Notification No. G.S.R. 122 dated the 30th January, 1960 under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955.

6. Question of Privilege

With regard to the question of privilege sought to be raised by Shri Surendranath Dwivedy on the 21st December, 1959, about publication of an expunged portion of the proceedings of the House dated the 16th December, 1959, in the Free Press Journal, the Speaker informed the House that an unconditional apology had since been tendered by the editor.

The House accepted the apology and agreed to drop the matter.

7. Statement by Prime Minister

The Prime Minister made a statement on the results of the Minister-level Indo-West Pakistan Border Conference held in January, 1960 and also laid on the Table a copy thereof.

8. Statement by Minister of Finance

The Minister of Finance made a statement on the Indo-Pakistan Financial talks held in New Delhi from 31st December, 1959 to 3rd January, 1960.

9. Government Bill—Passed

The Geneva Conventions Bill, 1959

The motion for consideration of the Bill was moved by Shri V. K. Krishna Menon.

The following members took part in the debate:—

- (1) Shri S. C. Gupta
- (2) Shri Naushir Bharucha
- (3) Shri K. R. Achar
- (4) Shri Jaganatha Rao
- (5) Shri Aurobindo Ghosal
- (6) Shri K. T. K. Tangamani
- (7) Shri Diwan Chand Sharma
- (8) Shri Shree Narayan Das
- (9) Shri C. R. Narasimhan

Shri V. K. Krishna Menon replied to the debate.

† The Notification was previously laid on the Table on the 4th December, 1959 and was re-laid under Rule 234(2) of the Rules of Procedure.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 20 and First to Fourth Schedules were adopted.

Clause 1 and the Enacting Formula were adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri V. K. Krishna Menon.

The motion was adopted and the Bill, as amended, was passed.

10. Government Bill—under consideration

The Displaced Persons (Compensation and Rehabilitation) Second Amendment Bill, 1959.

The motion for consideration of the Bill was moved by Shri Mehr Chand Khanna.

The following members took part in the debate:—

- (1) Shri Ajit Singh Sarhadi
- (2) Shri Diwan Chand Sharma
- (3) Chaudhary Pratap Singh Daulta
- (4) Pandit Thakur Das Bhargava (*Speech unfinished*)

The discussion was not concluded.

11. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Forty-seventh Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 10th February, 1960).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, February 10, 1960/Magha 21, 1881 (Saka)

No. 347

1. Starred Questions

Thirty three Starred Questions (Nos. 32 to 64) were put down on the order paper out of which thirteen were called. Original notices of Starred Questions Nos. 36, 37, 49, 50, 54, 58 and 63 were received in Hindi.

Thirteen Starred Questions (Nos. 32 to 44) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Thirty Unstarred Questions (Nos. 24—53) were put down on the order paper. Original notice of Unstarred Question No. 53 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following Notifications under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885 making certain further amendments to the Indian Telegraph Rules, 1951:—

- (i) G.S.R. No. 990 dated the 29th August, 1959.
- (ii) G.S.R. No. 1428 dated the 31st December, 1959.
- (iii) G.S.R. No. 91 dated the 23rd January, 1960.

- (2) A copy of each of the following Notifications under Section 58 of the Delhi Development Act, 1957:—

- * (i) G.S.R. No. 944 dated the 15th August, 1959 containing the Delhi Development Authority (Maintenance of Current Accounts) Rules, 1959.

- * (ii) S.O. No. 1709 dated the 1st August, 1959.

*The notification was previously laid on the Table on the 25th November, 1959 and was re-laid under Rule 234(2) of the Rules of Procedure.

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- *(iii) G.S.R. No. 1069 dated the 19th September, 1959 containing the Delhi Development (Grant of Allowance to non-official members of the Advisory Council) Rules, 1959.
- *(iv) G.S.R. No. 1174 dated the 24th October, 1959 making certain amendment to the Delhi Development (Grant of Allowance to the non-official members of the Advisory Council) Rules, 1959.
- †(v) G.S.R. No. 1348 dated the 5th December, 1959 containing the Delhi Development (Master Plan and Zonal Development Plan) Rules, 1959.
- †(vi) G.S.R. No. 1349 dated the 5th December, 1959 containing the Delhi Development (Miscellaneous) Rules, 1959.

(3) A copy of each of the following papers:—

- (i) Notification No. G.S.R. 14 dated the 2nd January, 1960 making certain further amendments to the Fertiliser (Control) Order, 1957 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (ii) Annual Report of the Indian Council of Agricultural Research for 1956-57.
- (4) A copy of the Notification No. F. 12(235)/58 dated the 26th November, 1959 under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, making certain amendments to the Delhi Motor Vehicles Rules, 1940, published in Delhi Gazette.
- (5) A copy of each of the following Notifications, under sub-section (4) of Section 22 of the Rice Milling Industry (Regulation) Act, 1958 making certain amendments to the Rice Milling Industry (Regulation and Licensing) Rules, 1959:—

** (a) G.S.R. No. 1129 dated the 12th October, 1959.

‡ (b) G.S.R. No. 1276 dated the 21st November, 1959.

(6) A copy of each of the following Notifications, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

- (a) G.S.R. No. 15 dated the 2nd January, 1960.
- (b) G.S.R. No. 38 dated the 9th January, 1960 making certain amendment to the Sugar (Movement Control) Order, 1959.
- (c) G.S.R. No. 1400 dated the 21st December, 1959.
- (d) G.S.R. No. 1401 dated the 21st December, 1959 containing the Rice (Eastern Zone) Movement Control Order, 1959.
- (e) G.S.R. No. 1402 dated the 21st December, 1959 containing the Calcutta Rice (Movement Control) Order, 1959.

*The notification was previously laid on the Table on the 25th November, 1959 and was re-laid under Rule 234(2) of the Rules of Procedure.

† The notification was previously laid on the Table on the 21st December, 1959 and was re-laid under Rule 234(2) of the Rules of Procedure.

**The notification was previously laid on the Table on the 23rd November, 1959 and was re-laid under Rule 234(2) of the Rules of Procedure.

‡The notification was previously laid on the Table on the 30th November, 1959 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (f) G.S.R. No. 1419 dated the 23rd December, 1959 making certain amendments to the Uttar Pradesh Paddy and Rice (Restriction on Movement) Order, 1958.
- (g) G.S.R. No. 1420 dated the 23rd December, 1959 containing the Rice (Uttar Pradesh) Price Control Order, 1959.
- (h) G.S.R. No. 1423 dated the 24th December, 1959.
- (i) G.S.R. No. 1426 dated the 29th December, 1959 making certain amendment to the Rice (Madhya Pradesh) Second Price Control Order, 1958.
- (j) G.S.R. No. 18 dated the 2nd January, 1960 making certain further amendment to the Wheat Roller Flour Mills (Licensing and Control) Order, 1957.
- (k) G.S.R. No. 27 dated the 1st January, 1960 making certain amendment to the Rice (Uttar Pradesh) Price Control Order, 1959.
- (l) G.S.R. No. 28 dated the 1st January, 1960.
- (m) G.S.R. No. 29 dated the 1st January, 1960 containing the Rice and Paddy (Assam) Price Control Order, 1960.
- (n) G.S.R. No. 51 dated the 12th January, 1960 making certain amendment to the Rice and Paddy (Assam) Price Control Order, 1960.
- (o) G.S.R. No. 119 dated the 30th January, 1960 making certain amendment to the Rice (Northern Zone) Movement Control Order, 1958.
- (p) G.S.R. No. 120 dated the 30th January, 1960 making certain amendment to the Punjab Paddy (Export Control) Order, 1959.
- (q) G.S.R. No. 121 dated the 30th January, 1960 making certain further amendment to the Inter-Zonal Wheat Movement Control Order, 1957.
- (r) G.S.R. No. 123 dated the 29th January, 1960 making certain amendment to the Rice (Eastern Zone) Movement Control Order, 1959.
- (s) G.S.R. No. 124 dated the 29th January, 1960 making certain amendment to the Calcutta Rice (Movement Control) Order, 1959.
- (t) G.S.R. No. 125 dated the 29th January, 1960.

4. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Fifty-fifth Report of the Committee on Private Members' Bills and Resolutions.

5. Statement by Minister of State in the Ministry of Transport and Communications

The Minister of State in the Ministry of Transport and Communications made a statement correcting the replies given on the 16th December, 1959 to Supplementaries by Shri Subodh Hansda on Starred Question No. 923 regarding Transmitting Stations on East and West Coasts.

[P.T.O.]

6. Suspension of Member

The order of suspension of Shri Jagdish Awasthi from the service of the House passed on the 9th February, 1960 was cancelled.

7. Statement by Minister of Transport and Communications

The Minister of Transport and Communications laid on the Table a statement on accidents to Indian Airlines Dakota near Zero Headquarters of Subansiri Division on the 30th December, 1959 and near Taksing in NEFA on the 3rd January, 1960.

8. Statement by Minister of Mines and Oil

The Minister of Mines and Oil made a statement on the Cambay oil well accident occurred on the 1st February, 1960.

9. Motion re Forty-Seventh Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Forty-seventh Report of the Business Advisory Committee presented to the House on the 9th February, 1960.”

The motion was adopted.

10. Government Bill—Passed

The Displaced Persons (Compensation and Rehabilitation) Second Amendment Bill, 1959

Discussion on the motion for consideration of the Bill moved on the 9th February, 1960, continued.

The following members took part in the debate:—

- (1) Pandit Thakur Das Bhargava
- (2) Lala Achint Ram
- (3) Shri Ranbir Singh Chaudhuri
- (4) Shrimati Subhadra Joshi
- (5) Shri Sinhasan Singh
- (6) Shri Mool Chand Jain
- (7) Shri Radha Raman.

Shri Mehr Chand Khanna replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 6 were adopted as amended.

Clauses 3 to 5 and 8 to 12 were adopted.

Clause 7 was negatived.

Clause 1 and the Enacting Formula were also adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Mehr Chand Khanna.

The motion was adopted and the Bill, as amended, was passed.

11. Government Bill—under consideration

The Administration of Evacuee Property (Amendment) Bill, 1959

The motion for consideration of the Bill was moved by Shri Mehr Chand Khanna.

The following members took part in the debate:—

- (1) Pandit Thakur Das Bhargava
- (2) Chaudhary Pratap Singh Daulta
- (3) Shri Mool Chand Jain
- (4) Shri Arun Chandra Guha
- (5) Shri Diwan Chand Sharma (*Speech unfinished*).

The discussion was not concluded.

12. Half-an-hour discussion on matters arising out of answer to question

Pandit Dwarka Nath Tiwary raised a half-an-hour discussion on points arising out of the answers given on the 8th December, 1959 to Starred Question No. 657 regarding conversion of Super-constellations as passenger cargo planes.

Shri Ahmed Mohiuddin replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 11th February, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, February 11, 1960/Magha 22, 1881 (Saka)

No. 348

1. Starred Questions

Twenty-five Starred Questions (Nos. 65—89) were put down on the order paper out of which seventeen were called. Original notices of Starred Questions Nos. 66 and 82 were received in Hindi.

Thirteen Starred Questions (Nos. 65—69, 71—75, 78, 80 and 81) were orally answered and supplementary questions were asked on twelve of them. Replies to the remaining questions (including Starred Questions Nos. 70, 76, 77 and 79 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Twenty-seven Unstarred Questions (Nos. 54—77 and 79—81) and a statement by the Minister of Steel, Mines and Fuel correcting the reply given on the 18th November, 1959 to part (b) of Unstarred Question No. 149 were put down on the order paper. Unstarred Question No. 78 was transferred to the list of questions for the 17th February, 1960. Replies to Unstarred Questions and the statement referred to above were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- *(1) A copy of Notification No. F. 4(54)/59-Fin. (E) dated the 26th November, 1959 published in Delhi Gazette under sub-section (4) of Section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi, making certain further amendments to the Delhi Sales Tax Rules, 1951.
- (2) A copy of Notification No. S.O. 206 dated the 23rd January, 1960 under sub-section (3) of Section 8 of the Coal Mines (Conservation and Safety) Act, 1952.

*The notification was previously laid on the Table on the 17th December, 1959 and was re-laid under Rule 234(2) of the Rules of Procedure.

[P.T.O.]

* (3) A copy of Notification No. G.S.R. 861 dated the 25th July, 1959 under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, making certain further amendments to the Mining Leases (Modification of Terms) Rules, 1956.

(4) A copy of Notification No. S.O. 341 dated the 3rd February, 1960 under sub-section (3) of Section 28 of the Representation of the People Act, 1950, making certain further amendments to the Representation of the People (Preparation of Electoral Rolls) Rules, 1956.

† (5) A copy of Notification No. G. O. MS. 408/59 dated the 15th May, 1959 under sub-section (3) of Section 13 of the Kerala Cinemas (Regulation) Act, 1958 read with clause (b) of the proclamation dated the 31st July, 1959, issued by the President in relation to the State of Kerala, published in Kerala Gazette making certain amendment to the Kerala Cinemas (Regulation) Rules, 1958.

† (6) A copy of each of the following Notifications, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, read with clause (b) of the proclamation dated the 31st July, 1959 issued by the President in relation to the State of Kerala, published in Kerala Gazette:—

(a) Notification No. T.B. 1-10008/56/PW dated the 1st June, 1959 making certain amendments to the Travancore-Cochin Motor Vehicles Rules, 1952.

(b) Notification No. T.B. 1-10008/56/PW dated the 1st June, 1959 making certain amendments to the Madras Motor Vehicles Rules, 1940.

† (7) A copy of each of the following Notifications under sub-section (5) of Section 43 of the Kerala Weights and Measures (Enforcement) Act, 1958, read with clause (b) of the proclamation dated the 31st July, 1959 issued by the President in relation to the State of Kerala, published in Kerala Gazette making certain amendments to the Kerala Weights and Measures (Enforcement) Rules, 1958:—

(a) Notification No. 14587/E1/59/Rev. dated the 12th June, 1959.

(b) Notification No. 19603/E1/59/Rev. dated the 7th July, 1959.

(c) Notification No. 22537/E1/59/Rev. dated the 11th August, 1959.

§ (8) a copy of Notification No. 17551/59/PW/T1, dated the 10th September, 1959 under sub-section (2) of Section 11 of the Madras Motor Vehicles Taxation Act, 1931 read with clause (b) of the

*The notification was previously laid on the Table on the 26th November, 1959 and was re-laid under Rule 234(2) of the Rules of Procedure.

†The notifications were previously laid on the Table on the 9th December, 1959 and were re-laid under Rule 234(2) of the Rules of Procedure.

‡The notifications were previously laid on the Table on the 17th December, 1959 and were re-laid under Rule 234(2) of the Rules of Procedure.

§The notification was previously laid on the Table on the 17th December, 1959 and was re-laid under Rule 234(2) of the Rules of Procedure.

proclamation dated the 31st July, 1959, issued by the President in relation to the State of Kerala, published in Kerala Gazette.

†(9) a copy of Notification No. G.O. (P) 552, dated the 2nd June, 1959 under sub-section (2) of Section 10 of the Payment of Salaries and Allowances Act, 1951 read with clause (b) of the proclamation, dated the 31st July, 1959, issued by the President in relation to the State of Kerala, published in Kerala Gazette containing the Kerala Ministers' and Speaker's Travelling Allowance and Daily Allowance Rules, 1959.

(10) A copy of each of the following Notifications under Section 43 of the Copyright Act, 1957 making certain amendments to the International Copyright Order, 1954:—

(i) S.O. No. 57 dated the 6th January, 1960.

(ii) S.O. No. 106 dated the 13th January, 1960.

4. Messages from Rajya Sabha

Secretary reported two messages from Rajya Sabha that at its sitting held on the 9th February, 1960, Rajya Sabha had passed the following Bills:—

(1) The Imports and Exports (Control) Amendment Bill, 1960.

(2) The Cotton Transport (Amendment) Bill, 1960.

5. Bills passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the following Bills as passed by Rajya Sabha:—

(1) The Imports and Exports (Control) Amendment Bill, 1960.

(2) The Cotton Transport (Amendment) Bill, 1960.

6. Calling attention to matter of Urgent Public Importance

Shri Uma Charan Patnaik called the attention of the Minister of Transport and Communications to the recent strike by the pilots of the Air India International Corporation.

The Minister of Transport and Communications made a statement in regard thereto and also laid on the Table a statement.

7. Resignation of Member

The Speaker informed Lok Sabha that Shri P. V. G. Raju had resigned his seat in Lok Sabha with effect from the 2nd February, 1960.

8. Panel of Chairmen

The Speaker informed Lok Sabha that under sub-rule (1) of Rule 9 of the Rules of Procedure and Conduct of Business he had nominated the following Members on the new Panel of Chairmen:—

(1) Pandit Thakur Das Bhargava

(2) Dr. Sushila Nayar

†The notification was previously laid on the Table on the 22nd December, 1959 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (3) Shri Mulchand Dube
- (4) Shrimati Renu Chakravartty
- (5) Shri Narayan Ganesh Goray
- (6) Shri Jaipal Singh.

9. Government Bill—Passed

The Administration of Evacuee Property (Amendment) Bill, 1959

Discussion on the motion for consideration of the Bill moved on the 10th February, 1960, continued.

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Lala Achint Ram
- (3) Shri Ajit Singh Sarhadi
- (4) Shri Ranbir Singh Chaudhuri

Shri Mehr Chand Khanna replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 3 was adopted as amended.

Clauses 4 to 6, 8 and 9 were also adopted.

Clause 7 was negatived.

Clause 1 and the Enacting Formula were also adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Mehr Chand Khanna.

The motion was adopted and the Bill, as amended, was passed.

10. Government Bill returned by Rajya Sabha with Amendments—under consideration

The Dowry Prohibition Bill, 1959

The motion that the amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Asoke K. Sen.

Dr. Sushila Nayar took part in the debate.

The discussion was not concluded.

11. Motion re: Report of Pay Commission

Discussion on the following motion moved by Shri T. C. N. Menon on the 17th December, 1959, continued:—

“That this House takes note of the Report of the Commission of Enquiry on Emoluments and Conditions of Service of Central Government Employees, Government Resolution thereon and the statement made by the Finance Minister in the House on the 30th November, 1959.”

The following members took part in the debate:—

- (1) Shri Harish Chandra Mathur
- (2) Shri Uma Charan Patnaik
- (3) Shri Prabhu Narain Singh
- (4) Shri E. V. K. Sampath
- (5) Shri K. T. K. Tangamani
- (6) Shri Atal Bihari Vajpayee
- (7) Shri Prabhat Kar (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 12th February, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, February 12, 1960/Magha 23, 1881 (Saka)

No. 349

1. Starred Questions

Thirty Starred Questions (Nos. 90 to 119) were put down on the order paper out of which fourteen were called. Original notices of Starred Questions Nos. 91, 108 and 116 were received in Hindi.

Fourteen Starred Questions (Nos. 90 to 103) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Twenty-seven Unstarred Questions (Nos. 82 to 108) were put down on the order paper. Original notices of Unstarred Questions Nos. 94 and 108 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—

(i) Supplementary Statement No. I.	Ninth Session, 1959.
(ii) Supplementary Statement No. IV.	Eighth Session, 1959.
(iii) Supplementary Statement No. XI.	Seventh Session, 1959.
(iv) Supplementary Statement No. XIV.	Sixth Session, 1958.
(v) Supplementary Statement No. XVII.	Fifth Session, 1958.

[P.T.O.]

- | | |
|---|-----------------------|
| (vi) Supplementary State-
ment No. XXV. | Fourth Session, 1958. |
| (vii) Supplementary State-
ment No. XXV. | Third Session, 1957. |
| (viii) Supplementary State-
ment No. XXXI. | Second Session, 1957. |

- * (2) A copy of the Trade and Merchandise Marks Rules, 1959, published in Notification No. S.O. 2603 dated the 25th November, 1959, under Section 134 of the Trade and Merchandise Marks Act, 1958.
- (3) A copy of Notification No. S.O. 128 dated the 16th January, 1960, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (4) A copy of Notification No. S.O. 2829 dated the 26th December, 1959, under sub-section (3) of Section 48 of the Coffee Act, 1942, making certain further amendment to the Coffee Rules, 1955.
- (5) A copy of each of the following Acts enacted by the President, under sub-section (3) of Section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1959:—
- (i) The Kerala Cooperative Land Mortgage Banks Act, 1960 (No. 1 of 1960).
- (ii) The Kerala Warehouses Act, 1960 (No. 2 of 1960).
- (6) A copy of each of the following papers:—
- (i) Notification No. G.S.R. 149 dated the 6th February, 1960 under sub-section (3) of Section 20 of the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955, making certain amendment to the Working Journalists (Conditions of Service) and Miscellaneous Provisions Rules 1957.
- (ii) Notification No. G.S.R. 97 dated the 23rd January, 1960 under sub-section (7) of Section 59 of the Mines Act, 1952 making certain amendments to the Coal Mines Rescue Rules, 1959.

4. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government legislative and other business for the week commencing the 15th February, 1960.

5. Extension of time for presentation of Report of Joint Committee

Shri C. R. Pattabhi Raman moved that the time appointed for the presentation of the Report of the Joint Committee on the Legal Practitioners Bill, 1959, be extended up to the 30th March, 1960.

The motion was adopted.

*The rules were previously laid on the Table on the 10th December, 1959 and were re-laid under Rule 234(2) of the Rules of Procedure.

6. Motion re: Report of Pay Commission

Discussion on the following motion moved by Shri T. C. N. Menon on the 17th December, 1959, continued:—

"That this House takes note of the Report of the Commission of Enquiry on Emoluments and Conditions of Service of Central Government Employees, Government Resolution thereon and the statement made by the Finance Minister in the House on the 30th November, 1959."

The following members took part in the debate:—

- (1) Shri Prabhat Kar
- (2) Shri Surendra Mahanty
- (3) Shri Padam Dev
- (4) Shri Banarsi Prasad Jhunjhunwala
- (5) Shri Naushir Bharucha
- (6) Shri Diwan Chand Sharma
- (7) Shri Shibban Lal Saksena
- (8) Shri Sinhasan Singh
- (9) Shri Rajendra Singh.

The discussion was not concluded.

7. Motion re: Fifty-fifth Report of Committee on Private Members' Bills and Resolutions

Shri Yadav Narayan Jadhav moved the following Motion:—

"That this House agrees with the Fifty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th February, 1960."

The motion was adopted.

8. Private Member's Resolution—withdrawn

Shri Prakash Vir Shastri concluded his speech on the following Resolution moved by him on the 18th December, 1959:—

"This House is of opinion that steps be taken to introduce compulsory military training in educational institutions."

Two amendments were moved by—

- (1) Dr. Deorao Yeshwantrao Gohokar
- (2) Shri Uma Charan Patnaik

One amendment was ruled out of order.

The following members took part in the debate:—

- (1) Shri Uma Charan Patnaik
- (2) Shri C. R. Narasimhan
- (3) Shri Narayan Ganesh Goray
- (4) Dr. Ram Subhag Singh
- (5) Shri T. C. N. Menon

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- (6) Dr. Sushila Nayar
- (7) Shri Ajit Singh Sarhadi
- (8) Shrimati Uma Nehru
- (9) Shri Harish Chandra Mathur
- (10) Shri V. K. Krishna Menon.

Shri Prakash Vir Shastri replied to the debate.

The amendments were withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

9. Private Member's Resolution—under consideration

Shri Braj Raj Singh moved the following Resolution:—

“This House is of opinion that India should quit the Commonwealth of Nations.”

Shri Braj Raj Singh's speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 15th February, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, February 15, 1960/Magha 26, 1881 (Saka)

No. 350

1. Starred Questions

Twenty-seven Starred Questions (Nos. 120—146) were put down on the order paper out of which fifteen were called. Original notices of Starred Questions Nos. 121, 139, 141 and 143 were received in Hindi.

Twelve Starred Questions (Nos. 120—124, 126—130, 133 and 134 were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 125, 131 and 132 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty-two Unstarred Questions (Nos. 109—160) were put down on the order paper. Original notices of Unstarred Questions Nos. 140, 143, 151 and 153 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against them:—

- (i) Alleged deterioration of law and order situation in Kerala after 1st February, 1960.

Notice by Sarvashri A. K. Gopalan, P. T. Punnoose, P. K. Vasudevan Nair, T. Nagi Reddy, T. B. Vittal Rao, K. T. K. Tangamani, Dasaratha Deb, Prabhat Kar, Hirendra Nath Mukerjee, P. Kunhan, P. K. Kodiyan, Shrimati Parvathi M. Krishnan and Chaudhary Pratap Singh Daulta.

- (ii) Reported death of five persons due to starvation in the Mizo Hills district.

Notices by Sarvashri S. M. Banerjee, Atal Bihari Vajpayee and Braj Raj Singh.

[P.T.O.]

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) Copies of the latest communications sent to the Government of China on India-China relations.
- (2) A copy of the Statement on the working of the Andamans Forest Department.
- (3) A copy of Notification No. 12(81)/58-Transport published in Delhi Gazette dated the 17th December, 1959, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, making certain amendment to the Delhi Motor Vehicles Rules, 1940.
- (4) A copy of the Annual Report of the Central Warehousing Corporation along with the Audited Accounts for the year 1958-59 under sub-section (3) of Section 15 and sub-section (9) of Section 42 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 12th February, 1960, Rajya Sabha had extended the time for presentation of the Report of the Joint Committee on the Prevention of Cruelty to Animals Bill, 1959, up to the last day of the second week of the current Session.

6. Statement Re: Supplementary Demands for Grants for 1959-60

Shri Morarji Desai presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1959-60.

7. Statement Re: Supplementary Demands for Grants (Railways) for 1959-60

Shri Jagjivan Ram presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1959-60.

8. Statements by Ministers

(i) The Minister of Defence made a statement on the damage caused by the explosion on the 1st January, 1960 in the Ordnance Factory, Khamaria.

(ii) The Deputy Minister of Irrigation and Power made a statement correcting the reply given on the 8th December, 1959, to a supplementary question by Shri Chintamani Panigrahi on Starred Question No. 671 regarding Machkund Project.

(iii) The Deputy Minister of Irrigation and Power made a statement on the Indus Waters Treaty between India and Pakistan.

9. Government Bill—Introduced

The Plantations Labour (Amendment) Bill, 1960.

10. Motion Re: Report of Pay Commission

Discussion on the following motion moved by Shri T. C. N. Menon on the 17th December, 1959, continued:—

“That this House takes note of the Report of the Commission of Enquiry on Emoluments and Conditions of Service of Central Government Employees, Government Resolution thereon and the statement made by the Finance Minister in the House on the 30th November, 1959.”

Shri Morarji Desai took part in the debate.

Shri T. C. N. Menon replied to the debate.

The motion was adopted.

11. Motion in reply to the President's Address

Shri T. N. Viswanatha Reddy moved that an address be presented to the President in the following terms:—

"That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 8th February, 1960."

Shri Ansar Harvani seconded the motion.

One Hundred and forty-nine amendments were moved by—

- (1) Shri E. V. K. Sampath
- (2) Shri Khushwaqt Rai
- (3) Shri Chintamani Panigrahi
- (4) Shri K. T. K. Tangamani
- (5) Shri T. B. Vittal Rao
- (6) Shri Arjun Singh Bhadauria
- (7) H. H. Maharaja Pratap Keshari Deo
- (8) Shri Ram Chandra Majhi
- (9) Shri Shibban Lal Saksena
- (10) Shri Laisram Achaw Singh
- (11) Shri Braj Raj Singh
- (12) Shri A. V. Ghare
- (13) Shri Asoka Mehta
- (14) Shri Atal Bihari Vajpayee
- (15) Shri Narayan Ganesh Goray
- (16) Shri J. M. Mohamed Imam
- (17) Shri Surendranath Dwivedy
- (18) Shri Badakumar Pratap Ganga Deb Bamra
- (19) Shri Dasaratha Deb.

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri Asoka Mehta
- (3) Shri Ajit Prasad Jain
- (4) Shri Tridib Kumar Chaudhuri
- (5) Raja Mahendra Pratap
- (6) Shri Liladhar Kotoki (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 16th February, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, February 16, 1960/Magha 27, 1881 (Saka)

No. 351

1. Oath or Affirmation

Shri Gulabrao Keshavrao Jedhe made and subscribed the oath in English and took his seat in the House.

2. Starred Questions

Twenty-nine Starred Questions (Nos. 147—175) were put down on the order paper out of which twenty were called. Original notices of Starred Questions Nos. 148 and 155 were received in Hindi.

Thirteen Starred Questions (Nos. 147—154, 160 and 163—166) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 155—159, 161 and 162 of which the questioners were absent) were laid on the Table.

3. Unstarred Questions

Twenty-seven Unstarred Questions (Nos. 161—187) were put down on the order paper. Original notice of Unstarred Question No. 169 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

4. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by the following members regarding the alleged reversal of the policy of the Government of India on India-China relations:—

Sarvashri Asoka Mehta, M. R. Masani, Atal Bihari Vajpayee, Surendra Mahanty, S. A. Matin and Narayan Ganesh Goray.

5. Papers laid on the Table

The following papers were laid on the Table:—

- *(1) A copy of Notification No. G.S.R. 1291 dated the 28th November, 1959, under sub-section (2) of Section 3 of the All India Services Act, 1951, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

*The notification was previously laid on the Table on the 14th December, 1959 and was re-laid under Rule 234(2) of the Rules of Procedure.

[P.T.O.]

(2) A copy of each of the following papers:—

(i) Notification No. G.S.R. 112 dated the 30th January, 1960 under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955 making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956.

(ii) A copy of each of the following Notifications under Section 38 of the Central Excises and Salt Act, 1944:—

(a) G.S.R. No. 60 dated the 16th January, 1960 making certain further amendment to the Central Excise Rules, 1944.

(b) G.S.R. No. 61 dated the 16th January, 1960.

†(3) A copy of the State Bank of India (Subsidiary Banks) (Compensation) Rules, 1959, published in Notification No. G.S.R. 1116 dated the 10th October, 1959, under sub-section (3) of Section 62 of the State Bank of India (Subsidiary Banks) Act, 1959.

6. Motion in reply to the President's Address

Discussion on the following motion and the amendments thereto moved on the 15th February, 1960, continued:—

“That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 8th February, 1960.”

Twenty-three further amendments were moved by—

- (1) Shri S. M. Banerjee
- (2) Shri Uma Charan Patnaik
- (3) Shri Balasaheb Patil

The following members took part in the debate:—

- (1) Shri Liladhar Kotoki
- (2) Shri M. R. Masani
- (3) Shrimati Renuka Ray
- (4) Shri Raghubir Sahai
- (5) H. H. Maharaja Pratap Keshari Deo
- (6) Shri N. Siva Raj
- (7) Shri T. Sanganna
- (8) Shri Ramsingh Bhai Varma
- (9) Shri H. C. Heda
- (10) Shri A. K. Gopalan
- (11) Shri Braj Raj Singh
- (12) Shrimati Mafida Ahmed
- (13) Choudhry Brahm Perakash
- (14) Shri Ranbir Singh Chaudhuri
- (15) Shri Ram Krishan Gupta (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 17th February, 1960.)

M. N. KAUL,
Secretary.

†The Rules were previously laid on the Table on the 26th November, 1959 and were re-laid under Rule 234(2) of the Rules of Procedure.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, February 17, 1960/Magha 28, 1881 (Saka)

No. 352

1. Starred Questions

Thirty-five Starred Questions (Nos. 176—210) were put down on the order paper out of which twelve were called. Original notices of Starred Questions Nos. 179, 182, 197, 199, 200 and 203 were received in Hindi.

Twelve Starred Questions (Nos. 176—187) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Fifty-four Unstarred Questions (Nos. 188—237 and 239—242) and a statement by the Minister of Commerce correcting the reply given to Unstarred Question No. 218 on the 19th November, 1959 were put down on the order paper. Unstarred Question No. 238 was transferred to the list of questions for the 23rd February, 1960. Original notices of Unstarred Questions Nos. 216, 234 and 239 were received in Hindi. Replies to Unstarred Questions and the statement referred to above were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Sino-Indian Border Dispute addressed to the Prime Minister was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment Motions

The Speaker withheld his consent to the moving of four adjournment motions given notice of by the following members regarding the reported news of radio-active cloud, occasioned by the recent nuclear explosion by France in Sahara, passing over India:—

Sarvashri Narayan Ganesh Goray, Yadav Narayan Jadhav, Hem Barua, R. K. Khadilkar and S. M. Banerjee.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Khadi and Village Industries Commission for the year 1958-59, under sub-section (3) of Section 24 of the Khadi and Village Industries Commission Act, 1956.

[P.T.O.]

- (2) A copy of Notification No. G.S.R. 147 dated the 8th February, 1960, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952, making certain amendment to the Employees' Provident Funds Scheme, 1952.

6. Report of Joint Committee—laid on the Table

Shri C. R. Narasimhan laid on the Table a copy of the Report of the Joint Committee on the Prevention of Cruelty to Animals Bill, 1959.

7. Calling attention to matter of urgent public importance

Shri Badakumar Pratap Ganga Deb Bamra called the attention of the Minister of Labour and Employment to the sudden flooding of Colliery at Damua in Madhya Pradesh on the 5th January, 1960.

The Parliamentary Secretary to the Minister of Labour and Employment made a statement in regard thereto.

8. Statement by Minister of Commerce

The Minister of Commerce made a statement correcting the reply given on the 7th December, 1959 to a Supplementary by Shri S. M. Banerjee on Starred Question No. 617 regarding Mundhra Concerns.

9. The Budget (Railways) 1960-61

Shri Jagjivan Ram presented a statement of estimated receipts and expenditure of the Government of India for the year 1960-61 in respect of Railways.

10. Motion in reply to the President's Address

Discussion on the following motion moved on the 15th February, 1960 and the amendments thereto moved on the 15th and 16th February, 1960, continued:—

"That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 8th February, 1960."

The following members took part in the debate:—

- (1) Shri Ram Krishan Gupta
- (2) Shri J. B. Kripalani
- (3) Shrimati Sucheta Kripalani
- (4) Shri A. M. Tariq
- (5) Shri Laxmi Narayan Bhanja Deo
- (6) Shri Tekur Subrahmanyam
- (7) Shri Atal Bihari Vajpayee
- (8) Shri Kanhaiyalal Khadiwala
- (9) Shrimati Minimata Agamdas Guru
- (10) Shri Jamal Khwaja
- (11) Shri Uma Charan Patnaik
- (12) Shri Uddaraju Ramam (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 18th February, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, February 18, 1960/Magha 29, 1881 (Saka)

No. 333

1. Starred Questions

Twenty-seven Starred Questions (Nos. 211—237) were put down on the order paper out of which twenty were called.

Fifteen Starred Questions (Nos. 211—215, 217—219, 221, 222, 224—227 and 230) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 216, 220, 223, 228 and 229 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-nine Unstarred Questions (Nos. 243—281) were put down on the order paper. Original notices of Unstarred Questions Nos. 251 and 281 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Paper laid on the Table

A copy of Notification No. S.O. 216 dated the 23rd January, 1960 issued under the Calcutta Port Act, 1890 was laid on the Table.

4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 16th February, 1960, Rajya Sabha had agreed without any amendment to the Geneva Conventions Bill, 1960, passed by Lok Sabha on the 9th February, 1960.
- (ii) That at its sitting held on the 15th February, 1960, Rajya Sabha had passed a motion referring the Children Bill, 1959, to a Joint Committee of the Houses consisting of 45 members, 15 from Rajya Sabha, namely:—

1. Shri S. V. Krishnamoorthy Rao
2. Shri T. S. Avinashilingam Chettiar
3. Dr. Shrimati Seeta Parmanand

[P.T.O.]

4. Shrimati Maya Devi Chettyr
5. Dr. Dharam Prakash
6. Shri V. C. Kesava Rao
7. Shri A. Dharam Das
8. Shri G. R. Kulkarni
9. Shrimati Lila Devi
10. Shri Abdul Latif
11. Shri B. V. (Mama) Warekar
12. Shri Devendra Prasad Singh
13. Shri P. A. Solomon
14. Mirza Ahmed Ali
15. Dr. K. L. Shrimali

and 30 from Lok Sabha and had recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of Members to be appointed by Lok Sabha to the said Joint Committee.

5. Motion in reply to the President's Address

Discussion on the following motion moved on the 15th February, 1960 and the amendments thereto moved on the 15th and 16th February, 1960, continued:—

“That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 8th February, 1960.”

The following members took part in the debate:—

- (1) Shri Uddaraju Raman
- (2) Dr. M. S. Aney
- (3) Shri R. K. Khadilkar
- (4) Dr. Sushila Nayar
- (5) Pandit Braj Narayan “Brajesh”
- (6) Shri Shibban Lal Saxena
- (7) Shri Mathew Maniyangadan
- (8) Dr. Ram Subhag Singh
- (9) Shri Brajeshwar Prasad
- (10) Shri Kalika Singh
- (11) Shri Surendranath Dwivedy
- (12) Shri T. Manaen
- (13) Shri Bhakt Darshan
- (14) Shri Bholu Nath Biswas
- (15) Seth Achal Singh
- (16) Shri Prakash Vir Shastri

The discussion was not concluded.

6. Half-an-hour discussion on Matters arising out of Answer to Question

Shri Inder J. Malhotra raised a half-an-hour discussion on points arising out of the answer given on the 10th February, 1960 to Starred Question No. 47 regarding suicide committed by Dr. Joseph of Indian Agricultural Research Institute.

Shri S. K. Patil replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Friday, the 19th February, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, February 19, 1960/Magha 30, 1881 (Saka)

No. 354

1. Starred Questions

Twenty-nine Starred Questions (Nos. 238—266) were put down on the order paper out of which 25 were called. Original notices of Starred Questions Nos. 239, 246, 256 and 263 were received in Hindi.

Nineteen Starred Questions (Nos. 238—40, 242—46, 248—50, 252, 256—62) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 241, 247, 251 and 253—55 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Twenty-seven Unstarred Questions (Nos. 282—308) were put down on the order paper. Replies to Unstarred Questions were laid on the Table.

3. Adjournment motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against them:—

- | | |
|--|---|
| (i) Sinking of the floor below a tank of the Muradnagar Chilling Plant of Delhi Milk Supply Scheme. | Notices by Sarvashri Narayan Ganesh Goray, Yadav Narayan Jadhav, S. M. Banerjee and Braj Raj Singh. |
| (ii) Reported firing and lathi-charge on the workers at Bhilai steel plant on the 18th February, 1960. | Notices by Sarvashri Atal Bihari Vajpayee and Rajendra Singh. |

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 1366 dated the 12th December, 1959, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.

[P.T.O.]

(2) A copy of each of the following Notifications under sub-section 2 of Section 3 of the All India Services Act, 1951:—

- * (a) G.S.R. No. 957 dated the 22nd August, 1959 making certain amendments to the All India Services (Death-cum-Retirement Benefits) Rules, 1958.
- * (b) G.S.R. No. 958 dated the 22nd August, 1959 making certain amendment to the All India Services (Conduct) Rules, 1954.
- £ (c) G.S.R. No. 983 dated the 29th August, 1959 making certain amendments to the All India Services (Medical Attendance) Rules, 1954.

(3) A copy of each of the following Notifications under sub-section (2) of Section 3 of the All India Services Act, 1951:—

- (a) G.S.R. No. 129 dated the 6th February, 1960 making certain amendment to the Indian Administrative Service (Pay) Rules, 1954.
- (b) G.S.R. No. 130 dated the 6th February, 1960 making certain amendment to the Indian Police Service (Pay) Rules, 1954.

(4) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—

- (a) G.S.R. No. 132 dated the 6th February, 1960.
- (b) G.S.R. No. 133 dated the 6th February, 1960.

(5) A copy each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1959:—

- (a) G.S.R. No. 134 dated the 6th February, 1960.
- (b) G.S.R. No. 135 dated the 6th February, 1960.
- (c) G.S.R. No. 136 dated the 6th February, 1960.
- (d) G.S.R. No. 137 dated the 6th February, 1960.
- (e) G.S.R. No. 138 dated the 6th February, 1960.

(6) A copy of Notification No. G.S.R. 139 dated the 6th February, 1960 making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956 under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 16th February, 1960, Rajya Sabha had agreed without any amendment to the Displaced Persons (Compensation and Rehabilitation) Amendment Bill, 1960, passed by Lok Sabha on the 10th February, 1960.

*The notification was previously laid on the Table on the 31st August, 1959 and was re-laid under Rule 234(2) of the Rules of Procedure.

£The notification was previously laid on the Table on the 8th September, 1959 and was re-laid under Rule 234(2) of the Rules of Procedure.

6. Presentation of petition

Shri N. R. M. Swamy presented a petition signed by a petitioner regarding excise duty on vegetable non-essential oils produced by pinto chekkus.

7. Calling attention to matter of urgent public importance

Shri Bhaurao Krishnarao Gaikwad called the attention of the Minister of Education to the reported delay in the payment of the Government of India Scholarships to the students of Scheduled Castes and Scheduled Tribes in Bombay and other States.

The Minister of Education made a statement in regard thereto.

8. Statement by Prime Minister

The Prime Minister made a statement about the radio-active cloud occasioned by the recent nuclear explosion by France.

9. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government legislative and other business for the week commencing the 22nd February, 1960.

10. Motion Re: appointment of member of Rajya Sabha to the Joint Committee on the Companies (Amendment) Bill, 1959

Sardar Hukam Singh moved the following motion:—

“That this House recommends to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Companies (Amendment) Bill, 1959 in the vacancy caused by the death of Shri H. D. Rajah and communicate to this House the name of member so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

11. Motion in reply to the President's Address

Discussion on the following motion moved on the 15th February, 1960 and the amendments thereto moved on the 15th and 16th February, 1960, continued:—

“That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 8th February, 1960.”

The following members took part in the debate:—

- (1) Shri P. Subbiah Ambalam
- (2) Shri D. C. Mallik
- (3) Shri S. M. Banerjee
- (4) Shri Vutukuru Rami Reddy
- (5) Shri Dodda Thimmaiah
- (6) Shri Bhagwan Din Misra

[P.T.O.]

- (7) Shri A. V. Ghare
- (8) Shri Rup Narain
- (9) Shri K. R. Achar
- (10) Dr. N. C. Samantsinhar
- (11) Shri Ram Sahai Tiwari

The discussion was not concluded.

12. Private Member's Bill—negatived

The Minimum Wages (Amendment) Bill, 1958 (Amendment of section 14) by Shri Kanhaiya Lal Balmiki.

The motion for consideration of the Bill moved by Shri Kanhaiya Lal Balmiki on the 27th November, 1959 was negatived.

13. Private Member's Bill—under consideration

The Backward Communities (Religious Protection) Bill, 1959, by Shri Prakash Vir Shastri.

The motion for consideration of the Bill was moved by Shri Prakash Vir Shastri.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 30th April, 1960 was moved by Shri S. M. Siddiah.

The following members took part in the debate:—

- (1) Seth Govind Das
- (2) Shri Atal Bihari Vajpayee
- (3) Shri T. C. N. Menon
- (4) Shri Mahavir Tyagi
- (5) Kumari Maniben Vallabhbhai Patel
- (6) Shrimati Sahodra Bai Rai
- (7) Shri S. M. Siddiah
- (8) Shri Rabir Singh Chaudhuri

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 22nd February, 1960).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, February 22, 1960/Phalguna 3, 1881 (Saka)

No. 355

1. Starred Questions

Thirty-four Starred Questions (Nos. 267—300) were put down on the order paper out of which sixteen were called. Original notices of Starred Questions Nos. 270, 278, 290 and 299 were received in Hindi.

Fourteen Starred Questions (Nos. 267—271, 273—279, 281 and 282) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 272 and 280 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-four Unstarred Questions (Nos. 309—339 and 341—353) were put down on the order paper. Unstarred Question No. 344 was transferred to the list of questions for the 29th February, 1960. Original notices of Unstarred Questions Nos. 324, 337 and 346 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Obituary Reference

The Speaker made a reference to the passing away of Lady Mountbatten.

Thereafter members stood in silence for a minute as a mark of respect.

4. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against them:—

- | | |
|--|---|
| (i) Alleged eviction of 3,000 displaced persons in Mikir Hills, Assam. | Notice by Sarvashri S. M. Banerjee, Chintamani Panigrahi and Hem Barua. |
| (ii) Reported occupation of the Salt Lake in Ladakh by the Chinese. | Notice by Shri Braj Raj Singh. |

[P.T.O.]

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Collection of Statistics (Central) Rules, 1959 published in Notification No. S.O. 3 dated the 2nd January, 1960, under sub-section (3) of Section 14 of the Collection of Statistics Act, 1953.
- (2) A copy of statement showing result of the economy measures taken during the quarter ended 30th June, 1959.
- (3) A copy of the Proclamation issued by the President on the 22nd February, 1960, under Clause (3) of Article 356 of the Constitution revoking the Proclamation issued by him on the 31st July, 1959, in relation to the State of Kerala.
- (4) A copy of each of the following papers under sub-section (1) of Section 639 of the Companies Act, 1956:—
 - (i) Annual Report of the Hindustan Cables Limited along with the Audited Accounts for the year 1958-59 and comments of the Comptroller and Auditor General thereon.
 - (ii) A review on the working of the above Company.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 18th February, 1960, Rajya Sabha had agreed without any amendment to the Administration of Evacuee Property (Amendment) Bill, 1960, passed by Lok Sabha on the 11th February, 1960.
- (ii) That at its sitting held on the 18th February, 1960, Rajya Sabha had passed the Motor Vehicles (Amendment) Bill, 1959, passed by Lok Sabha on the 22nd December, 1959, with amendments and had returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

7. Bill as amended by Rajya Sabha—laid on the Table

Secretary laid on the Table the Motor Vehicles (Amendment) Bill, 1960, which had been returned by Rajya Sabha with amendments.

8. Report of Public Accounts Committee

Shri Upendranath Barman presented the Twenty-third Report of the Public Accounts Committee on the Excesses over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts (Civil), 1957-58.

9. Calling attention to matter of urgent public importance

Shri Aurobindo Ghosal called the attention of the Minister of Rehabilitation and Minority Affairs to the recent fire accident in the refugee camps situated near Bharatpur in Uttar Pradesh.

The Minister of Rehabilitation and Minority Affairs made a statement in regard thereto and also laid on the Table a statement.

10. Government Bill—Introduced

The Tripura Municipal Law (Repeal) Bill, 1960.

11. Motion in reply to the President's Address

Discussion on the following motion moved on the 15th February, 1960 and the amendments thereto moved on the 15th and 16th February, 1960, continued:—

“That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 8th February, 1960.”

Shri Jawaharlal Nehru replied to the debate.

Two amendments—one by Shri Arjun Singh Bhadauria and the other by Shri Braj Raj Singh were ruled out of order.

All the other amendments were negatived.

The motion was adopted.

12. Supplementary Demands for Grants for 1959-60

Discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1959-60 commenced.

Thirty-two cut motions—of which one each was on Demands Nos. 11, 51, 60, 86, 91, 117, 130 and 131, two each on Demands Nos. 84, 97 and 134, three each on Demands Nos. 18, 93 and 120, five on Demand No. 38 and four on Demand No. 53—were moved.

Three cut motions on Demand No. 51 were ruled out of order.

The discussion was not concluded.

13. Motion Re: Report of Organisation and methods division

Shri Harish Chandra Mathur moved the following motion:—

“That this House takes note of the Annual Report of the Organisation and Methods Division for the year 1958-59, laid on the Table of the House on the 18th December, 1959.”

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri Mool Chand Jain
- (3) Shri P. K. Vasudevan Nair
- (4) Shri Surendranath Dwivedy
- (5) Shri Mahavir Tyagi
- (6) Shri Braj Raj Singh
- (7) Shri Jawaharlal Nehru

Shri Harish Chandra Mathur replied to the debate.

The motion was adopted.

14. Report of Business Advisory Committee

Shri M. L. Dwivedi presented the Forty-eighth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 23rd February, 1960).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, February 23, 1960/Phalgun 4, 1881 (Saka)

No. 356

1. Starred Questions

Forty-four Starred Questions (Nos. 301—344) were put down on the order paper out of which sixteen were called. Original notices of Starred Questions Nos. 305, 306, 309, 326, 332 and 333 were received in Hindi.

Fourteen Starred Questions (Nos. 301—305, 307, 308 and 310—316) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 306 and 309 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-seven Unstarred Questions (Nos. 354—369 and 371—391) were put down on the order paper. Unstarred Question No. 370 was transferred to the list of questions for the 1st March, 1960. Original notices of Unstarred Questions Nos. 364, 368, 369 and 377 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Paper laid on the Table

A copy of Notification No. G.S.R. 1065 dated the 19th September, 1959, making certain further amendment to the Indian Telegraph Rules, 1951, was laid on the Table under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885.

4. Report of Estimates Committee

Shri H. C. Dasappa presented the Seventy-third Report of the Estimates Committee on 'Preparation of Budget Estimates of Public Undertakings and Presentation of their Annual Reports and Accounts to Parliament'.

5. Calling attention to matter of urgent public importance

Shri S. M. Banerjee called the attention of the Minister of Transport and Communications to the lightning strike on the 15th February, 1960 by the Bombay Port Trust workers.

The Minister of State in the Ministry of Transport and Communications made a statement in regard thereto.

[P.T.O.]

6. Motion re: Forty-eighth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Forty-eighth Report of the Business Advisory Committee presented to the House on the 22nd February, 1960.”

The motion was adopted.

7. Supplementary Demands for Grants (General) for 1959-60

Discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1959-60, concluded.

All the cut motions moved on the 22nd February, 1960 were negatived.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
I. EXPENDITURE MET FROM REVENUE :		
(MINISTRY OF DEFENCE)		
11	Defence Services, Effective-Air Force .	5,99,78,000
(MINISTRY OF EXTERNAL AFFAIRS)		
18	External Affairs .	58,12,000
(MINISTRY OF FINANCE)		
21	Ministry of Finance .	6,20,000
29	Mint .	15,00,000
31	Superannuation Allowances and Pensions	34,25,000
32	Miscellaneous Departments and Other Expenditure under the Ministry of Finance	1,000
34	Miscellaneous adjustments between the Union and State Governments	1,71,000
(MINISTRY OF FOOD AND AGRICULTURE)		
38	Agriculture .	1,51,02,000
(MINISTRY OF HOME AFFAIRS)		
51	Census	15,07,000
53	Privy Purses and Allowances of Indian Rulers	79,000
60	Miscellaneous Departments and Expenditure under the Ministry of Home Affairs	1,000
(MINISTRY OF INFORMATION AND BROADCASTING)		
62	Broadcasting	24,50,00 0

Number of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
	(MINISTRY OF IRRIGATION AND POWER)	
64	Ministry of Irrigation and Power	60,000
	(MINISTRY OF LABOUR AND EMPLOYMENT)	
67	Ministry of Labour and Employment	60,000
	(MINISTRY OF LAW)	
70	Ministry of Law	59,000
	(MINISTRY OF REHABILITATION)	
73	Expenditure on Displaced Persons and Minorities	1,70,00,000
	(MINISTRY OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS)	
76	Survey of India	45,58,000
79	Scientific Research and Cultural Affairs	34,62,000
	(MINISTRY OF STEEL, MINES AND FUEL)	
84	Miscellaneous Departments and Other Expenditure under the Ministry of Steel, Mines and Fuel	8,89,04,000
	(MINISTRY OF TRANSPORT AND COMMUNICATIONS)	
86	Indian Posts and Telegraphs Department	1,00,00,000
91	Aviation	5,23,81,000
93	Communications (including National Highways)	28,53,000
94	Miscellaneous Departments and Other Expenditure under the Ministry of Transport and Communications	15,00,000
	(MINISTRY OF WORKS, HOUSING AND SUPPLY)	
96	Supplies	16,92,000
97	Other Civil Works	1,91,56,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES :	
	(MINISTRY OF EXTERNAL AFFAIRS)	
111	Capital outlay of the Ministry of External Affairs.	10,34,000
	(MINISTRY OF FINANCE)	
117	Other Capital Outlay of the Ministry of Finance	1,000
118	Loans and Advances by the Central Government	16,00,00,000
	(MINISTRY OF FOOD AND AGRICULTURE)	
120	Purchase of Foodgrains	17,75,00,000
	(MINISTRY OF IRRIGATION AND POWER)	
125	Capital Outlay on Multi-purpose River Schemes	1,04,00,000
126	Other Capital Outlay of the Ministry of Irrigation and Power).	4,00,74,000
	(MINISTRY OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS)	
129	Capital Outlay of the Ministry of Scientific Research and Cultural Affairs.	34,62,000

[P.T.O.]

Number of Demand	Name of Demand	Amount of Supplementary Demand
		Rs,
	(MINISTRY OF STEEL, MINES AND FUEL)	
130	Capital Outlay of the Ministry of Steel, Mines and Fuel	14,21,77,000
	(MINISTRY OF TRANSPORT AND COMMUNICATIONS)	
131	Capital Outlay on Posts and Telegraphs (Not met from Revenue)	1,000
134	Capital Outlay on Roads	50,00,000

8. Government Bill returned by Rajya Sabha with amendments—Amendments made by Rajya Sabha negatived

The Dowry Prohibition Bill, 1959.

Discussion on the motion for consideration of the amendments made by Rajya Sabha in the Bill, moved on the 11th February, 1960, continued.

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shri S. Easwara Iyer
- (3) Rani Manjula Devi
- (4) Kumari Mothey Veda Kumari
- (5) Shri Mahavir Tyagi
- (6) Pandit Thakur Das Bhargava
- (7) Shri C. R. Pattabhi Raman
- (8) Shri Mulchand Dube
- (9) Shrimati Parvathi M. Krishnan
- (10) Shri Jaganatha Rao.

Shri Asoke K. Sen replied to the debate.

The motion for consideration was adopted.

The amendments made by Rajya Sabha in the Bill were negatived.

Two amendments moved by Shri Asoke K. Sen were adopted.

9. Government Bill—under consideration

The Imports and Exports (Control) Amendment Bill, 1959, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Nityanand Kanungo.

Shri Bimal Comar Ghose commenced his speech on the motion, which was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th February, 1960).

M. N. KAUL,
Secretary.

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, February 24, 1960/Phalguna 5, 1881 (Saka)

No. 257

1. Starred Questions

Twenty-eight Starred Questions (Nos. 345—372) were put down on the order paper out of which sixteen were called. Original notice of Starred Question No. 347 was received in Hindi.

Fourteen Starred Questions (Nos. 348—352 and 354—360) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 345 and 353 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-four Unstarred Questions (Nos. 392—425) were put down on the order paper. Original notices of Unstarred Questions Nos. 403 and 415 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. F. 48/LRO/59 published in Delhi Gazette dated the 4th January, 1960, under sub-section (3) of Section 102 of the Delhi Panchayat Raj Act, 1954, making certain amendments to the Delhi Panchayat Raj Rules, 1950.
- (2) A copy of the Annual Report of the University Grants Commission for the year from April, 1958 to March, 1959, under Section 18 of the University Grants Commission Act, 1956.

4. Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal presented the Fifty-sixth Report of the Committee on Private Members' Bills and Resolutions.

5. Calling attention to matter of urgent public importance

Shri S. M. Banerjee called the attention of the Minister of Steel, Mines and Fuel to the accident in Bhilai Steel Plant resulting in the death of Mr. M. P. Peterenko, Russian Deputy Chief Engineer.

The Minister of Steel, Mines and Fuel made a statement in regard thereto.

[P.T.O.]

6. Statement by Minister of Scientific Research and Cultural Affairs

The Minister of Scientific Research and Cultural Affairs made a statement correcting the reply given on the 4th December, 1959 to part (c) of Starred Question No. 604 by Shri Ram Krishan Gupta and others regarding National Museum, New Delhi.

7. Government Bill—introduced

The Appropriation Bill, 1960.

8. Government Bill—passed

The Imports and Exports (Control) Amendment Bill, 1959, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 23rd February, 1960, continued.

The following members took part in the debate:—

- (1) Shri Bimal Comar Ghose
- (2) Shri Arun Chandra Guha
- (3) Shri H. C. Heda
- (4) Shri P. K. Kodiyan
- (5) Shri Tridib Kumar Chaudhuri
- (6) Shri Banarsi Prasad Jhunjhunwala
- (7) Shri Mahavir Tyagi
- (8) Shri Laisram Achaw Singh
- (9) Shri K. R. Achar
- (10) Shri Raghunath Singh.

Shri Nityanand Kanungo replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nityanand Kanungo.

The motion was adopted and the Bill was passed.

9. Government Bill—under consideration

The Delhi Land Holdings (Ceiling) Bill, 1959, as reported by the Joint Committee

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shrimati Violet Alva.

The following members took part in the debate:—

- (1) Pandit Thakur Das Bhargava
- (2) Chaudhary Pratap Singh Daulta
- (3) Shri Naval Prabhakar (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 25th February, 1960).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, February 25, 1960/Phalguna 6, 1881 (Saka)

No. 358

1. Starred Questions

Thirty-eight Starred Questions (Nos. 373—410) were put down on the order paper out of which seventeen were called. Original notices of Starred Questions Nos. 376, 381, 397, 403, and 406 were received in Hindi.

Starred Questions (Nos. 373—377, 380, 381, 383—389) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 378, 379, and 382 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-nine Unstarred Questions (Nos. 426—474) were put down on the order paper. Original notices of Unstarred Questions Nos. 453 and 458 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Chinese Infiltration in Jammu and Kashmir addressed to the Prime Minister was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following rules framed under the proviso to Article 309 of the Constitution:—
 - (i) The Rules regulating direct recruitment to the Central Engineering Service, Class I, published in Notification No. G.S.R. 43 dated the 9th January, 1960.
 - (ii) The Rules regulating direct recruitment to the Central Engineering Service, Class II, published in Notification No. G.S.R. 44 dated the 9th January, 1960.

[P.T.O.]

(iii) The Rules regulating direct recruitment to the Central Electrical Engineering Service, Class II, published in Notification No. G.S.R. 45 dated the 9th January, 1960.

(2) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

(a) S.O. No. 2114 dated the 26th September, 1959.

(b) S.O. No. 2115 dated the 26th September, 1959 making certain further amendments to the Textiles (Production by Powerloom) Control Order, 1956.

(3) A copy of the Annual Report of the Hindustan Insecticides Limited along with the Audited Accounts for the year 1958-59 and the comments of the Comptroller and Auditor General thereon under sub-section (1) of Section 639 of the Companies Act, 1956.

(4) A copy of Notification No. G.S.R. 152, dated the 13th February, 1960 under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1959.

5. Report of Committee on Absence of Members from the Sitzings of the House

Shri Mulchand Dube presented the Eighteenth Report of the Committee on Absence of Members from the Sitzings of the House and also laid on the Table a list showing names of members who were continuously absent from the sittings of the House for 15 days or more during the Ninth Session.

6. Government Bill—passed

The Appropriation Bill, 1960

The motion for consideration of the Bill was moved by Shri B. Gopala Reddi.

Shri Naushir Bharucha took part in the debate.

Shri B. Gopala Reddi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. Gopala Reddi.

The motion was adopted and the Bill was passed.

7. The Budget (Railways) 1960-61

General Discussion on the Budget (Railways), 1960-61 commenced.

The following members took part in the debate:—

(1) Shri T. B. Vittal Rao

(2) Shri Frank Anthony

- (3) Seth Govind Das
- (4) Swami Ramananda Tirtha
- (5) Kumari Mothey Veda Kumari
- (6) Shri J. M. Mohamed Imam
- (7) Pandit Dwarka Nath Tiwary
- (8) Shri N. R. M. Swamy
- (9) Shri Bimal Comar Ghose
- (10) Shri K. P. Kuttikrishnan Nair
- (11) Shri M. Shankaraiya
- (12) Shri Bibhuti Bhushan Das Gupta
- (13) Shri Prafulla Chandra Borooah
- (14) Shri Balkrishna Wasnik
- (15) Shri Prabhu Narain Singh (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 26th February, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, February 26, 1960/Phalgun 7, 1881 (Saka)

No. 359

1. Starred Questions

Thirty-seven Starred Questions (Nos. 411—448) were put down on the order paper out of which twenty-four were called. Original notices of Starred Questions Nos. 414, 426, 436 and 440 were received in Hindi.

Seventeen Starred Questions (Nos. 412—416, 418, 419, 421—424, 427, 429, 430, 431, 433 and 434 were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 411, 417, 420, 425, 426, 428 and 432 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-five Unstarred Questions (Nos. 475—509) were put down on the order paper. Original notices of Unstarred Questions Nos. 495 and 500 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding telephone trunk call rates addressed to the Minister of Transport and Communications was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 157 dated the 13th February, 1960 under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, making certain further amendments to the Mining Leases (Modification of Terms) Rules, 1956.
- (2) A copy of each of the following Reports under sub-section (1) of Section 639 of the Companies Act, 1956:—
 - (i) Annual Report of the Eastern Shipping Corporation Limited along with the Audited Accounts for the year 1958-59 and the comments of the Comptroller and Auditor General thereon.

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- (ii) Annual Report of the Western Shipping Corporation Limited along with the Audited Accounts for the year 1958-59 and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. No. 173 dated the 15th February, 1960 making certain further amendments to the Rice (Uttar Pradesh) Price Control Order, 1959.
 - (ii) G.S.R. No. 195 dated the 20th February, 1960 containing the Rice (Punjab) Price Control Order, 1960.
 - (iii) G.S.R. No. 200 dated the 19th February, 1960 making certain further amendments to the Rice (Uttar Pradesh) Price Control Order, 1959.

5. President's message

The Speaker communicated to Lok Sabha the following message from the President:—

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the address I delivered to both the Houses of Parliament assembled together on the 8th February, 1960."

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 25th February, 1960, Rajya Sabha had concurred in the recommendation of Lok Sabha to appoint one member to the Joint Committee of the Houses on the Companies (Amendment) Bill, 1959, in the vacancy caused by the death of Shri H. D. Rajah, and had nominated Shri Mulka Govinda Reddy to serve on the said Joint Committee.
- (ii) That at its sitting held on the 19th February, 1960, Rajya Sabha had passed the Orphanages and other Charitable Homes (Supervision and Control) Bill, 1960, by Shri Kailash Bihari Lall.

7. Bill passed by Rajya Sabha—laid on the Table

Secretary laid on the Table the Orphanages and other Charitable Homes (Supervision and Control) Bill, 1960, by Shri Kailash Bihari Lall, as passed by Rajya Sabha.

8. Report of Joint Committee

Shri C. R. Pattabhi Raman presented the First Report of the Joint Committee on Offices of Profit.

9. Calling Attention to Matter of Urgent Public Importance

Shri Dasaratha Deb called the attention of the Minister of Home Affairs to the serious famine situation created by the invasion by wild rats in the Tribal areas of Tripura.

The Minister of Home Affairs made a statement in regard thereto.

10. Statement re: Government business

The Minister of Parliamentary Affairs made a statement regarding the Government legislative and other business for the week commencing the 29th February, 1960.

11. The Budget (Railways) 1960-61

General Discussion on the Budget (Railways), 1960-61 continued.

The following members took part in the debate:—

- (1) Shri Prabhu Narain Singh
- (2) Shri Arun Chandra Guha
- (3) Shrimati Jayaben Vajubhai Shah
- (4) Shri Hem Raj
- (5) Shrimati Parvathi M. Krishnan
- (6) Shrimati Sahodra Bai Rai
- (7) Shri Inder J. Malhotra
- (8) Shri Naushir Bharucha (*Speech unfinished*).

The discussion was not concluded.

12. Motion re: Fifty-sixth Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:—

“That this House agrees with the Fifty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th February, 1960.”

The motion was adopted.

13. Private Member's Resolution—negatived

Shri Braj Raj Singh concluded his speech on the following Resolution moved by him on the 12th February, 1960:—

“This House is of opinion that India should quit the Commonwealth of Nations.”

Two amendments were ruled out of order.

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri N. Keshava
- (3) Shri H. C. Heda
- (4) Shri Surendranath Dwivedy
- (5) Shri Diwan Chand Sharma
- (6) Shri N. R. M. Swamy
- (7) Shri Raghubir Sahai
- (8) Shri Shree Narayan Das

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- (9) Shri Jaganatha Rao
- (10) Shri Padam Dev
- (11) Shri D. C. Mullik
- (12) Shrimati Lakshmi N. Menon.

Shri Braj Raj Singh replied to the debate.

The Resolution was negatived.

14. Private Member's Resolution—under consideration

Shri Inder J. Malhotra moved the following Resolution:—

“This House calls upon the Government to appoint a Committee consisting of Members of Parliament, well known agriculturists of the country and agricultural experts to evaluate the Agricultural Research Programme in the country and to suggest ways and means for better coordination and improvement.”

Shri Inder J. Malhotra's speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 29th February, 1960.)

M. N. KAUL,
Secretary.

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, February 29, 1960/Phalgun 10, 1881 (Saka)

No. 360

1. Starred Questions

Thirty-six Starred Questions (Nos. 449—484) were put down on the order paper out of which nineteen were called. Original notices of Starred Questions Nos. 453 and 474 were received in Hindi.

Eighteen Starred Questions (Nos. 449—457, 459—466 and 471) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 458 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Fifty-five Unstarred Questions (Nos. 510—556 and 558—565) were put down on the order paper. Unstarred Question No. 557 was transferred to the list of questions for the 10th March, 1960. Original notices of Unstarred Questions Nos. 533, 538 and 543 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Indo-Pakistan Financial Talks addressed to the Minister of Finance was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the letter dated the 26th February, 1960 received from the Prime Minister of China.
- (2) A copy of each of the following papers under sub-section (1) of Section 639 of the Companies Act, 1956:—
 - (i) Annual Report of Neyveli Lignite Corporation Limited along with the Audited Accounts for the year 1958-59 and the comments of the Comptroller and Auditor General thereon.
 - (ii) A review by the Government of the working of the above Corporation.

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(iii) Annual Report of the Hindustan Steel Limited along with the Audited Accounts for the year 1958-59 and the comments of the Comptroller and Auditor General thereon.

(3) A copy of each of the following orders under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957:—

(i) The Bombay Nursing Council (Reconstitution and Reorganisation) Order, 1960, published in Notification No. G.S.R. 131 dated the 6th February, 1960.

(ii) The Degloor Market Committee (Reconstitution and Reorganisation) Order, 1960, published in Notification No. G.S.R. 172 dated the 13th February, 1960.

5. Leave of Absence

(i) The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- | | |
|---|--|
| (1) Shri V. N. Swami | 1st December to 22nd December, 1959
(Ninth Session). |
| (2) Her Highness Maharani Vijaya Raje
Scindia of Gwalior | 16th November to 22nd December, 1959
(Ninth Session). |
| (3) Shri M. V. Krishna Rao | 16th November to 17th December, 1959
(Ninth Session). |
| (4) Shri Balvantray Gopaljee Mehta | 8th February to 6th April, 1960 (Tenth
Session). |
| (5) Shri Narasingha Malla Deb | 8th February to 15th March, 1960 (Tenth
Session). |
| (6) Shri B. Pocker | 8th February to 29th February, 1960 (Tenth
Session). |
| (7) Shrimati Ila Palchoudhuri | 8th February to 7th March, 1960 (Tenth
Session). |
| (8) Shri U. Muthuramalinga Thevar | 8th February to 6th April, 1960 (Tenth
Session). |

(ii) The absence of Shri Chowkhamoon Gohain for the period from the 4th May to 9th May, 1959 (Seventh Session), 3rd August to 12th September, 1959 (Eighth Session) and 16th November to 21st December, 1959 (Ninth Session) was condoned.

6. Statement by Minister of Education

The Minister of Education made a statement correcting the reply given on the 4th December, 1959 to a Supplementary by Shri Tayappa Hari Sonavane on Starred Question No. 586 regarding Scholarships to dependents of Political Sufferers.

7. The Budget (Railways) 1960-61

General Discussion on the Budget (Railways), 1960-61 continued.

The following members took part in the debate:—

- (1) Shri Naushir Bharucha
- (2) Kumari Maniben Vallabhbhai Patel
- (3) Sardar Amar Singh Saigal

- (4) Shrimati Uma Nehru
- (5) Shri G. K. Manay
- (6) Shri Bishwa Nath Roy
- (7) Shri T. Ganapathy
- (8) Thakor Shri Fatesinhji Ghodasar
- (9) Major Raja Bahadur Birendra Bahadur Singh
- (10) Shri Manakbhai Agarwal
- (11) Shri Laxmi Narayan Bhanja Deo
- (12) Shri K. T. K. Tangamani
- (13) Shri Nardeo Snatak
- (14) Pandit Braj Narayan "Brajesh"
- (15) Shrimati Krishna Mehta
- (16) Shri Radha Mohan Singh (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned at 4.30 P.M. and re-assembled at 5 P.M.)

8. The Budget (General) 1960-61

Shri Morarji Desai presented a statement of the estimated receipts and expenditure of the Government of India for the year 1960-61.

9. Government Bill—introduced

The Finance Bill, 1960.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 1st March, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 1, 1960/Phalgun 11, 1981 (Saka)

No. 361

1. Starred Questions

Thirty-nine Starred Questions Nos. (485—528) were put down on the order paper out of which nine were called. Original notices of Starred Questions Nos. 486, 491, 497 and 520 were received in Hindi.

Nine Starred Questions (Nos. 485—493) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Sixty-seven Unstarred Questions (Nos. 566—632) were put down on the order paper. Original notices of Unstarred Questions Nos. 606 and 617 were received in Hindi. Replies to Unstarred Questions were laid on the Table

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 221 dated the 23rd January, 1960, under sub-section (2) of Section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952.

- (2) A copy of each of the following papers:—

- (i) Report (1959) of the Central Wage Board for the Cement Industry.
- (ii) Government Resolution No. WB-6(57) dated the 29th February, 1960.

4. Intimation re: restraint and release of Members

The Speaker informed Lok Sabha that he had received two telegrams dated the 29th February, 1960 from the District Superintendent of Police, Belgaum, intimating that Shri Nath Pai was restrained under Section 69 of the Police Act on the 29th February, 1960 and released the same day.

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5. Statement by Minister of Works, Housing and Supply

The Minister of Works, Housing and Supply made a statement on the subsidence of the floor below the storage tanks in the milk collection and chilling centre at Murandnagar.

6. The Budget (Railways) 1960-61

General Discussion on the Budget (Railways), 1960-61 continued.

The following members took part in the debate:—

- (1) Shri Radha Mohan Singh
- (2) Shri G. D. Somani
- (3) Shri Abdul Latif
- (4) Shri Atal Bihari Vajpayee
- (5) Shri Badakumar Pratap Ganga Deb Bamra
- (6) Shri Joachim Alva
- (7) Shri Rajendra Singh
- (8) Shri Harish Chandra Mathur
- (9) Shri C. Krishnan Nair

Shri Jagjivan Ram replied to the debate.

The discussion was concluded.

7. The Budget (Railways) 1960-61—Demands for Grants

Discussion on Demand No. 1 in respect of Railways commenced.

Two Hundred and fifty-seven cut motions on Demand No. 1 were moved.

The discussion was not concluded.

8. Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri Braj Raj Singh raised a half-an-hour discussion on points arising out of the answer given on the 11th February, 1960 to Starred Question No. 66 regarding medium of instruction in universities.

Shri Braj Raj Singh's speech was not concluded when the quorum bell rang.

The Deputy Speaker directed that in reply to the debate, the Minister of Education should lay a statement on the Table.

The House adjourned for want of quorum at 5.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd March, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 2, 1960/Phalgun 12, 1881 (Saka)

No. 362

1. Starred Questions

Forty-three Starred Questions (Nos. 524—566) were put down on the order paper out of which sixteen were called. Original notices of Starred Questions Nos. 529, 544, 545 and 563 were received in Hindi.

Twelve Starred Questions (Nos. 524—529, 533, 534, 536—538 and 542) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 530—532 and 535 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-seven Unstarred Questions (Nos. 633—679) were put down on the order paper. Original notices of Unstarred Questions Nos. 644, 649, 655, 663 and 672 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri S. M. Banerjee regarding termination of services of some employees of the Ministry of Rehabilitation.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 233 dated the 1st March, 1960 regarding the constitution of the Hindu Religious Endowments Commission.
- (2) A copy of each of the following Notifications under Section 58 of the Delhi Development Act, 1957:—
 - (i) G.S.R. No. 73 dated the 16th January, 1960.
 - (ii) G.S.R. No. 74 dated the 16th January, 1960 making certain amendment to the Delhi Development (Master Plan and Zonal Development Plan) Rules, 1959.

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- (iii) G.S.R. No. 142 dated the 6th February, 1960 containing the Delhi Development (Procedure for Reference to the Central Government) Rules, 1960.
- (3) A copy of Notification No. F. 12/211/58—Transport published in Delhi Gazette dated the 14th January, 1960, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, making certain amendments to the Delhi Motor Vehicles Rules, 1940.
- (4) A copy of each of the following papers:—
 - (i) Notification No. G.S.R. 192 dated the 20th February, 1960 under sub-section (3) of Section 5 of the Indian Aircraft Act, 1934 making certain further amendment to the Indian Aircraft Rules, 1937.
 - (ii) Explanatory note on the above Notification.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1960, passed by Lok Sabha on the 25th February, 1960.

6. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Fifty-seventh Report of the Committee on Private Members' Bills and Resolutions.

7. Calling attention to matter of urgent public importance

Shri Chintamani Panigrahi called the attention of the Minister of Food and Agriculture to the alarming rise in the prices of rice and paddy in West Bengal and Orissa.

The Deputy Minister of Food made a statement in regard thereto.

8. Statement by Deputy Minister of Food

The Deputy Minister of Food made a statement on the present food situation in the Mizo district of Assam and steps taken to afford relief to the affected population of the district.

9. Government Bill returned by Rajya Sabha with amendments—amendments agreed to

The Motor Vehicles (Amendment) Bill, 1959

The motion that the amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Raj Bahadur and adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri Raj Bahadur.

The motion was adopted and the amendments made by Rajya Sabha in the Bill were agreed to.

10. The Budget (Railways) 1960-61—Demands for Grants

Discussion on Demand for Grant No. 1 in respect of Railways concluded.

On cut motion No. 17 moved by Shri T. B. Vittal Rao, the House divided, Ayes 17; Noes 52. The cut motion was accordingly negatived.

All other cut motions moved on the 1st March, 1960 on Demand No. 1 were negatived.

The Demand was voted in full as follows:—

Number of Demand	Name of Demand	Amount of Demand . Rs.
1	Railway Board	93,61,000

11. Half-an-hour discussion on matters arising out of answer to question

Shri Prakash Vir Shastri raised a half-an-hour discussion on points arising out of the answer given on the 1st December, 1959 to Unstarred Question No. 719 regarding Aligarh Muslim University.

Dr. K. L. Shrimali replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd March, 1960)

M. N. KAUL,
Secretary.

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 3, 1960/Phalguna 13, 1881 (Saka)

No. 363

1. Starred Questions

Forty-two Starred Questions (Nos. 567—608) were put down on the order paper out of which nine were called. Original notices of Starred Questions Nos. 571, 584 and 597 were received in Hindi.

Eight Starred Questions (Nos. 568—574 and 607) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 567 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Forty Unstarred Questions (Nos. 680—691 and 693—720) were put down on the order paper. Unstarred Question No. 692 was transferred to the list of questions for the 14th March, 1960. Original notices of Unstarred Questions Nos. 701, 706 and 720 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers laid on the Table:—

(1) A copy of each of the following papers:—

(i) Report of the Central Wage Board for Cotton Textile Industry.

(ii) Government Resolution No. WB-8(78) dated the 2nd March, 1960.

(2) A copy of Notification No. S.O. 428 dated the 20th February, 1960, under sub-section (3) of Section 27 of the Coal Bearing Areas (Acquisition and Development) Act, 1957, making certain amendments to the Coal Bearing Areas (Acquisition and Development) Rules, 1957.

(3) A copy of Statement regarding the purchase of the Uttar Pradesh Zamindari Abolition Bonds by the Banaras Hindu University.

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(4) A copy of each of the following Notifications under Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944:—

(a) G.S.R. 183 dated the 20th February, 1960.

(b) G.S.R. 198 dated the 18th February, 1960.

(c) G.S.R. 201-A dated the 20th February, 1960.

(5) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944 making certain amendments to the Customs and Central Excise Duties Export Draw-back (General) Rules, 1959:—

(a) G.S.R. 185 dated the 20th February, 1960.

(b) G.S.R. 186 dated the 20th February, 1960.

(6) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—

(a) G.S.R. 187 dated the 20th February, 1960.

(b) G.S.R. 188 dated the 20th February, 1960.

4. Calling attention to matter of urgent public importance

Shri Premji R. Assar called the attention of the Minister of Rehabilitation and Minority Affairs to the reported loss to the Government of India due to the tractors imported from Japan lying idle at Dandakaranya.

The Minister of Rehabilitation and Minority Affairs made a statement in regard thereto.

5. Intimation Re: Arrest of Member

The Speaker informed Lok Sabha that he had received a telegram dated the 2nd March, 1960 from the Deputy Superintendent of Police, Bailhongal intimating that Shri Nath Pai was arrested on the 2nd March, 1960, under Sections 341 and 353 of Indian Penal Code.

6. The Budget (Railways) 1960-61—Demands for Grants

Discussion on Demands for Grants Nos. 2 to 20 in respect of Railways commenced.

Eighty cut motions—of which three each were on Demands Nos. 2, 5 and 7, thirteen on Demand No. 4, seven on Demand No. 6, one each on Demands Nos. 8, 9, 13 and 14, eight on Demand No. 10, sixteen on Demand No. 15, four on Demand No. 16 and nineteen on Demand No. 18—were moved and negatived.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Demand
		Rs.
2	Miscellaneous Expenditure	1,87,48,000
3	Payments to Worked Lines and Others	24,47,000
4	Ordinary Working Expenses—Administration	39,10,02,000
5	Ordinary Working Expenses—Repairs and Maintenance	123,36,67,000
6	Ordinary Working Expenses—Operating Staff	74,74,74,000
7	Ordinary Working Expenses—Operation (Fuel)	68,07,78,000
8	Ordinary Working Expenses—Operation other than Staff and Fuel	23,70,78,000
9	Ordinary Working Expenses—Miscellaneous expenses	32,13,65,000
10	Ordinary Working Expenses—Labour Welfare	11,05,30,000
11	Appropriation to Depreciation Reserve Fund	45,00,00,000
12	Dividend Payable to General Revenues	57,27,02,000
13	Open Line Works—(Revenue)—Labour Welfare	1,64,18,000
14	Open Line Works—(Revenue)—Other than Labour Welfare	12,35,82,000
15	Construction of New Lines—Capital and Depreciation Reserve Fund	54,76,09,000
16	Open Line Works—Additions	264,18,12,000
17	Open Line Works—Replacements	92,30,61,000
18	Open Line Works—Development Fund	25,00,00,000
19	Repayment of loans from General Revenues and interest thereon—Development Fund	1,06,12,000
20	Appropriation to Development Fund	18,42,52,000

7. Motion Re: Dandakaranya Development Authority

Shri Diwan Chand Sharma moved the following motion:—

“That this House takes note of the Statement on the Dandakaranya Development Authority laid on the Table of the House on the 27th November, 1959, by the Minister of Rehabilitation and Minority Affairs.”

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri Arun Chandra Guha
- (3) Shri S. M. Banerjee
- (4) Shri Ajit Singh Sarhadi
- (5) Shri Tridib Kumar Chaudhuri

(6) Shri N. R. Ghosh

(7) Shri Mehr Chand Khanna

Shri Diwan Chand Sharma replied to the debate.

The motion was adopted.

8. Half-An-Hour Discussion on Matters arising out of Answer to Question

Shri Raghubir Sahai raised a half-an-hour discussion on points arising out of the answer given on the 10th February, 1960 to Starred Question No. 36 regarding U.N. Mission's Report on Community Development Programme in India.

Shri Surendra Kumar Dey replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th March, 1960).

M. N. KAUL,

Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 4, 1960/Phalgun 14, 1881 (Saka)

No. 364

1. Starred Questions

Thirty-five Starred Questions (Nos. 609—643) were put down on the order paper out of which Twenty-one were called. Original notices of Starred Questions Nos. 613, 630 and 637 were received in Hindi.

Seventeen Starred Questions (Nos. 610—614, 616—620, 622—626, 628 and 629) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 609, 615, 621, and 627 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-six Unstarred Questions (Nos. 721—766) were put down on the order paper. Original notices of Unstarred Questions Nos. 740, 746, 750, 760, 761 and 764 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following Reports, under sub-section (1) of Section 639 of the Companies Act, 1956:—

(i) Annual Report of the Travancore Minerals Private Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon.

(ii) Annual Report of the Indian Rare Earths Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of each of the following Statements showing the action taken by the Government on various assurances, promises and

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undertakings given by the Ministers during the various sessions of Second Lok Sabha:—

- | | |
|--|------------------------|
| (i) Supplementary Statement No. II | Ninth Session, 1959. |
| (ii) Supplementary Statement No. V | Eighth Session, 1959. |
| (iii) Supplementary Statement No. XII | Seventh Session, 1959. |
| (iv) Supplementary Statement No. XV | Sixth Session, 1958. |
| (v) Supplementary Statement No. XVIII | Fifth Session, 1958. |
| (vi) Supplementary Statement No. XXVI. | Fourth Session, 1958. |
| (vii) Supplementary Statement No. XXVI | Third Session, 1957. |
| (viii) Supplementary Statement No. XXXII | Second Session, 1957. |
- (3) A copy of Notification No. G.S.R. 196 dated the 20th February, 1960, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1954.
- (4) A copy of the summary of main conclusions of the 18th Session of the Standing Labour Committee held at New Delhi in January, 1960.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 29th February, 1960, Rajya Sabha had passed the Indian Sale of Goods (Amendment) Bill, 1960.

5. Bill passed by Rajya Sabha—laid on the Table

Secretary laid on the Table the Indian Sale of Goods (Amendment) Bill, 1960, as passed by Rajya Sabha.

6. Intimation re: arrest of Member

The Speaker informed Lok Sabha that he had received a wireless message dated the 3rd March, 1960 from the Sub-Inspector of Police, Khanapur, intimating that Shri Nath Pai was remanded to seven days' magisterial custody and sent to Central Prison, Hindalga.

7. Calling attention to matter of Urgent Public Importance

Shri Vutukuru Rami Reddy called the attention of the Minister of Railways to the train collision at Panruti station on Southern Railway on the 25th February, 1960.

The Deputy Minister of Railways made a statement in regard thereto.

8. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government legislative and other business for the week commencing the 7th March, 1960.

9. Government Bill—Introduced

The Appropriation (Railways) Bill, 1960.

10. Supplementary Demands for Grants (Railways) for 1959-60

Discussion on the Supplementary Demands for Grants in respect of the Budget (Railways) for 1959-60 commenced.

Five cut motions—of which two each were on Demands Nos. 2 and 4 and one on Demand No. 6—were moved and withdrawn by leave of the House.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
2	Miscellaneous Expenditure	10,64,000
4	Ordinary Working Expenses—Administration	28,02,000
5	Ordinary Working Expenses—Repairs and Maintenance	2,50,13,000
6	Ordinary Working Expenses—Operating Staff .	61,00,000
7	Ordinary Working Expenses—Operation (Fuel)	3,83,44,000
8	Ordinary Working Expenses—Operation other than Staff and Fuel	2,09,13,000
10	Ordinary Working Expenses—Labour Welfare .	10,89,000
12	Dividend payable to General Revenues	9,67,000
19	Repayment of loans from General Revenues and interest thereon—Development Fund	7,38,000

11. Government Bill—under consideration

The Delhi Land Holdings (Ceiling) Bill, 1959, as reported by the Joint Committee

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 24th February, 1960, continued.

The following members took part in the debate:—

- (1) Shri Naval Prabhakar
- (2) Shri Mohan Swarup
- (3) Shri Braj Raj Singh
- (4) Shri Raghubir Sahai
- (5) Lala Achint Ram
- (6) Shri Purushottamdas R. Patel (*Speech unfinished*).

The discussion was not concluded.

[P.T.O.]

12. Motion re: Fifty-seventh Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:—

“That this House agrees with the Fifty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd March, 1960.”

The motion was adopted.

13. Extension of time for eliciting opinions on Bill

Sardar Amar Singh Saigal moved that the time appointed for eliciting opinions on the Sikh Gurdwaras Bill, 1958, be further extended up to the 30th July, 1960.

The motion was adopted.

14. Motion re: increase in allocation of time to a Private Member's Bill

Shri Prakash Vir Shastri moved that the time allotted for the discussion of the Backward Communities (Religious Protection) Bill be increased from 2½ hours to 4 hours.

After some discussion the motion was adopted in the following form:—

“That the time allotted by the House on the 28th August, 1959 (*vide* Forty-eighth Report of the Committee on Private Members' Bills and Resolutions) for the discussion of the Backward Communities (Religious Protection) Bill be increased from 2½ hours to 3½ hours.”

15. Private Member's Bill—Negatived

The Backward Communities (Religious Protection) Bill, 1959 by Shri Prakash Vir Shastri.

Discussion on the motion for consideration of the Bill moved by Shri Prakash Vir Shastri and the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved on the 19th February, 1960, continued.

The following members took part in the debate:—

- (1) Shri Bhaurao Krishnarao Gaikwad
- (2) Dr. Ram Subhag Singh
- (3) Shri Resham Lal Jangde
- (4) Shri C. Krishnan Nair
- (5) Shri B. N. Datar

Shri Prakash Vir Shastri replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 30th April, 1960, moved by Shri S. M. Siddiah on the 19th February, 1960, was withdrawn by leave of the House.

The motion for consideration of the Bill was negatived.

16. Motion re: Reduction in Allocation of time to a Private Member's Bill

Shri Jamal Khwaja moved the following motion:—

“That the time allotted by the House on the 3rd April, 1959 (*vide* 40th Report of the Committee on Private Members' Bills and Resolutions) for the discussion of the Charitable and Religious Trusts (Amendment) Bill by Shri Ram Krishan Gupta be reduced by one hour.”

The motion was adopted.

17. Private Member's Bill—Withdrawn

The Charitable and Religious Trusts (Amendment) Bill, 1959 (Amendment of sections 3 and 4 and insertion of new sections 7A and 7B) by Shri Ram Krishan Gupta.

The motion for consideration of the Bill was moved by Shri Ram Krishan Gupta.

The following members took part in the debate:—

- (1) Shri K. R. Achar
- (2) Shri Rameshwar Tanti
- (3) Shri R. M. Hajarnavis

Shri Ram Krishan Gupta replied to the debate.

The Bill was withdrawn by leave of the House.

18. Private Member's Bill—under consideration

The Mahendra Pratap Singh Estates (Repealing) Bill, 1958 by Shri Purushottamdas R. Patel.

The motion for consideration of the Bill was moved by Shri Purushottamdas R. Patel and his speech was not concluded.

19. Report of Business Advisory Committee

Shri Jaipal Singh presented the Forty-ninth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th March, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 7, 1960/Phalguna 17, 1881 (Saka)

No. 365

1. Starred Questions

Thirty-seven Starred Questions (Nos. 644—680) were put down on the order paper out of which sixteen were called. Original notices of Starred Questions Nos. 646, 653 and 658 were received in Hindi.

Thirteen Starred Questions (Nos. 644—647, 649, 650, 652—657 and 659) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 648, 651 and 658 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty-three Unstarred Questions (Nos. 767—819) were put down on the order paper. Original notices of Unstarred Questions Nos. 793 and 815 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Equipment at Bhakra Power House addressed to the Minister of Irrigation and Power was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment Motions

The Speaker withheld his consent to the moving of four adjournment motions given notice of by the following members regarding the strike by the employees of the State Bank of India:—

Shri Prabhat Kar, Shri S. M. Banerjee, Shrimati Parvathi M. Krishnan and Shri T. Nagi Reddy; Shri R. K. Khadilkar; Shri Narayan Ganesh Goray and Shri Hem Barua; Shri Uma Charan Patnaik.

5. Statement by Deputy Minister of Irrigation and Power

The Deputy Minister of Irrigation and Power made a statement correcting the reply given on the 10th February, 1960 to a supplementary by Shri T. Sanganna on Starred Question No. 34, regarding Upper Sileru Project.

[P.T.O.]

6. Motion Re: Forty-ninth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Forty-ninth Report of the Business Advisory Committee presented to the House on the 4th March, 1960.”

The motion was adopted.

7. Government Bill—Introduced

The Appropriation (Railways) No. 2 Bill, 1960.

8. Government Bill—Passed

The Appropriation (Railways) Bill, 1960.

The motion for consideration of the Bill was moved by Shri Jagjivan Ram.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagjivan Ram.

The motion was adopted and the Bill was passed.

9. The Budget (General) 1960-61

General Discussion on the Budget (General), 1960-61 commenced.

The following members took part in the debate:—

- (1) Shri Shripad Amrit Dange
- (2) Shri J. B. Kripalani
- (3) Shri P. R. Ramakrishnan
- (4) Rani Manjula Devi
- (5) Shri R. Ramanathan Chettiar
- (6) Shri M. R. Masani
- (7) Shri D. S. Raju
- (8) Shri Ajit Singh Sarhadi
- (9) Shri Indulal Kanaiyalal Yajnik
- (10) Pandit Thakur Das Bhargava
- (11) Shri Ram Saran
- (12) Shri D. R. Chavan
- (13) Shri B. Bhagavati
- (14) Shri V. Eacharan (*Speech Unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th March, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 8, 1960/Phalgun 18, 1881 (Saka)

No. 366

1. Starred Questions

Twenty-seven Starred Questions (Nos. 681—694 and 696—708) were put down on the order paper out of which nineteen were called. Starred Question No. 695 was withdrawn by the Member. Original notices of Starred Questions Nos. 682, 685, 694, 701 and 707 were received in Hindi.

Fourteen Starred Questions (Nos. 681—85, 687—94 and 700) were orally answered and supplementary questions were asked on thirteen of them. Replies to the remaining questions (including Starred Questions Nos. 686 and 696—699 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-five Unstarred Questions (Nos. 820—884) were put down on the order paper. Original notices of Unstarred Questions Nos. 821, 825, 859-60, 876 and 880-81 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Oil Pipelines addressed to the Minister of Steel, Mines and Fuel was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers laid on the Table.

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 191 dated the 20th February, 1960, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, making certain amendment to the second schedule to the Mines and Minerals (Regulation and Development) Act, 1957.
- (2) A copy of the Regulations for the Indian Naval Reserve and the Indian Naval Volunteer Reserve published in Notification No. S.R.O. 53 dated the 20th February, 1960, under Section 185 of the Navy Act, 1957.

5. Calling attention to matter of urgent public importance

Shri Raghunath Singh called the attention of the Minister of Transport and Communications to the strike resorted to by the river surveyors and hydrographers at Calcutta Port.

[P.T.O.]

The Minister of Transport and Communications made a statement in regard thereto.

6. Statement re: Government business

The Minister of Parliamentary Affairs made a statement regarding the order of Discussion and Voting on Demands for Grants in respect of the Budget (General) 1960-61.

7. Government Bill—passed

The Appropriation (Railways) No. 2 Bill, 1960.

The motion for consideration of the Bill was moved by Shri Jagjivan Ram.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagjivan Ram.

The motion was adopted and the Bill was passed.

8. The Budget (General) 1960-61

General Discussion on the Budget (General), 1960-61 continued.

The following members took part in the debate:—

- (1) Shri V. Eacharan
- (2) Shri M. L. Dwivedi
- (3) Shri Surendra Mahanty
- (4) Shri Arun Chandra Guha
- (5) Shri Banarsi Prasad Jhunjhunwala
- (6) Shri D. A. Katti
- (7) Shri Naval Prabhakar
- (8) Shri B. L. Chandak
- (9) Shri Radheshyam Ramkumar Morarka
- (10) Shri E. V. K. Sampath
- (11) Shri Radha Raman
- (12) Shri Harish Chandra Mathur
- (13) Shri V. P. Nayar
- (14) Shri Mathura Prasad Mishra
- (15) Shri Raghunath Singh
- (16) Swami Ramananda Tirtha

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th March, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 9, 1960/Phalguna 19, 1881 (Saka)

No. 367

1. Starred Questions

Thirty-six Starred Questions (Nos. 709, 711—714 and 716—746) were put down on the order paper out of which seventeen were called. Starred Question No. 710 was withdrawn by the Member and Starred Question No. 715 was transferred to the list of questions for the 17-3-1960. Original notices of Starred Questions Nos. 714, 724, 729 and 736 were received in Hindi.

Fifteen Starred Questions Nos. 709, 711—714, 717—721 and 723—727 were orally answered and supplementary questions were asked on fourteen of them. Replies to the remaining questions (including Starred Questions Nos. 716 and 722 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty Unstarred Questions (Nos. 885—934) were put down on the order paper. Original notices of Unstarred Questions Nos. 889, 914 and 926 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding relief for Morocco and Mauritius Island addressed to the Prime Minister was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against them:—

(i) Alleged occupation of Chanthan Salt Mines in Ladakh by the Chinese.

Notice by Shri Hem Barua.

(ii) Breakdown of water and electric supply in Shahadra, Delhi, since the 7th March, 1960.

Notice by Shri Braj Raj Singh and Shri Arjun Singh Bhadruria.

[P.T.O.]

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following papers:—
 - (i) Notification No. G.S.R. 189 dated the 20th February, 1960, under sub-section (3) of Section 13 of the Central Silk Board Act, 1948 making certain further amendment to the Central Silk Board Rules, 1955.
 - (ii) Report of the Small Scale Industries Organisation for the year 1958-59.
 - (iii) (a) Annual Report of the Nahan Foundry Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
(b) Review of the Working of the above Company.
 - (iv) Publication entitled 'Public Sector Industries'.
 - (v) Statement regarding Enquiry into the standards and testing procedures followed in the Quality Control Department of Hindustan Antibiotics Limited, Pimpri.
- (2) A copy of Notification No. G.S.R. 229 dated the 27th February, 1960, under sub-section (4) of Section 38 of the Industrial Disputes Act, 1947 making certain further amendments to the Industrial Disputes (Central) Rules, 1957.
- (3) A copy of the Annual Report of the Sindri Fertilizers and Chemicals Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.

6. Opinions on Bill

Sardar Amar Singh Saigal laid on the Table a copy of Paper No. IV containing opinions on the Sikh Gurdwaras Bill which was circulated for the purpose of eliciting opinion thereon by the 30th July, 1960.

7. Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal presented the Fifty-eighth Report of the Committee on Private Members' Bills and Resolutions.

8. Report of Public Accounts Committee

Shri Upendranath Barman presented the Twenty-second Report of the Public Accounts Committee on the Appropriation Accounts (P & T), 1956-57 and 1957-58 and Audit Reports (P & T), 1958 and 1959.

9. Presentation of Petition

Shri Indulal Kanaiyalal Yajnik presented a petition signed by a petitioner regarding amendment of the Factories Act, 1948.

10. The Budget (General) 1960-61

General Discussion on the Budget (General), 1960-61 continued.

The following members took part in the debate:—

- (1) Shri C. D. Pande
- (2) Shri Padam Dev
- (3) Shri Bimal Comar Ghose
- (4) Shrimati Sangam Laxmi Bai
- (5) Shri N. R. Ghosh
- (6) Pandit Munishwar Dutt Upadhyay
- (7) Shri Uma Charan Patnaik
- (8) Raja Mahendra Pratap
- (9) Shri G. D. Somani
- (10) Shri C. R. Basappa
- (11) Shri J. B. S. Bist
- (12) Shri Jaganatha Rao
- (13) Shri Arjun Singh Bhadauria
- (14) Shri B. R. Bhagat
- (15) Shri Rameshwar Tantia
- (16) Lt. Col. H. H. Maharaja Manabendra Shah of Tehri Garhwal
- (17) Shri Dasaratha Deb
- (18) Shri Radhelal Vyas
- (19) Shri Pendekanti Venkatasubbaiah. (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th March, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 10, 1960/Phalgun 20, 1881 (Saka)

No. 368

1. Starred Questions

Thirty-five Starred Questions (Nos. 747—781) were put down on the order paper all of which were called.

Twenty-two Starred Questions (Nos. 748, 749, 751, 752, 754, 755, 757, 761, 763, 765, 767—775, 778, 780 and 781) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 747, 750, 753, 756, 758—760, 762, 764, 766, 776, 777 and 779 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-five Unstarred Questions (Nos. 935—999) were put down on the order paper. Original notices of Unstarred Questions Nos. 945, 946, 961, 974 and 990 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Fixation of sugar prices in South Bihar addressed to the Minister of Food and Agriculture was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment Motions

The Speaker withheld his consent to the moving of four adjournment motions given notice of by the following members regarding eviction of and reported firing on displaced persons at Uttar Barbil in Mikir Hills, Assam, on the 8th March, 1960:—

Shri Hem Barua; Shri S. M. Banerjee, Shrimati Renu Chakravartty and Shri M. Elias; Shri Arjun Singh Bhadauria; and Shri Braj Raj Singh.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of White Paper No. III containing Notes, Memoranda and letters exchanged between the Governments of India and China between November 1959 and March, 1960.

[P.T.O.]

- (2) A copy of the Report (1960) of the *Ad hoc* Committee on Automobile Industry along with a summary of the recommendations of the Committee.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 2nd March, 1960, Rajya Sabha had passed the Prevention of Cruelty to Animals Bill, 1960.

7. Bill passed by Rajya Sabha—laid on the Table

Secretary laid on the Table the Prevention of Cruelty to Animals Bill, 1960, as passed by Rajya Sabha.

8. Report of Public Accounts Committee

Shri Upendranath Barman presented the Twenty-fourth Report of the Public Accounts Committee on the Appropriation Accounts of the Government of Delhi for the year 1956-57 (1st April, 1956 to 31st October, 1956) and Finance Accounts, 1955-56 and 1956-57 (1st April, 1956 to 31st October, 1956) and Audit Reports thereon.

9. Calling Attention to Matter of Urgent Public Importance

Shri Arjun Singh Bhadauria called the attention of the Minister of Health to the delay in the release of certain colonies acquired in Delhi by the Delhi Administration.

The Minister of Health made a statement in regard thereto.

10. Statement by Minister of Health

The Minister of Health made a statement regarding restoration of water and electricity supply at Shahdara.

11. The Budget (General) 1960-61

General Discussion on the Budget (General), 1960-61 continued.

The following members took part in the debate:—

- (1) Shri Pendekanti Venkatasubbaiah
- (2) Shri J. Rameshwar Rao
- (3) Shri R. K. Khadilkar
- (4) Shri Shree Narayan Das
- (5) Shri M. Ayyakannu
- (6) Shri Sadhu Ram
- (7) Shri Naushir Bharucha
- (8) Shri Kamalnayan Jamnalal Bajaj
- (9) Shri P. T. Thanu Pillai
- (10) Lala Achint Ram
- (11) Shri Devulapalli Venkateswar Rao
- (12) Shri V. K. Krishna Menon.

Shri Morarji Desai replied to the debate.

The discussion was concluded.

12. The Budget (General) 1960-61—Demands for Grants on Account

The following Demands for Grants on Account for 1960-61 in respect of the Budget (General) under the heads mentioned below were voted in full:—

Number of Demand	Name of Demand	Amount of Demand on account
1	2	3
		Ra.
I. EXPENDITURE MET FROM REVENUE :		
MINISTRY OF COMMERCE AND INDUSTRY		
1	Ministry of Commerce and Industry	6,39,000
2	Industries	2,17,71,000
3	Salt	4,37,000
4	Commercial Intelligence and Statistics	7,00,000
5	Miscellaneous Departments and Expenditure under the Ministry of Commerce and Industry	20,52,000
MINISTRY OF COMMUNITY DEVELOPMENT AND COOPERATION		
6	Ministry of Community Development and Cooperation	2,48,000
7	Community Development Projects, National Extension Service and Cooperation	1,97,86,000
MINISTRY OF DEFENCE		
8	Ministry of Defence	3,51,000
9	Defence Services, Effective-Army	16,74,95,000
10	Defence Services, Effective-Navy	1,62,94,000
11	Defence Services, Effective-Air Force	5,22,45,000
12	Defence Services, Non-Effective Charges	1,28,37,000
MINISTRY OF EDUCATION		
13	Ministry of Education	3,53,000
14	Education	2,97,08,000
15	Miscellaneous Departments and Other Expenditure under the Ministry of Education	31,86,000
MINISTRY OF EXTERNAL AFFAIRS		
16	Tribal Areas	85,65,000
17	Naga Hills—Tuensang Area	27,17,000
18	External Affairs	98,80,000

[P.T.O.]

1	2	3
		Rs.
	MINISTRY OF HOME AFFAIRS	
45	Ministry of Home Affairs	27,83,000
46	Cabinet	3,15,000
47	Zonal Councils.	23,000
48	Administration of Justice	20,000
49	Police ■	60,09,000
50	Census	12,69,000
51	Statistics	15,83,000
52	Privy Purses and Allowances of Indian Rulers	1,43,000
53	Delhi	1,04,68,000
54	Himachal Pradesh	57,82,000
55	Andaman and Nicobar Islands	24,73,000
56	Manipur	27,29,000
57	Tripura	35,53,000
58	Laccadive, Minicoy and Amindivi Islands	1,97,000
59	Miscellaneous Departments and Expenditure under the Ministry of Home Affairs	87,99,000
	MINISTRY OF INFORMATION AND BROADCASTING	
60	Ministry of Information and Broadcasting	1,15,000
61	Broadcasting	42,83,000
62	Miscellaneous Departments and Expenditure under the Ministry of Information and Broadcasting	31,72,000
	MINISTRY OF IRRIGATION AND POWER	
63	Ministry of Irrigation and Power	2,03,000
64	Multi-purpose River Schemes	18,64,000
65	Miscellaneous Departments and Other Expenditure under the Ministry of Irrigation and Power	15,41,000
	MINISTRY OF LABOUR AND EMPLOYMENT	
66	Ministry of Labour and Employment	1,72,000
67	Chief Inspector of Mines	2,09,000
68	Miscellaneous Departments and Other Expenditure under the Ministry of Labour and Employment	94,51,000

[P.T.O.]

1	2	3
	MINISTRY OF LAW	Rs.
69	Ministry of Law	2,32,000
70	Elections	8,08,000
	MINISTRY OF REHABILITATION	
71	Ministry of Rehabilitation	2,81,000
72	Expenditure on Displaced Persons and Minorities.	1,69,01,000
	MINISTRY OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS	
73	Ministry of Scientific Research and Cultural Affairs	2,81,000
74	Archaeology	10,17,000
75	Survey of India	16,60,000
76	Botanical Survey	1,44,000
77	Zoological Suvery	1,05,000
78	Scientific Research and Cultural Affairs	1,42,17,000
79	Miscellaneous Departments and Expenditure under the Ministry of Scientific Research and Cultural Affairs	3,41,000
	MINISTRY OF STEEL, MINES AND FUEL	
80	Ministry of Steel, Mines and Fuel	3,37,000
81	Geological Survey	16,61,000
82	Miscellaneous Departments and Other Expenditure under the Ministry of Steel, Mines and Fuel	3,67,13,000
	MINISTRY OF TRANSPORT AND COMMUNICATIONS	
83	Ministry of Transport and Communications.	4,97,000
84	Indian Posts and Telegraphs Department (including Working Expenses)	5,96,91,000
85	Posts and Telegraphs Dividends to General Revenues and Appropriation to Reserve Funds	73,67,000
86	Mercantile Marine	5,74,000
87	Light houses and Lightships	12,51,000
88	Meteorology	15,44,000
89	Overseas Communications Service	10,74,000
90	Aviation	57,85,000
91	Central Road Fund	88,83,000
92	Communications (including National Highways)	62,42,000
93	Miscellaneous Departments and Other Expenditure under the Ministry of Transport and Communications	23,03,000

1	2	3
		Rs.
	MINISTRY OF WORKS, HOUSING AND SUPPLY	
94	Ministry of Works, Housing and Supply	5,38,000
95	Supplies	24,64,000
96	Other Civil Works	2,34,69,000
97	Stationary and Printing	65,88,000
98	Miscellaneous Departments and Expenditure under the Ministry of Works, Housing and Supply	13,20,000
	DEPARTMENT OF ATOMIC ENERGY	
99	Department of Atomic Energy	1,36,000
100	Atomic Energy Research	45,15,000
	DEPARTMENT OF PARLIAMENTARY AFFAIRS	
101	Department of Parliamentary Affairs	22,000
	PARLIAMENT, SECRETARIAT OF THE PRESIDENT AND VICE PRESIDENT AND UNION PUBLIC SERVICE COMMISSION	
102	Lok Sabha	8,63,000
103	Miscellaneous Expenditure under the Lok Sabha	41,000
104	Rajya Sabha	3,10,000
105	Secretariat of the Vice-President	6,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
	MINISTRY OF COMMERCE AND INDUSTRY	
106	Capital Outlay of the Ministry of Commerce and Industry	2,13,44,000
	MINISTRY OF COMMUNITY DEVELOPMENT AND CO-OPERATION	
107	Capital Outlay of the Ministry of Community Development and Cooperation	42,92,000
	III.—MINISTRY OF DEFENCE	
108	Defence Capital Outlay	3,30,00,000
	MINISTRY OF EDUCATION	
109	Capital Outlay of the Ministry of Education	1,90,000
	MINISTRY OF EXTERNAL AFFAIRS	
110	Capital Outlay of the Ministry of External Affairs	7,14,000

[P.T.O.]

Rs.

MINISTRY OF FINANCE

111	Capital Outlay on India Security Press	1,11,000
112	Capital Outlay on Currency and Coinage	45,89,000
113	Capital Outlay on Mints	84,000
114	Commuted Value of Pensions	3,54,000
115	Payments to Retrenched Personnel	1,000
116	Other Capital Outlay of the Ministry of Finance	6,59,10,000
117	Loans and Advances by the Central Government	15,31,19,000

MINISTRY OF FOOD AND AGRICULTURE

118	Capital Outlay of Forests	47,000
119	Purchase of Foodgrains	29,95,59,000
120	Other Capital Outlay of the Ministry of Food and Agriculture	3,79,54,000

MINISTRY OF HEALTH

121	Capital Outlay of the Ministry of Health	1,55,69,000
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MINISTRY OF HOME AFFAIRS

122	Capital Outlay of the Ministry of Home Affairs	7,38,000
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MINISTRY OF INFORMATION AND BROADCASTING

123	Capital Outlay of the Ministry of Information and Broadcasting	14,94,000
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MINISTRY OF IRRIGATION AND POWER

124	Capital Outlay on Multipurpose River Schemes	22,52,000
125	Other Capital Outlay of the Ministry of Irrigation and Power	27,01,000

MINISTRY OF LABOUR AND EMPLOYMENT

126	Capital Outlay of the Ministry of Labour and Employment	18,000
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MINISTRY OF REHABILITATION

127	Capital Outlay of the Ministry of Rehabilitation	1,84,77,000
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MINISTRY OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS

128	Capital Outlay of the Ministry of Scientific Research and Cultural Affairs	25,06,000
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MINISTRY OF STEEL, MINES AND FUEL

129	Capital Outlay of the Ministry of Steel, Mines and Fuel	5,37,52,000
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MINISTRY OF TRANSPORT AND COMMUNICATIONS

130	Capital Outlay on Indian Posts and Telegraphs (not met from Revenue)	1,96,39,000
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1	2	3
		Rs.
131	Capital Outlay on Civil Aviation	38,30,000
132	Capital Outlay on Ports	24,19,000
133	Capital Outlay on Roads	1,66,67,000
134	Other Capital Outlay of the Ministry of Transport and Communications	88,62,000
MINISTRY OF WORKS, HOUSING AND SUPPLY		
135	Delhi Capital Outlay	57,16,000
136	Capital Outlay on Buildings	81,99,000
137	Other Capital Outlay of the Ministry of Works, Housing and Supply	58,68,000
DEPARTMENT OF ATOMIC ENERGY		
138	Capital Outlay of the Department of Atomic Energy	44,16,000

13. Government Bill—introduced

The Appropriation (Vote on Account) Bill, 1960.

14. Government Bill—passed

The Appropriation (Vote on Account) Bill, 1960.

The motion for consideration of the Bill was moved by Shri Morarji Desai.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Morarji Desai.

The motion was adopted and the Bill was passed.

15. Half-an-hour discussion on matters arising out of answer to question

Shri A. M. Tariq raised a half-an-hour discussion on points arising out of the answer given on the 18th February, 1960 to Starred Question No. 227 regarding foreign tourists.

Shri Raj Bahadur replied to the debate.

(Lok Sabha adjourned till 11 A.M on Friday, the 11th March, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 11, 1960/Phalguna 21, 1881 (Saka)

No. 369

1. Starred Questions

Thirty-six Starred Questions (Nos. 782—817) were put down on the order paper out of which nineteen were called. (Original notices of Starred Questions Nos. 782, 787, 790 and 802 were received in Hindi.

Eighteen Starred Questions (Nos. 782—798 and 800) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 799 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Fifty-five Unstarred Questions (Nos. 1000—1054) were put down on the order paper. Original notices of Unstarred Questions Nos. 1006, 1021 and 1026 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of two adjournment motions given notice of by Shri Hem Barua and Shri S. M. Banerjee regarding the plane crash in Jorhat on the 10th March, 1960.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following papers:—

(i) Notification No. G.S.R. 275 dated the 5th March, 1960 making certain further amendments to the Coal Mines (Conservation and Safety) Rules, 1954, under sub-section (4) of Section 17 of the Coal Mines (Conservation and Safety) Act, 1952.

(ii) (a) Annual Report of the National Coal Development Corporation Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.

(b) A Review by the Government of the above Report.

[P.T.O.]

(2) A copy of each of the following papers:—

- (i) Annual Report of the Indian Refineries Limited for the period from the 22nd August, 1958 to the 31st March, 1959 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
- (ii) A Review by the Government of the above Report.
- (iii) Annual Report of the National Mineral Development Corporation Private Limited for the period from the 15th November, 1958 to the 31st March, 1959 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
- (iv) A Review by the Government of the above Report.
- (v) Annual Report of the Orissa Mining Corporation Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
- (vi) A Review by the Government of the above Report.

(3) A copy of each of the following papers:—

- (i) Notification No. S.O. 451 dated the 19th February, 1960, making certain amendment to the International Copyright Order, 1958, under Section 43 of the Copyright Act, 1957.
- (ii) Annual Report of the National Research Development Corporation of India for the period ending 31st March, 1959 (Hindi and English versions) along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.

(4) A copy of each of the following papers:—

- (i) The Customs and Central Excise Duties Export Drawback (General) Rules, 1960, published in Notification No. G.S.R. 209 dated the 27th February, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944.
- (ii) Notification No. G.S.R. 211 dated the 27th February, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878.
- (iii) Notification No. G.S.R. 213 dated the 27th February, 1960 making certain amendment to the Gift Tax Rules, 1958, under sub-section (4) of Section 46 of the Gift Tax Act, 1958.
- (iv) Notification No. G.S.R. 239 dated the 1st March, 1960 making certain further amendments to the Central Excise Rules, 1944, under Section 38 of the Central Excises and Salt Act, 1944.

6. Calling attention to Matter of Urgent Public Importance

Shri Raghunath Singh called the attention of the Minister of Steel, Mines and Fuel to the apprehended dislocation in the running of passenger and goods trains due to inadequate supply of coal.

The Minister of Steel, Mines and Fuel made a statement in regard thereto.

6. Statement by Minister of Labour and Employment and Planning

The Minister of Labour and Employment and Planning made a statement on State Bank of India disputes.

7. Statement re: Government Business

On behalf of the Minister of Parliamentary Affairs the Minister of State in the Ministry of Home Affairs made a statement regarding the order of Discussion and Voting on Demands for Grants in respect of the Budget (General), 1960-61, for the week commencing the 14th March, 1960.

8. Government Bill—Under Consideration

The Delhi Land Holdings (Ceiling) Bill 1959, as reported by the Joint Committee.

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 24th February, 1960, continued.

The following members took part in the debate:—

- (1) Shri Radha Raman
- (2) Shri Ranbir Singh Chaudhuri
- (3) Shri Vutukuru Rami Reddy
- (4) Shri Banarsi Prasad Jhunjunwala
- (5) Shri Diwan Chand Sharma
- (6) Shri Mahavir Tyagi
- (7) Shri Dasaratha Deb
- (8) Shri C. Krishnan Nair
- (9) Shri Sinhasan Singh
- (10) Shri Jaganatha Rao

Shri B. N. Datar replied to the debate.

The motion for consideration was adopted.

9. Motion re: Fifty-Eighth Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:—

“That this House agrees with the Fifty-eighth Report of the Committee on the Private Members' Bills and Resolutions presented to the House on the 9th March, 1960.”

The motion was adopted.

10. Private Member's Resolution—Withdrawn

Shri Inder J. Malhotra concluded his speech on the following Resolution moved by him on the 26th February, 1960:—

“This House calls upon the Government to appoint a Committee consisting of Members of Parliament, well known agriculturists of the country and agricultural experts to evaluate the Agricultural Research Programme in the country and to suggest ways and means for better co-ordination and improvement.”

[P.T.O.]

The following members took part in the debate: —

- (1) Shri Padam Dev
- (2) Shri Ajit Singh Sarhadi
- (3) Shri Ranbir Singh Chaudhuri
- (4) Shri Braj Raj Singh
- (5) Pandit Thakur Das Bhargava
- (6) Shrimati Sangam Laxmi Bai
- (7) Shri Diwan Chand Sharma
- (8) Dr. Panjabroa S. Deshmukh

Shri Inder J. Malhotra replied to the debate.

The Resolution was withdrawn by leave of the House.

11. Private Member's Resolution—Under Consideration

Shri Subiman Ghose moved the following Resolution:—

“This House is of opinion that the Andaman and Nicobar Islands be named as ‘Swadesh Dwip’ and ‘Swaraj Dwip’ respectively.”

One amendment was moved by Shri Tridib Kumar Chaudhuri. His speech was not concluded.

12. Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri Ram Krishan Gupta raised a half-an-hour discussion on points arising out of the answer given on the 3rd March, 1960 to Starred Question No. 568 regarding election petition.

Shri Asoke K. Sen replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Monday, the 14th March, 1960).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 14, 1960/Phalguna 24, 1881 (Saka)

No. 370

1. Starred Questions

Twenty-seven Starred Questions (Nos. 818—844) were put down on the order paper out of which twenty-two were called. Original notices of Starred Questions Nos. 819 and 826 were received in Hindi.

Thirteen Starred Questions (Nos. 818—822, 825, 829, 830, 834, 835, 837—839) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 823, 824, 826—828, 831—833 and 836, of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty-one Unstarred Questions (Nos. 1055—1105) were put down on the order paper. Original notices of Unstarred Questions Nos. 1055, 1070, 1081, 1094, 1096 and 1105 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against them:—

- | | |
|---|--|
| (i) Suspension by the Governor of Bombay of the sentence passed by the Bombay High Court on Commander K. M. Nanavati. | Notices by Sarvashri Rajendra Singh, Surendranath Dwivedy, Narayan Ganesh Goray and Hem Barua. |
| (ii) Resignation by the Committee of Inquiry appointed by the Vice-Chancellor of Aligarh Muslim University. | Notice by Shri Rajendra Singh. |

[P.T.O.]

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following Reports:—

(i) (a) Annual Report of the National Instruments (Private) Limited for the period from the 28th June, 1957 to the 31st March, 1958 along with the Audited Accounts, under sub-section (1) of Section 639 of the Companies Act, 1956.

(b) A Review of the working of the above Company.

(ii) Annual Report on the activities of the Coir Board for the year 1958-59, under sub-section (1) of Section 19 of the Coir Industry Act, 1953.

(2) A copy of each of the following Notifications:—

(i) G.S.R. 220 dated the 27th February, 1960, making certain amendment to the Companies (Central Government's) General Rules and Forms, 1956, under sub-section (3) of Section 642 of the Companies Act, 1956.

(ii) G.S.R. 274 dated the 5th March, 1960 making certain further amendment to the Coffee Rules, 1955, under sub-section (3) of Section 48 of the Coffee Act, 1942.

(3) A copy of Notification No. JUD.26/59 published in Assam Gazette dated the 27th January, 1960, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, making certain further amendments to the Motor Vehicles Rules for Excluded Areas, Assam, 1942.

5. Messages from Rajya Sabha

Secretary reported two messages from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the following Bills:—

(i) The Appropriation (Railways) Bill, 1960, passed by Lok Sabha on the 7th March, 1960.

(ii) The Appropriation (Railways) No. 2 Bill, 1960, passed by Lok Sabha on the 8th March, 1960.

6. President's Assent to Bills

Secretary laid on the Table the following Bills passed by the Houses of Parliament during the current Session and assented to by the President since the last report made to the House on the 8th February, 1960:—

(i) The Appropriation Bill, 1960.

(ii) The Reports and Exports (Control) Amendment Bill, 1960.

7. Calling Attention to matter of Urgent Public Importance

Shri Mool Chand Jain called the attention of the Minister of Education to the suicide reported to have been committed by a student in St. Stephen's College hostel, Delhi on the 17th February, 1960.

The Minister of Education made a statement in regard thereto.

8. The Budget (General) 1960-61—Demands for Grants

Discussion on Demands for Grants Nos. 69 and 70 for which the Ministry of Law is responsible commenced.

Fifteen cut motions—of which twelve were on Demand No. 69 and three on Demand No. 70—were moved and negatived.

The following Demands were voted in full:—

Ministry of Law

Number of Demand	Name of Demand	Amount of Demand
	I.—EXPENDITURE MET FROM REVENUE	Rs.
69	Ministry of Law	25,57,000
70	Elections	88,92,000

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th March, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 15, 1960/Phalguna 25, 1881 (Saka)

No. 371

1. Starred Questions

Thirty Starred Questions (Nos. 845—874) were put down on the order paper out of which nineteen were called. Original notices of Starred Questions Nos. 846, 852 and 861 were received in Hindi.

Seventeen Starred Questions (Nos. 845, 847—851 and 853—863) were orally answered and supplementary questions were asked on sixteen of them. Replies to the remaining questions (including Starred Questions Nos. 846 and 852 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-nine Unstarred questions (Nos. 1106—1144) were put down on the order paper. Original notices of Unstarred Questions Nos. 1117, 1119, 1120, 1122, 1123, 1124, 1126, 1131, 1135, 1136, 1137 and 1142 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motion

The Speaker gave his consent to the moving of an adjournment motion given notice of by Shri A. K. Gopalan and six other members regarding the reported decision of the Government to drop the building of second shipyard at Cochin.

The Speaker asked those members who were in favour of leave being granted to rise in their places. As less than fifty members rose, the Speaker informed that the members did not have the leave of the House.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the first Report of the Advisory Committee on Ancillary Industries related to Ship-building and Ship-repairs.

[P.T.O.]

(2) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

- (i) G.S.R. 290 dated the 5th March, 1960, making certain amendment to the Wheat (Uttar Pradesh) Second Price Control Order, 1959.
- (ii) G.S.R. 315 dated the 9th March, 1960 making certain amendment to the Uttar Pradesh Paddy and Rice (Restriction on Movement) Order, 1958.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1960, passed by Lok Sabha on the 10th March, 1960.

6. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Irrigation and Power to the omission in the Communique issued by the World Bank of India's large contribution to the Indus Development Fund.

The Minister of Irrigation and Power made a statement in regard thereto.

7. Statement by Minister of Education

The Minister of Education made a statement regarding Aligarh Muslim University Inquiry Committee.

8. The Budget (General) 1960-61—Demands for Grants

Discussion on Demands for Grants Nos. 13 to 15 and 109 for which the Ministry of Education is responsible commenced.

Eighty-seven cut motions—of which nine were on Demand No. 13, seventy-two on Demand No. 14 and six on Demand No. 15—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th March, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 16, 1960/Phalguna 26, 1881 (Saka)

No. 372

1. Starred Questions

Twenty-eight Starred Questions (Nos. 875—902) were put down on the order paper out of which ten were called. Original notices of Starred Questions Nos. 876, 895 and 899 were received in Hindi.

Ten Starred Questions (Nos. 875—884) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Forty-three Unstarred Questions (Nos. 1145—1187) were put down on the order paper. Original notices of Unstarred Questions Nos. 1155, 1158, 1165, 1166, 1177, 1178 and 1187 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following papers:—

- (i) (a) Report of the Working Group on programme of work of small scale industries for the Third Five Year Plan.
- (b) Summary of recommendations of the Small Scale Industries Board on the above report.
- (ii) (a) Report of the Village Industries Evaluation Committee.
- (b) Comments of the Khadi and Village Industries Commission on the above report.

(2) Copy of a statement in reply to the half-an-hour discussion raised by Shri Braj Raj Singh on the 1st March, 1960 regarding Medium of Instruction in Universities, under Direction No. 19 issued by the Speaker.

4. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions.

[P.T.O.]

5. Calling attention to matter of Urgent Public Importance

Shri Raghunath Singh called the attention of the Minister of Steel, Mines and Fuel to the reported agreement signed by the Soviet Foreign Trade Agency and the Hindustan Organizers (Private) Ltd., Bombay for the import of petroleum products from U.S.S.R.

The Minister of Mines and Oil made a statement in regard thereto.

6. The Budget (General) 1960-61—Demands for Grants

(1) Discussion on Demands for Grants Nos. 13 to 15 and 109 for which the Ministry of Education is responsible concluded.

All the cut motions moved on the 15th March, 1960 were negatived.

The following Demands were voted in full:—

Ministry of Education

Number of Demand	Name of Demand	Amount of Demand
	I.—EXPENDITURE MET FROM REVENUE	Rs.
13	Ministry of Education	38,83,000
14	Education	32,67,86,000
15	Miscellaneous Departments and other Expenditure under the Ministry of Education	3,50,48,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
109	Capital Outlay of the Ministry of Education	20,91,000

(2) Discussion on Demands for Grants Nos. 16 to 20 and 110 for which the Ministry of External Affairs is responsible commenced.

Seventy cut motions—of which six were on Demand No. 16, five on Demand No. 17, fifty-five on Demand No. 18 and four on Demand No. 19—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th March, 1960.)

CORRIGENDUM

In Bulletin—Part I dated the 14th March, 1960, page 1242, under item No. 6, line 5,

for 'Reports' read 'Imports'.

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 17, 1960/Phalgun 27, 1881 (Saka)

No. 373

1. Starred Questions

Twenty-eight Starred Questions (Nos. 903—929 and 715) were put down on the order paper out of which seventeen were called. Original notices of Starred Question Nos. 903, 912, 918 and 928 were received in Hindi.

Fourteen Starred Questions (Nos. 903—907, 909—912, 914—916 and 918-919) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question Nos. 908, 913 and 917 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Twenty-eight Unstarred Questions (Nos. 1188—1215) were put down on the order paper. Original notices of Unstarred Question Nos. 1193 and 1202 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following papers:—

(i) Annual Report of the National Newsprint and Paper Mills Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.

(ii) A Review by the Government of the working of the above company.

(2) A copy of Notification No. G.S.R. 228 dated the 27th February, 1960, under sub-section (7) of Section 59 of the Mines Act, 1952, making certain amendment to the Mines Rules, 1955.

4. Report of Estimates Committee

Shri H. C. Dasappa presented the Seventy-sixth Report of the Estimates Committee on the Ministry of Scientific Research and Cultural Affairs Part I—Council of Scientific and Industrial Research.

[P.T.O.]

5. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Labour and Employment to the explosion in the Hirri Dolomite Mines in Madhya Pradesh on the 2nd March, 1960.

The Deputy Minister of Labour made a statement in regard thereto.

6. The Budget (General) 1960-61—Demands for Grants

(1) Discussion on Demands for Grants Nos. 16 to 20 and 110 for which the Ministry of External Affairs is responsible concluded.

All the cut motions moved on the 16th March, 1960 were negatived.

The following Demands were voted in full:—

Ministry of External Affairs

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
16	Tribal Areas	9,42,09,000
17	Naga Hills—Tuensang Area	2,98,92,000
18	External Affairs	10,86,79,000
19	State of Pondicherry	3,14,46,000
20	Miscellaneous Expenditure under the Ministry of External Affairs	4,50,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
110	Capital Outlay of the Ministry of External Affairs .	78,57,000

(2) Discussion on Demands for Grants Nos. 60 to 62 and 123 for which the Ministry of Information and Broadcasting is responsible commenced.

Sixty-three cut motions—of which twenty-one were on Demand No. 60, twenty-seven on Demand No. 61, eleven on Demand No. 62 and four on Demand No. 123—were moved.

The discussion was not concluded.

7. Half-an-hour discussion on matters arising out of answer to question.

Shri Braj Raj Singh raised a half-an-hour discussion on points arising out of the answer given on the 1st March, 1960 to Unstarred Question No. 601 regarding Calcutta Dock labour scheme.

Shri Abid Ali replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th March, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 18, 1960/Phalgun 28, 1881 (Saka)

No. 374

1. Starred Questions

Twenty-nine Starred Questions (Nos. 930—958) were put down on the order paper all of which were called. Original notices of Starred Questions Nos. 934, 942, 953 and 956 were received in Hindi.

Twenty Starred Questions (Nos. 930—933, 935, 937, 940, 941, 943—948, 950, 952, 954, 955, 957 and 958) were orally answered and supplementary questions were asked on eighteen of them. Replies to Starred Questions Nos. 934, 936, 938, 939, 942, 949, 951, 953 and 956 of which the questioners were absent, were laid on the Table.

2. Unstarred Questions

Forty-five Unstarred Questions (Nos. 1216—1260) were put down on the order paper. Original notices of Unstarred Questions Nos. 1226, 1227, 1230, 1235, 1236, 1237, 1246, 1247, 1251, 1256 and 1257 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Indian Airlines Corporation addressed to the Minister of Transport and Communications was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 627 dated the 12th March, 1960, under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885, making certain amendments to the Indian Telegraph Rules, 1951.
- (2) A copy of the Report of the Ganga Brahmaputra Water Transport Board for the year 1959.

[P.T.O.]

- (3) A copy of each of the following Notifications under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, making certain further amendments to the Medicinal and Toilet Preparation (Excise Duties) Rules, 1956:—

(i) G.S.R. 269 dated the 5th March, 1960.

(ii) G.S.R. 270 dated the 5th March, 1960.

- (4) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

(i) G.S.R. 226 dated the 27th February, 1960.

(ii) G.S.R. 287 dated the 2nd March, 1960 making certain further amendments to the Sugarcane (Control) Order, 1955.

5. Calling attention to matter of urgent public importance

Shri Diwan Chand Sharma called the attention of the Minister of Railways to the train collision at Kisenganj station of the North-East Frontier Railway on the 10th March, 1960.

The Deputy Minister of Railways made a statement in regard thereto.

6. Statements by Ministers

(i) The Minister of State in the Ministry of Transport and Communications made a statement correcting the reply given on the 7th March, 1960 to Supplementaries by Shri Satis Chandra Samanta and H. H. Maharaja Pratap Keshari Deo on Starred Question No. 654 regarding Visakhapatnam Port.

(ii) The Minister of Defence made a statement on the air space violations.

(iii) The Minister of Transport and Communications made a statement on the construction of a Shipyard at Cochin.

(iv) The Minister of Transport and Communications made a statement on the revision of local telephone tariffs from the 1st April, 1960 and also laid on the Table a detailed statement.

7. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Discussion and Voting on Demands for Grants in respect of the Budget (General), 1960-61, for the week commencing the 21st March, 1960.

8. The Budget (General) 1960-61—Demands for Grants

(1) Discussion on Demands for Grants Nos. 60 to 62 and 123 for which the Ministry of Information and Broadcasting is responsible concluded.

All the cut motions moved on the 17th March, 1960 were negatived.

The following Demands were voted in full:—

Ministry of Information and Broadcasting

Number of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
60	Ministry of Information and Broadcasting	12,68,000
61	Broadcasting	4,71,12,000
62	Miscellaneous Departments and Expenditure under the Ministry of Information and Broadcasting	3,48,92,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
123	Capital Outlay of the Ministry of Information and Broadcasting	1,64,31,000

(2) Discussion on Demands for Grants Nos. 36 to 41 and 118 to 120 for which the Ministry of Food and Agriculture is responsible commenced.

One Hundred and seventy-five cut motions—of which seventy-two were on Demand Nos. 36, ten on Demand No. 37, forty-two on Demand No. 38, fourteen on Demand No. 39, four each on Demands Nos. 40 and 118, twelve on Demand No. 41, eleven on Demand No. 119 and six on Demand No. 120—were moved.

The discussion was not concluded.

9. Motion Re: Fifty-Ninth Report of Committee on Private Members' Bills and Resolutions

Shri Ram Krishan Gupta moved the following motion:—

“That this House agrees with the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th March, 1960.”

The motion was adopted subject to the modification that the Constitution (Amendment) Bill, 1958 (*Amendment of Article 343*) by Shri Chapala-kanta Bhattacharyya be referred back to the Committee on Private Members' Bills and Resolutions for reconsideration of their recommendation with regard to the said Bill.

[P.T.O.]

10. Private Members' Bills—introduced

(1) The Delivery of Books and Newspapers (Public Libraries) Amendment Bill, 1960 (*Amendment of section 2*) by Shri Chapalakanta Bhattacharyya.

(2) The Young Persons (Harmful Publications) Amendment Bill, 1960 (*Amendment of section 2*) by Shri Chapalakanta Bhattacharyya.

(3) The Territorial Councils (Amendment) Bill, 1960 (*Amendment of sections 3, 22 and 32*) by Shri Laisram Achaw Singh.

11. Private Member's Bill—Further consideration postponed

The Mahendra Partab Singh Estates (Repealing) Bill, 1958 by Shri Purushottamdas R. Patel.

Shri Purushottamdas R. Patel concluded his speech on the motion for consideration of the Bill moved by him on the 4th March, 1960.

Shri Jawaharlal Nehru took part in the debate.

Thereafter Shri Purushottamdas R. Patel moved that further consideration of the Bill be postponed till the first day of the next Session.

The motion was adopted.

12. Private Member's Bill—Passed

The Orphanages and other Charitable Homes (Supervision and Control) Bill, 1960, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Diwan Chand Sharma.

The following members took part in the debate:—

- (1) Shri Khushwaqt Rai
- (2) Shrimati Renuka Ray
- (3) Dr. N. C. Samantsinhar
- (4) Shri K. R. Achar
- (5) Shri Shree Narayan Das
- (6) Shrimati Uma Nehru
- (7) Shrimati Sangam Laxmi Bai
- (8) Shrimati Renu Chakravartty
- (9) Shri Chapalakanta Bhattacharyya
- (10) Shri Ram Sewak Yadav
- (11) Shri Mool Chand Jain
- (12) Shri R. M. Hajarnavis

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 31 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Diwan Chand Sharma.

The motion was adopted and the Bill was passed.

13. Private Member's Bill—Under Consideration

The Representation of the People (Amendment) Bill, 1959 (Amendment of section 73) by Shri Hem Raj.

The motion for consideration of the Bill was moved by Shri Hem Raj and his speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st March, 1960)

CORRIGENDUM

In Bulletin—Part I, dated the 17th March, 1960, page 1249, in item No. 6, under the column 'Amount of Demand' against Demand No. 19,
for '3,14,46,000' read '3,14,45,000'.

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 21, 1960/Chaitra 1, 1882 (Saka)

No. 375

1. Starred Questions

Thirty-eight Starred Questions (Nos. 959—996) were put down on order paper out of which 25 were called. Original notices of Starred Questions Nos. 959, 970, 975, 986 and 994 were received in Hindi.

Fifteen Starred Questions (Nos. 959—961, 964, 967, 969—971, 974, 977, 978—981 and 983) were orally answered and supplementary questions were asked on thirteen of them. Replies to the remaining questions (including Starred Questions Nos. 962, 963, 965, 966, 968, 972, 973, 975, 976 and 982 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-seven Unstarred Questions (Nos. 1261—1307) were put down on the order paper. Original notices of Unstarred Questions Nos. 1281, 1283 and 1304 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding circulation of forged 100 rupee notes in Amritsar addressed to the Minister of Finance was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Obituary Reference

The Speaker made a reference to the passing away of Shri Kailash Behari Lall who was a member of the Central Legislative Assembly.

Thereafter members stood in silence for a short while as a mark of respect.

5. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri S. M. Banerjee and M. Elias regarding strike by bank employees.

6. Statement by Prime Minister

The Prime Minister made a statement on the forthcoming visit of the Prime Minister of China to India.

[P.T.O.]

7. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following papers under sub-section (1) of Section 639 of the Companies Act, 1956:—
 - (i) Annual Report of the Hindustan Aircraft Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of Bharat Electronics Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy of each of the following papers:—
 - (i) Notification No. G.S.R. 264 dated the 5th March, 1960 making certain amendment to the All India Services (Death-cum-Retirement Benefits) Rules, 1958, under sub-section (2) of Section 3 of the All India Services Act, 1951.
 - (ii) Annual Report of the Administrative Vigilance Division for the period 1st January to 31st December, 1959.
- (3) A copy of each of the following papers:—
 - (i) List of concerns to which exemption under Section 56-A of the Indian Income-Tax Act, 1922 was granted during the year 1958-59.
 - (ii) Agreement between the Governments of India and Denmark for the avoidance of double taxation of income published in Notification No. G.S.R. 316 dated the 9th March, 1960.

8. Report of Estimates Committee

Shri H. C. Dasappa presented the Seventy-second Report of the Estimates Committee on action taken by Government on the recommendations contained in the Forty-second Report of the Estimates Committee (First Lok Sabha) on the Ministry of Community Development—C.P.A. Part III.

9. Statement by Minister of Finance

The Minister of Finance laid on the Table a statement regarding the closure of textile factories in Ludhiana.

10. The Budget (General) 1960-61—Demands for Grants

Discussion on Demands for Grants Nos. 36 to 41 and 118 to 120 for which the Ministry of Food and Agriculture is responsible continued.

The discussion was not concluded.

11. Half-an-hour discussion on matters arising out of answer to question

Shri T. B. Vittal Rao raised a half-an-hour discussion on points arising out of the answer given on the 4th March, 1960 to Starred Question No. 620 regarding Employees' State Insurance Scheme.

Shri Gulzarilal Nanda replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd March, 1960.)

M. N. KAUL,
Secretary.

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 22, 1960/Chaitra 2, 1882 (Saka)

No. 376

1. Starred Questions

Forty-one Starred Questions (Nos. 997—1037) were put down on the order paper out of which nineteen were called. Original notices of Starred Questions Nos. 996, 1009, 1017 and 1022 were received in Hindi.

Fourteen Starred Questions (Nos. 997, 999, 1001-1002, 1004—1006, 1008—1012 and 1014-1015) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 998, 1000, 1003, 1007 and 1013 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty Unstarred Questions (Nos. 1308-1357) were put down on the order paper. Original notices of Unstarred Questions Nos. 1327, 1332, 1339, 1351, 1352 and 1357 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the letter dated the 19th March, 1960 from the Prime Minister of China to the Prime Minister of India.
- (2) A copy of the Annual Report of the Hindustan Shipyard Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon under sub-section (1) of Section 639 of the Companies Act, 1956.
- (3) A copy of each of the following papers:—
 - (i) Annual Report of the National Small Industries Corporation Limited for the year 1956-59 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
 - (ii) A Review by the Government of the working of the above corporation.

[P.T.O.]

(4) A copy of each of the following papers:—

- (i) Revised Estimates for the year 1959-60 and Budget Estimates for the year 1960-61 of the Employees' State Insurance Corporation, under Section 36 of the Employees' State Insurance Act, 1948.
- (ii) (a) Notification No. G.S.R. 312 dated the 12th March, 1960, under sub-section (2) of Section 4 of the Employees' Provident Funds Act, 1952.
- (b) Notification No. G.S.R. 313 dated the 12th March, 1960 issued under sub-section (3) (b) of Section 1 of the Employees' Provident Funds Act, 1952.

4. Report of Estimates Committee

Shri H. C. Dasappa presented the Seventy-eighth Report of the Estimates Committee on the Ministry of Scientific Research and Cultural Affairs—Part II on Secretariat (Scientific Research Wing), Grants-in-aid, National Research Development Corporation of India and Technical Institutions.

5. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Commerce and Industry to the closure of aluminium factories at Shahdara (Delhi) and unemployment resulting therefrom.

The Minister of Industry made a statement in regard thereto.

6. The Budget (General) 1960-61—Demands for Grants

(1) Discussion on Demands for Grants Nos. 36 to 41 and 118 to 120 for which the Ministry of Food and Agriculture is responsible concluded.

On cut motion No. 463 moved by Shri S. M. Banerjee on the 18th March, 1960, the House divided, Ayes, 23; Noes 124. The cut motion was accordingly negatived.

On cut motion No. 663 moved by Shrimati Renu Chakravartty on the 18th March, 1960, the House divided, Ayes 22; Noes 128. The cut motion was accordingly negatived.

All other cut motions moved on the 18th March, 1960 were negatived.

The following Demands were voted in full:—

Ministry of Food and Agriculture

Number of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
36	Ministry of Food and Agriculture	69,19,000
37	Forest	2,56,57,000
38	Agriculture	9,66,19,000

Number of Demand	Name of Demand	Amount of Demand
		Rs.
39	Agricultural Research	4,79,41,000
40	Animal Husbandry	2,57,57,000
41	Miscellaneous Departments and Other Expenditure under the Ministry of Food and Agriculture	11,67,73,000
II.—EXPENDITURE MET FROM CAPITAL AND DIS- BURSEMENT OF LOANS AND ADVANCES		
118	Capital Outlay on Forests	5,15,000
119	Purchase of Foodgrains	1,77,13,59,000
120	Other Capital Outlay of the Ministry of Food and Agriculture	41,74,98,000

(2) Discussion on Demands for Grants Nos. 83 to 93 and 130 to 134 for which the Ministry of Transport and Communications is responsible commenced.

Seventy-nine cut motions—of which thirty-seven were on Demand No. 83, fifteen on Demand No. 84, three on Demand No. 90, sixteen on Demand No. 93, one each on Demands Nos. 131 and 132, four on Demand No. 133 and two on Demand No. 134—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd March, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 23, 1960/Chaitra 3, 1882 (Saka)

No. 377

1. Starred Questions

Thirty-one Starred Questions (Nos. 1038—1068) were put down on the order paper out of which seventeen were called. Original notices of Starred Questions Nos. 1039, 1044, 1062 and 1063 were received in Hindi.

Thirteen Starred Questions (Nos. 1038—1042, 1044—1047, 1050—1052 and 1054) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1043, 1048, 1049 and 1053 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty-three Unstarred Questions (Nos. 1358—1406 and 1408—1411) were put down on the order paper. Unstarred Question No. 1407 was transferred to the list of questions for the 31st March, 1960. Original notices of Unstarred Questions Nos. 1376, 1380—1382, 1394, 1400, 1404, 1405 and 1406 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

A copy of each of the following Notifications was laid on the Table under sub-section (3) of Section 52 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956:—

- (i) G.S.R. 221 dated the 27th February, 1960.
- (ii) G.S.R. 303 dated the 12th March, 1960 making certain further amendments to the Agricultural Produce (Development and Warehousing) Corporations Rules, 1956.
- (iii) G.S.R. 304 dated the 12th March, 1960.
- (iv) G.S.R. 305 dated the 12th March, 1960.
- (v) G.S.R. 306 dated the 12th March, 1960.

4. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Sixtieth Report of the Committee on Private Members' Bills and Resolutions.

[P.T.O.]

5. The Budget (General) 1960-61—Demands for Grants

Discussion on Demands for Grants Nos. 83 to 93 and 130 to 134 for which the Ministry of Transport and Communications is responsible continued.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th March, 1960).

CORRIGENDUM

In Bulletin—Part I dated the 22nd March, 1960, page 1258, in item No. 6, under the column 'Amount of Demand' against Demand No. 37.

For '2,56,57,000' read '2,56,67,000'.

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 24, 1960/Chaitra 4, 1882 (Saka)

No. 378

1. Starred Questions

Twenty-six Starred Questions (Nos. 1069—1090 and 1092—1095) were put down on the order paper out of which twelve were called. Starred Question No. 109 was postponed to the list of questions for the 7th April, 1960. Original notices of Starred Questions Nos. 1071, 1077, 1082 and 1084 were received in Hindi.

Eleven Starred Questions (Nos. 1069—1073 and 1075—1080) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 1074 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Thirty-nine Unstarred Questions (Nos. 1412—1450) were put down on the order paper. Original notices of Unstarred Questions Nos. 1434, 1440, 1446 and 1447 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Transport and Communications to the plane crash near Banaras on the 23rd March, 1960 resulting in the death of three French nationals.

The Minister of Transport and Communications made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following papers:—

(i) Notification No. G.S.R. 293 dated the 12th March, 1960 making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of Section 3 of the All India Services Act, 1951.

[P.T.O.]

- (ii) The Bombay Housing Board (Reconstitution) Order, 1960, published in G.S.R. 176 dated the 20th February, 1960, under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957.

- (2) A copy of Notification No. G.S.R. 299 dated the 12th March, 1960, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, making certain further amendment to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956.

5. Report of Estimates Committee

Shri H. C. Dasappa presented the Seventy-seventh Report of the Estimates Committee on the Ministry of Commerce and Industry—Small Scale Industries—Part I (Organisation of the Development Commissioner, Small Scale Industries).

6. The Budget (General) 1960-61—Demands for Grants

- (1) Discussion on Demands for Grants Nos. 83 to 93 and 130 to 134 for which the Ministry of Transport and Communications is responsible concluded.

All the cut motions moved on the 22nd March, 1960, were negatived.

The following Demands were voted in full:—

Ministry of Transport and Communications

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
83	Ministry of Transport and Communications	54,64,000-
84	Indian Posts and Telegraphs Department (including working expenses)	65,66,02,000-
85	Posts and Telegraphs Dividends to General Revenues and Appropriation to Reserve Funds	8,10,32,000-
86	Mercantile Marine	63,16,000-
87	Light-houses and Light-ships	1,37,56,000-
88	Meteorology	1,69,85,000-
89	Overseas Communications Service	1,18,10,000-
90	Aviation	6,36,35,000-
91	Central Road Fund	9,77,17,000-
92	Communications (including National Highways)	6,86,58,000-
93	Miscellaneous Departments and other Expenditure under the Ministry of Transport and Communications	2,53,30,000-

Number of Demand	Name of Demand	Amount of Demand
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Rs.

II.—EXPENDITURE MET FROM CAPITAL AND DIS-
BURSEMENT OF LOANS AND ADVANCES

130	Capital Outlay on Indian Posts and Telegraphs (not met from Revenue)	21,60,31,000.
131	Capital Outlay on Civil Aviation	4,21,30,000.
132	Capital Outlay on Ports	2,66,03,000.
133	Capital Outlay on Roads	18,33,33,000.
134	Other Capital Outlay of the Ministry of Transport and Communications	9,74,85,000.

(2) Discussion on Demands for Grants Nos. 45 to 59 and 122 for which the Ministry of Home Affairs is responsible commenced.

Sixty-five cut motions—of which nineteen were on Demand No. 45, one on Demand No. 46, three each on Demands Nos. 47, 48, 51, 54 and 57, eight each on Demands Nos. 49 and 59, four on Demand No. 50 and five each on Demands Nos. 55 and 56—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th March, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 25, 1960/Chaitra 5, 1882 (Saka)

No. 379

1. Starred Questions

Twenty-four Starred Questions (Nos. 1096—1119) were put down on the order paper all of which were called.

Sixteen Starred Questions (Nos. 1096—1098, 1100, 1101, 1103—1107 and 1114—1119) were orally answered and supplementary questions were asked on sixteen of them. Replies to Starred Questions Nos. 1099, 1102, 1108—1113 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Thirty-five Unstarred Questions (Nos. 1451—1485) were put down on the order paper. Original notices of Unstarred Questions Nos. 1465, 1470, 1472 and 1477 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various session of Second Lok Sabha:—

- | | |
|--|------------------------|
| (i) Statement No. I. | Tenth Session, 1960. |
| (ii) Supplementary Statement No. III. | Ninth Session, 1959. |
| (iii) Supplementary Statement No. VI. | Eighth Session, 1959. |
| (iv) Supplementary Statement No. XIII. | Seventh Session, 1959. |
| (v) Supplementary Statement No. XVI. | Sixth Session, 1958. |
| (vi) Supplementary Statement No. XIX. | Fifth Session, 1958. |
| (vii) Supplementary Statement No. XXVII. | Fourth Session, 1958. |
| (viii) Supplementary Statement No. XXXIII. | Second Session, 1957. |

P.T.O.

(2) A copy of each of the following papers:—

- (i) Notification No. G.S.R. 331 dated the 19th March, 1960 making certain further amendment to the Rubber Rules, 1955, under sub-section (3) of Section 25 of the Rubber Act, 1947.
 - (ii) Annual Report on the Working and Administration of the Companies Act, 1956, for the year ended 31st March, 1959, under Section 638 of the said Act.
- (3) A copy of each of the Annual Reports for the year 1958-59 along with the Audited Accounts of the following Development Councils, under sub-section (4) of Section 7 of the Industries (Development and Regulation) Act, 1951:—
- (i) Development Council for Internal Combustion Engines and Power-Driven Pumps.
 - (ii) Development Council for Acids and Fertilisers.
 - (iii) Development Council for Bicycles, Sewing machines and Instruments.
 - (iv) Development Council for Sugar.
 - (v) Development Council for Heavy Electrical Industries.
 - (vi) Development Council for Light Electrical Industries.
 - (vii) Development Council for Drugs, Dyes and Intermediates.
 - (viii) Development Council for Alkalies and Allied Industries.
 - (ix) Development Council for Woollen Textiles.
 - (x) Development Council for Art Silk Textiles.
 - (xi) Development Council for Non-ferrous metals.
 - (xii) Development Council for Machine tools.
 - (xiii) Development Council for Oil-based and Plastics.
 - (xiv) Development Council for Food Processing Industries.
 - (xv) Development Council for Alcohol and Fermentation.

(4) A copy of each of the following papers:—

- (i) Convention and Recommendations adopted by the International Labour Conference at its 42nd Session held at Geneva in June, 1958.
- (ii) Statement showing the action taken or proposed to be taken by the Government of India on the above Conventions and Recommendations.

4. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government business for the week commencing the 28th March, 1960.

5. The Budget (General) 1960-61—Demands for Grants

Discussion on Demands for Grants Nos. 45 to 59 and 122 for which the Ministry of Home Affairs is responsible concluded.

On cut motion No. 1051 on Demand No. 45 moved by Shri S. M. Banerjee the House divided, Ayes 25; Noes 100. The cut motion was accordingly negatived.

All other cut motions moved on the 24th March, 1960 were negatived.

The following Demands were voted in full:—

Ministry of Home Affairs

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
45	Ministry of Home Affairs	3,06,16,000
46	Cabinet	34,66,000
47	Zonal Councils	2,51,000
48	Administration of Justice	2,25,000
49	Police	6,60,96,000
50	Census	1,39,63,000
51	Statistics	1,74,07,000
52	Privy Purses and Allowances of Indian Rulers	4,29,000
53	Delhi	11,51,48,000
54	Himachal Pradesh	6,36,02,000
55	Andaman and Nicobar Islands	2,72,07,000
56	Manipur	3,00,17,000
57	Tripura	3,90,77,000
58	Laccadive, Minicoy and Amindivi Islands	21,62,000
59	Miscellaneous Departments and Expenditure under the Ministry of Home Affairs	9,67,89,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES.	
122	Capital Outlay of the Ministry of Home Affairs	81,18,000

6. Motion Re: Sixtieth Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh moved the following motion:—

“That this House agrees with the Sixtieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd March, 1960.”

The motion was adopted.

[P.T.O.]

7. Private Member's Resolution—Withdrawn

Discussion on the following Resolution by Shri Subiman Ghose and the amendment thereto, moved on the 11th March, 1960, continued:—

“This House is of opinion that the Andaman and Nicobar Islands be named as ‘Swadesh Dwip’ and ‘Swaraj Dwip’ respectively.”

The following members took part in the debate:—

- (1) Shri Tridib Kumar Chaudhuri
- (2) Shri Kalika Singh
- (3) Shri Lachman Singh
- (4) Shri B. N. Datar

Shri Subiman Ghose replied to the debate.

The amendment was withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

8. Private Member's Resolution—Under Consideration

Shri M. L. Dwivedi moved the following Resolution:—

“This House is of opinion that while preparing the Draft of the Third Five Year Plan special attention be paid to ensure that the pace of development is greater in backward areas than in other areas and that this arrangement should continue till all the backward areas are uniformly developed upto a certain basic standard.”

Four amendments were moved by—

- (1) Shri Bibhuti Mishra
- (2) Shri Ram Krishan Gupta
- (3) Shri S. M. Banerjee
- (4) Shri T. C. N. Menon

Three amendments were ruled out of order.

The following members took part in the debate:—

- (1) Shri T. C. N. Menon
- (2) Shri Mool Chand Jain
- (3) Shri Sinhasan Singh
- (4) Shri M. R. Krishna
- (5) Shri Braj Raj Singh
- (6) Shri Harish Chandra Mathur
- (7) Shri Radha Charan Sharma (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 28th March, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 28, 1960/Chaitra 8, 1882 (Saka)

No. 380

1. Starred Questions

Twenty-seven Starred Questions (Nos. 1120—1146) were put down on the order paper all of which were called. Original notices of Starred Questions Nos. 1121 and 1138 were received in Hindi.

Sixteen Starred Questions (Nos. 1120—1123, 1126, 1129, 1132, 1134, 1137—1140, 1142, 1143, 1145 and 1146 were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1124, 1125, 1127, 1128, 1130, 1131, 1133, 1135, 1136, 1141 and 1144 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty-six Unstarred Questions (Nos. 1486—1541) were put down on the order paper. Original notices of Unstarred Questions Nos. 1503, 1504, 1507—1509, 1511, 1520, 1523, 1524, 1531, 1533, 1534 and 1537—1540 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Budget Estimates of the Damodar Valley Corporation for the year 1960-61, under sub-section (3) of Section 44 of the Damodar Valley Corporation Act, 1948.
- (2) A copy of Notification No. F. 32(50)58-M&PH, published in Delhi Gazette dated the 21st January, 1960, under sub-section (3) of Section 24 of the Prevention of Food Adulteration Act, 1954, making certain amendments to the Delhi Prevention of Food Adulteration Rules, 1956.
- (3) A copy of Notification No. S.O. 432 dated the 20th February, 1960 issued under sub-section (2) of Section 8 of the Madras Port Trust Act, 1905.
- (4) A copy of each of the following Reports:—
 - (i) Report of the working group on evaluation of Progress of Handicraft Industries during the Second Five Year Plan.
 - (ii) Evaluation Report of the working group on Sericulture Industry.

[P.T.O.]

4. Report of Estimates Committee

Shri H. C. Dasappa presented the Seventy-ninth Report of the Estimates Committee on the Ministry of Commerce and Industry—Small Scale Industries—Part II (The National Small Industries Corporation Limited, New Delhi).

5. Report of Public Accounts Committee

Shri Upendranath Barman presented the Twenty-fifth Report of the Public Accounts Committee on the Appropriation Accounts (Civil), 1956-57 and 1957-58 and Audit Reports, 1958 and 1959—Volumes I & II.

6. Report of Joint Committee

Shri C. R. Pattabhi Raman presented the Report of the Joint Committee on the Legal Practitioners Bill, 1959.

7. Motion for Election to Committee

Dr. Panjabrao S. Deshmukh moved the following motion:—

“That in pursuance of Resolution No. F. 16-72/47-Policy, dated the 8th November, 1948, of the Ministry of Agriculture (now Food and Agriculture), as amended to date, the members of Lok Sabha, do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Food and Agriculture Organisation Liaison Committee for a period of three years commencing from the 1st June, 1960, subject to the other provisions of the said Resolution.”

The motion was adopted.

8. Government Bills—Introduced

- (1) The Bombay Reorganisation Bill, 1960.
- (2) The Religious Trusts Bill, 1960.

9. Government Resolution—Adopted

Shri Jawaharlal Nehru moved the following Resolution:—

“That this House deploras and records its deep sorrow at the tragic incidents which occurred at Sharpeville and in Langa township near Capetown in South Africa on March 21, 1960, resulting in the death of a large number of Africans from police firing. It sends its deep sympathy to the Africans who have suffered from this firing and from the policy of racial discrimination and the suppression of the African people in their own homeland.”

Two substitute motions were moved by Sarvashri Braj Raj Singh and R. K. Khadilkar.

One amendment was moved by Shri Hem Barua.

The following members took part in the debate:—

- (1) Shri Shripad Amrit Dange
- (2) Shri J. B. Kripalani
- (3) Shri Frank Anthony

- (4) H.H. Maharaja Pratap Keshari Deo
- (5) Shri Braj Raj Singh
- (6) Shri R. K. Khadilkar
- (7) Shri N. Siva Raj
- (8) Shri J. M. Mohamed Imam
- (9) Raja Mahendra Pratap
- (10) Shri Hem Barua
- (11) Shri Diwan Chand Sharma

The substitute motions and the amendment were withdrawn by leave of the House.

The Resolution was adopted.

Members also stood in silence for a minute to express their sorrow at the incidents.

10. The Budget (General) 1960-61—Demands for Grants

Discussion on Demands for Grants Nos. 73 to 79 and 128 for which the Ministry of Scientific Research and Cultural Affairs is responsible commenced.

Fifty-eight cut motions—of which one each was on Demands Nos. 73, 75 and 76, seven on Demand No. 74, four on Demand No. 77, forty-one on Demand No. 78 and three on Demand No. 79—were moved and negatived.

The following Demands were voted in full:—

Ministry of Scientific Research and Cultural Affairs

Number of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
73	Ministry of Scientific Research and Cultural Affairs	30,94,000
74	Archaeology	1,11,88,000
75	Survey of India	1,82,57,000
76	Botanical Survey	15,83,000
77	Zoological Survey	11,54,000
78	Scientific Research and Cultural Affairs	15,63,87,000
79	Miscellaneous Departments and Expenditure under the Ministry of Scientific Research and Cultural Affairs	37,48,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
128	Capital Outlay of the Ministry of Scientific Research and Cultural Affairs	2,75,61,000

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30.h March 1960)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 30, 1960/*Chaitra* 10, 1882 (*Saka*)

No. 381

1. Starred Questions

Thirty-seven Starred Questions (Nos. 1147—1183) were put down on the order paper out of which eighteen were called. Original notices of Starred Questions Nos. 1148 and 1157 were received in Hindi. Fifteen Starred Questions (Nos. 1147—1149, 1151—1155, 1157—1160 and 1162—1164) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1150, 1156 and 1161 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-two Unstarred Questions (Nos. 1542—1584 and 1586—1604) were put down on the order paper. Unstarred Question No. 1585 was transferred to the list of questions for the 4th April, 1960. Original notices of Unstarred Questions Nos. 1554, 1559, 1567, 1569, 1586, 1587 and 1590 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Paper laid on the Table

A copy of Notification No. G.S.R. 321 dated the 19th March, 1960, making certain amendment to the All India Services (Discipline and Appeal) Rules, 1955, was laid on the Table under sub-section (2) of Section 3 of the All India Services Act, 1951.

4. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Sixty-first Report of the Committee on Private Members' Bills and Resolutions.

5. Report of Estimates Committee

Shri H. C. Dasappa presented the Eighty-first Report of the Estimates Committee on the Ministry of Scientific Research and Cultural Affairs—Part III on National Atlas Organisation, Survey of India, Botanical Survey of India, Zoological Survey of India and Central Board of Geophysics.

[P.T.O.]

6. Statement by Minister of Finance

The Minister of Finance made a statement on the outcome of the Indo-Pakistan financial discussions held at Rawalpindi in March, 1960.

7. The Budget (General) 1960-61—Demands for Grants

Discussion on Demands for Grants Nos. 1 to 5 and 106 for which the Ministry of Commerce and Industry is responsible commenced.

Thirty-five cut motions—of which twenty-three were on Demand No. 1, four on Demand No. 2, two on Demand No. 5 and six on Demand No. 106—were moved.

The discussion was not concluded.

8. Half-an-hour discussion on matters arising out of Answer to Question

Shri E. V. K. Sampath raised a half-an-hour discussion on points arising out of the answer given on the 29th February, 1960 to Starred Question No. 464 regarding Indian Institute of Public Administration.

Shrimati Tarkeshwari Sinha replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 31st March, 1960).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 31, 1960/*Chaitra* 11, 1882 (*Saka*)

No. 382

1. Starred Questions

Thirty-two Starred Questions (Nos. 1184—1215) were put down on the order paper out of which fifteen were called.

Thirteen Starred Questions (Nos. 1184—1186, 1188—1191, 1193—1197 and 1204) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1187 and 1192 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-six Unstarred Questions (Nos. 1605—1649 and 1651) were put down on the order paper. Unstarred Question No. 1650 was transferred to the list of questions for the 11th April, 1960. Original notices of Unstarred Questions Nos. 1624, 1626, 1644 and 1646 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of a statement showing the result of the economy measures taken during the quarter ended 30th September, 1959 (and the supplementary information for the quarter ended 30th June, 1959).
- (2) A copy of each of the following papers:—
 - (i) Report of the Ashoka Hotels Limited for the period 1st October, 1958 to 31st March, 1959 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
 - (ii) Review by the Government of the working of the Ashoka Hotels Limited.

[P.T.O.]

(3) A copy of the Companies (Issue of Share Certificates) Rules, 1960 published in Notification No. G.S.R. 333 dated the 19th March, 1960, under sub-section (3) of Section 642 of the Companies Act, 1956.

(4) A copy of each of the following papers:—

(i) Annual Report of the National Industrial Development Corporation Private Limited for the period ended 31st December, 1958 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.

(ii) Review by the Government of the working and affairs of the above Corporation.

4. President's Assent to Bills

(i) Secretary laid on the Table the following Bills passed by the Houses of Parliament during the current Session and assented to by the President since the last report made to the House on the 14th March, 1960:—

(1) The Motor Vehicles (Amendment) Bill, 1960.

(2) The Appropriation (Railways) Bill, 1960.

(3) The Appropriation (Railways) No. 2 Bill, 1960.

(4) The Appropriation (Vote on Account) Bill, 1960.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following Bills passed by the Houses of Parliament during the current Session and assented to by the President since the last report made to the House on the 14th March, 1960:—

(1) The Administration of Evacuee Property (Amendment) Bill, 1960.

(2) The Displaced Persons (Compensation and Rehabilitation) Amendment Bill, 1960.

(3) The Geneva Conventions Bill, 1960.

5. Report of Public Accounts Committee

Shri Upendranath Barman presented the Twenty-sixth Report of the Public Accounts Committee on the working of the Iron and Steel Controller's Organisation.

6. Report of Estimates Committee

Shri H. C. Dasappa presented the Seventy-fourth Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Thirty-second Report of the Estimates Committee (First Lok Sabha) on the Ministry of Railways—Important Projects.

7. Report of Committee on Absence of Members from the Sitzings of the House

Shri Mulchand Dube presented the Nineteenth Report of the Committee on Absence of Members from the Sitzings of the House.

8. Calling attention to matter of urgent public importance

Shri Bibhuti Mishra called the attention of the Minister of Steel, Mines and Fuel to the setting up of an Iron and Steel Plant at Bokaro.

The Minister of Steel, Mines and Fuel laid on the Table a statement in regard thereto.

9. The Budget (General) 1960-61—Demands for Grants

Discussion on Demands for Grants Nos. 1 to 5 and 106 for which the Ministry of Commerce and Industry is responsible concluded.

All the cut motions moved on the 30th March, 1960 were negatived.

The following Demands were voted in full:—

Ministry of Commerce and Industry

Number of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
1	Ministry of Commerce and Industry .	70,33,000
2	Industries .	23,94,83,000
3	Salt	48,04,000
4	Commercial Intelligence and Statistics .	77,03,000
5	Miscellaneous Department s and Expenditure under the Ministry of Commerce and Industry	2,25,77,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
106	Capital Outlay of the Ministry of Commerce and Industry .	23,47,92,000

10. Suspension of Rule

Shri Govind Ballabh Pant moved the following motion:—

“That the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Bombay Reorganisation Bill, 1960, to a Joint Committee of the Houses be suspended.”

The motion was adopted.

11. Government Bill—Motion for reference to Joint Committee—Under Consideration

The Bombay Reorganisation Bill, 1960.

The motion for reference of the Bill to a Joint Committee was moved by Shri Govind Ballabh Pant.

[P.T.O.]

The following members took part in the debate:—

- (1) Shri Shripad Amrit Dange
- (2) Shri Narayan Ganesh Goray
- (3) Shri Indulal Kanaiyalal Yajnik
- (4) Dr. M. S. Aney (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 1st April, 1960).

M. N. KAUL,
Secretary..

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 1, 1960/Chaitra 12, 1882 (Saka)

No. 383

1. Starred Questions

Twenty-seven Starred Questions (Nos. 1216—1229 and 1231 to 1242) were put down on the order paper out of which eighteen were called. Starred Question No. 1230 was postponed to the list of questions for the 9th April, 1960. Original notices of Starred Questions Nos. 1228, 1229 and 1231 were received in Hindi.

Sixteen Starred Questions (Nos. 1216—1225, 1227, 1229 and 1231—1234) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1226 and 1228 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-four Unstarred Questions (Nos. 1652—1685) were put down on the order paper. Original notices of Unstarred Questions Nos. 1667, 1668, 1669, 1678, 1681 and 1682 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

A copy of each of the following papers was laid on the Table:—

- (i) Statement regarding accident which occurred on the 19th December, 1959 in the Nizamuddin trunk sewer resulting in the death of four persons.
- (ii) Report of the Committee appointed to investigate the collapse of sewer excavation near Nizamuddin on 19th December, 1959.
- (iii) Resolution passed by the Water Supply and Sewage Disposal Committee of the Municipal Corporation of Delhi.

4. Calling Attention to Matter of Urgent Public Importance

Shri Bhaurao Krishnarao Gaikwad called the attention of the Minister of Home Affairs to the reported obstruction to the Scheduled Caste people in drawing water from a public well in village Hasthsal, Delhi.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

[P.T.O.]

5. Statement by Minister of Defence

The Minister of Defence made a statement correcting the reply given on the 24th February, 1960 to a Supplementary by Shri Hem Barua on Starred Question No. 348 regarding Purchase of Ammunition.

6. Government Bill—Motion for reference to Joint Committee—adopted

The Bombay Reorganisation Bill, 1960

Discussion on the motion for reference of the Bill to a Joint Committee moved on the 31st March, 1960, continued.

The following members took part in the debate:—

- (1) Dr. M. S. Aney
- (2) Shri Balvantray Gopaljee Mehta
- (3) Shri R. K. Khadilkar
- (4) Shrimati Jayaben Vajubhai Shah
- (5) Shri Mahavir Tyagi
- (6) Shri N. Siva Raj
- (7) Shri Laxman Vedu Valvi
- (8) Shri Bhausaheb Raosaheb Mahagaonkar
- (9) Swami Ramananda Tirtha
- (10) Shri Braj Raj Singh
- (11) Shri C. R. Basappa
- (12) Shri Kanhaiyalal Khadiwala
- (13) Shri Ranbir Singh Chaudhuri

Shri Govind Ballabh Pant replied to the debate.

The motion was adopted as follows:—

“That the Bill to provide for the reorganisation of the State of Bombay and for matters connected therewith be referred to a Joint Committee of the Houses consisting of 45 members; 30 from this House, namely, Shri Shripad Amrit Dange, Shri B. N. Datar, Shri Bhaurao Krishnarao Gaikwad, Shri Maneklal Maganlal Gandhi, Shri Narayan Ganesh Goray, Shri Arun Chandra Guha, Shri R. M. Hajarnavis, Shri H. C. Heda, Shri Ajit Prasad Jain, Shri Gulabrao Keshavrao Jedhe, Dr. Gopalrao Khedkar, Shri Bhawanji A. Khimji, Shri Balvantray Gopaljee Mehta, Shri Narendrabhai Nathwani, Shri Ghanshyamlal Oza, Shri Shamrao Vishnu Parulekar, Kumari Maniben Vallabhbbhai Patel, Shri Nanubhai Nichhabhai Patel, Shri Purushottamdas R. Patel, Shri Uttamrao L. Patil, Shri Shivram Rango Rane, Shri Ajit Singh Sarhadi, Shri M. Shankaraiya, Shri Vidya Charan Shukla, Shri Digvijaya Nairain Singh, Shri M. S. Sugandhi, Shri N. R. M. Swamy, Swami Ramananda Tirtha, Shri Balkrishna Wasnik and Shri Indulal Kanaiyalal Yajnik.

and 15 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the 14th April, 1960;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

7. Motion Re: Sixty-first Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:—

"That this House agrees with the Sixty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th March, 1960.

The motion was adopted.

8. Private Member's Bill—introduced

The Contempt of Courts Bill, 1960 by Shri Bibhuti Bhushan Das Gupta.

9. Private Member's Bill—withdrawn

The Representation of the People (Amendment) Bill, 1959, (Amendment of section 73) by Shri Hem Raj.

Shri Hem Raj concluded his speech on the motion for consideration of the Bill moved by him on the 18th March, 1960.

The following members took part in the debate:—

- (1) Shri Raghupir Sahai
- (2) Pandit Thakur Das Bhargava
- (3) Shri S. C. Gupta
- (4) Shri Ajit Singh Sarhadi
- (5) Shri Mool Chand Jain
- (6) Shri Diwan Chand Sharma
- (7) Shri Ranbir Singh Chaudhuri
- (8) Shri S. N. Ramaul
- (9) Shri R. M. Hajarnavis

Shri Hem Raj replied to the debate.

The Bill was withdrawn by leave of the House.

10. Private Member's Bill—under consideration

The Catholic Church Premises and Ecclesiastic Order (Restriction of Political Activity) Bill, 1959, by Shri T. Nagi Reddy.

[P.T.O.]

The motion for consideration of the Bill was moved by Shri T. Nagi Reddy.

The following members took part in the debate.

(1) Shri Mathew Maniyangadan

(2) Shri T. C. N. Menon

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 2nd April, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, April 2, 1960/Chaitra 13, 1882 (Saka)

No. 384

1. Starred Questions

Twenty-four Starred Questions (Nos. 1243—1266) were put down on the order paper out of which nineteen were called. Original notices of Starred Questions Nos. 1248 and 1253 were received in Hindi.

Twelve Starred Questions (Nos. 1244, 1246, 1247, 1249—1251, 1254—1256, 1258, 1260 and 1261) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1243, 1245, 1248, 1252, 1253, 1257 and 1259 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty Unstarred Questions (Nos. 1686—1710 and 1712—1716) were put down on the order paper. Unstarred Question No. 1711 was transferred to the list of questions for the 8th April, 1960. Original notices of Unstarred Questions Nos. 1686, 1688, 1695 and 1712 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following Papers were laid on the Table:—

(1) A copy of each of the following Notifications:—

- (i) S.O. 736 dated the 26th March, 1960, under sub-section (3) of Section 8 of the Coal Mines (Conservation and Safety) Act, 1952.
- (ii) G.S.R. 353 dated the 26th March, 1960, making certain amendments to the Colliery Control Order, 1945, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(2) A copy of Notification No. G.S.R. 329 dated the 19th March, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878.

4. Calling Attention to Matter of Urgent Public Importance

Shri Atal Bihari Vajpayee called the attention of the Minister of Railways to the reported looting of motor tyres from a goods train running between Etawah and Sarai Bhopat railway stations.

The Deputy Minister of Railways made a statement in regard thereto.

[P.T.O.]

5. Statement Re: Government Business

On behalf of the Minister of Parliamentary Affairs, the Deputy Minister of Home Affairs made a statement regarding the order of Discussion and Voting on Demands for Grants in respect of the Budget (General), 1960-61, for the week commencing the 4th April, 1960.

6. The Budget (General) 1960-61—Demands for Grants

Discussion on Demands for Grants Nos. 6, 7 and 107 for which the Ministry of Community Development and Co-operation is responsible commenced.

Twenty-five cut motions—of which six were on Demand No. 6, eighteen on Demand No. 7 and one on Demand No. 107—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th April, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 4, 1960/Chaitra 15, 1882 (Saka)

No. 385

1. Starred Questions

Thirty Starred Questions (Nos. 1267—1296) were put down on the order paper out of which twenty five were called. Original notices of Starred Questions Nos. 1271 and 1291 were received in Hindi.

Seventeen Starred Questions (Nos. 1267—1271, 1274, 1276—1278, 1281—1285 and 1289—1291) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1272, 1273, 1275, 1279, 1280, 1286, 1287 and 1288 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-three Unstarred Questions (Nos. 1717—1759) were put down on the order paper. Original notices of Unstarred Questions Nos. 1719, 1738 and 1739 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Dalmia Jain Concerns addressed to the Minister of Commerce and Industry was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Paper laid on the Table

A copy of Notification No. G.S.R. 362 dated the 26th March, 1960, making certain further amendment to the Employees' Provident Funds Scheme, 1952, was laid on the Table under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952.

5. Calling attention to matter of urgent public importance

Shri Hem Barua called the attention of the Minister of Defence to the reported crash of a naval trainee aircraft into the sea off the Cochin Port on the 22nd March, 1960.

The Minister of Defence made a statement in regard thereto.

[P.T.O.]

6. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri B. Pocker 1st March to 4th April, 1960 (Tenth Session).
- (2) Sardar Baldev Singh 8th February to 6th April, 1960 (Tenth Session).
- (3) Shri Raghubar Dayal Mishra 8th February to 15th March, 1960 (Tenth Session).
- (4) Dr. A. Krishnaswami 7th March to 23rd March, 1960 (Tenth Session).
- (5) Shrimati Ila Palchoudhuri 8th March to 31st March, 1960 (Tenth Session).
- (6) Shri Vishnu Sharan Dublish 12th February to 28th February, 1960 (Tenth Session).
- (7) Shri Balasaheb Salunke 10th December to 22nd December, 1959 (Ninth Session) and 8th February to 15th March, 1960 (Tenth Session).
- (8) Shri Paika Murmu 8th February to 10th March, 1960. (Tenth Session).
- (9) Shri Asoka Mehta 22nd February to 25th March, 1960 (Tenth Session).
- (10) Shri S. C. Choudhury 14th March to 29th April, 1960 (Tenth Session).
- (11) Shrimati Sucheta Kripalani 23rd March to 29th April, 1960 (Tenth Session).
- (12) Shri Nath Pai 29th February to 29th March, 1960 (Tenth Session).
- (13) Shri Narasingha Malla Deb 16th March to 15th April, 1960 (Tenth Session).
- (14) Shri George Thomas Kottakapally 8th February to 22nd March, 1960 (Tenth Session).
- (15) Shri T. D. Muthukumarasami Nayudu 21st and 22nd December, 1959 (Ninth Session) and 8th February to 30th March, 1960 (Tenth Session).
- (16) Shri L. Elayaperumal 17th March to 29th April, 1960 (Tenth Session).

7. Motion re: Appointment of Members of Rajya Sabha to the Joint Committee on the Companies (Amendment) Bill, 1959.

Shri Shivram Rango Rane moved the following motion:—

“That this House recommends to Rajya Sabha that Rajya Sabha do appoint six Members of Rajya Sabha to the Joint Committee on the Companies (Amendment) Bill, 1959 in the vacancies caused by the retirement of Dr. R. P. Dube, Shri Akbar Ali Khan, Shri P. T. Leuva, Shri R. S. Doogar, Shri J. V. K. Vallabharao and Shri V. K. Dhage from Rajya Sabha and communicate to this House the names of the Members so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

[P.T.O.]

8. Motion re: Election of Members of Rajya Sabha to the Joint Committee on Offices of Profit

Shri C. R. Pattabhi Raman moved the following motion:—

“That this House recommends to Rajya Sabha that Rajya Sabha do elect two Members of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Shri Amolakh Chand and Shri Rajendra Pratap Sinha from Rajya Sabha and communicate to this House the names of the Members so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

9. The Budget (General) 1960-61—Demands for Grants

(1) Discussion on Demands for Grants Nos. 6, 7 and 107 for which the Ministry of Community Development and Co-operation is responsible concluded.

All the cut motions moved on the 2nd April, 1960 were negatived.

The following Demands were voted in full:—

Ministry of Community Development and Co-operation.

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
6	Ministry of Community Development and Co-operation	27,35,000
7	Community Development Projects, National Extension Service and Co-operation	21,76,48,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES.	
107	Capital Outlay of the Ministry of Community Development and Co-operation	4,72,08,000

(2) Discussion on Demands for Grants Nos. 42 to 44 and 121 for which the Ministry of Health is responsible commenced.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6th April, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 6, 1960/Chaitra 17, 1882 (Saka)

No. 336

1. Starred Questions

Twenty-seven Starred Questions (Nos. 1297—1323) were put down on the order paper out of which twenty-five were called. Original notices of Starred Questions Nos. 1299, 1300, 1310, 1315 and 1322 were received in Hindi.

Eighteen Starred Questions (Nos. 1298, 1299, 1301—1306, 1308—1311, 1315, 1317—1321) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1297, 1300, 1307, 1312, 1313, 1314 and 1316 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy-two Unstarred Questions (Nos. 1760—1831) were put down on the order paper. Original notices of Unstarred Questions Nos. 1784, 1785, 1796, 1806 and 1814 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following papers:—

(i) Appropriation Accounts (Posts and Telegraphs), 1958-59 and Audit Report, 1960 thereon, under Article 151(1) of the Constitution.

(ii) Finance Accounts of the Central Government, 1948-49 to 1954-55 (Parts I, II and III) and Audit Report, 1956 thereon, under Article 151(1) of the Constitution.

(2) A copy of the Merchant Shipping (Forms of Licences) Rules, 1960 published in Notification No. G.S.R. 280 dated the 5th March, 1960, under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.

[P.T.O.]

(3) A copy of each of the following papers:—

- (i) Annual Report of the National Projects Construction Corporation Limited for the year 1958-59 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
 - (ii) Review by the Government of the working of the above Corporation.
- (4) A copy of each of the following Notifications, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—**
- (i) G.S.R. 339 dated the 21st March, 1960.
 - (ii) G.S.R. 363 dated the 24th March, 1960 containing the Southern Rice Zone (Restrictions on Rail Bookings) Order, 1960.
- (5) A copy of Notification No. G.S.R. 94 dated the 23rd January, 1960 making certain amendment to the Agricultural Produce (Development and Warehousing) Corporations Rules, 1956, under sub-section (3) of Section 52 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956.**
- (6) A copy of each of the following papers under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—**
- (a) Report (1959) of the Tariff Commission on the Cost Structure of Sugar and fair price payable to the Sugar Industry.
 - (b) Government Resolution No. 49-1|59-SV-387 dated the 4th April, 1960.
 - (c) A Statement explaining reasons why the documents at (a) and (b) above could not be laid on the Table during the period prescribed under the said sub-section.

4. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Sixty-second Report of the Committee on Private Members' Bills and Resolutions.

5. Report of Estimates Committee

Shri H. C. Dasappa presented the Eightieth Report of the Estimates Committee on Public Undertakings—Forms and Organisation.

6. Calling Attention to Matter of Urgent Public Importance

Shri Atal Bihari Vajpayee called the attention of the Minister of Irrigation and Power to the supply of water to Pakistan after the expiry of the interim agreement on canal waters between the two countries.

The Minister of Irrigation and Power made a statement in regard thereto.

7. Statement by Prime Minister

The Prime Minister made a statement regarding an article appearing in the Amrita Bazar Patrika of Calcutta dated the 28th March, 1960.

8. Intimation Re: Conviction of Member

The Speaker informed Lok Sabha that he had received a telegram dated the 5th April, 1960, from the District Superintendent of Police, Belgaum, intimating that Shri Nath Pai was convicted on the 4th April, 1960, by the Judicial Magistrate, First Class, Khanapur, to undergo three months' simple imprisonment, under sections 341, 353 and 506, Indian Penal Code.

9. The Budget (General) 1960-61—Demands for Grants

Discussion on Demands for Grants Nos. 42 to 44 and 121 for which the Ministry of Health is responsible concluded.

Sixty-two cut motions—of which sixteen were on Demand No. 42, forty-five on Demand No. 43 and one on Demand No. 44—were moved and negatived.

The following Demands were voted in full:—

Ministry of Health

Number of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
42	Ministry of Health	16,51,000
43	Medical and Public Health	25,70,55,000
44	Miscellaneous Departments and Expenditure under the Ministry of Health	86,01,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
121	Capital Outlay of the Ministry of Health	17,12,59,000

10. Half-An-Hour Discussion on Matters arising out of Answers to Questions

Shri N. R. M. Swamy raised a half-an-hour discussion on points arising out of the answers given to Unstarred Question No. 1929 on the 22nd December, 1959 and Starred Question No. 1270-A on the 9th September, 1959 regarding Welfare Extension Projects.

Dr. K. L. Shrimali replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 7th April, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief record of Proceedings)

Thursday, April 7, 1960/Chaitra 18, 1882 (Saka)

No. 387

1. Starred Questions

Twenty-three Starred Questions (Nos. 1324—1345 and 1091) were put down on the order paper out of which thirteen were called. Original notices of Starred Questions Nos. 1329, 1330 and 1334 were received in Hindi.

Twelve Starred Questions (Nos. 1324—1334 and 1091) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 1335 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Thirty-three Unstarred Questions (Nos. 1832—1864) were put down on the order paper. Original notice of Unstarred Question No. 1845 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 322, dated the 19th March, 1960, under sub-section (2) of Section 3 of the All India Services Act, 1951, making certain amendments to the All India Services (Medical Attendance) Rules, 1954.
- (2) A copy of Notification No. S.O. 650, dated the 14th March, 1960, under Section 43 of the Copyright Act, 1957, making certain amendment to the International Copyright Order, 1958.

4. Report of Estimates Committee

Shri H. C. Dasappa presented the Eighty-third Report of the Estimates Committee on the Ministry of Scientific Research and Cultural Affairs Part IV—National Laboratories and Miscellaneous.

5. The Budget (General) 1960-61—Demands for Grants

Discussion on Demands for Grants Nos. 80 to 82 and 129 for which the Ministry of Steel, Mines and Fuel is responsible commenced.

[P.T.O]

Forty-three cut motions—of which six were on Demand No. 80, three on Demand No. 82 and thirty-four on Demand No. 129—were moved.

The discussion was not concluded.

6. Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri Braj Raj Singh raised a half-an-hour discussion on points arising out of the answer given on the 7th March, 1960 to Starred Question No. 650 regarding rise in price of sugar.

Shri A. M. Thomas replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Friday, the 8th April, 1960).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 8, 1960/Chaitra 19, 1882 (Saka)

No. 388

1. Starred Questions

Thirty Starred Questions (Nos. 1346—1375) were put down on the order paper all of which were called. Original notices of Starred Questions Nos. 1348, 1358 and 1359 were received in Hindi.

Twenty-one Starred Questions (Nos. 1346, 1347, 1350, 1352, 1353, 1356—1358, 1362—1365 and 1367—1375) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1348, 1349, 1351, 1354, 1355, 1359, 1360, 1361 and 1366 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-eight Unstarred Questions Nos. 1865—1912 were put down on the order paper. Original notices of Unstarred Questions Nos. 1868, 1880—1882 and 1903 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Prize Bonds, addressed to the Minister of Finance was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Audit Report, Defence Services, 1960 (including Report on the Appropriation Accounts of the Defence Services and the Commercial Appendix thereto for the year 1958-59) under Article 151 (1) of the Constitution.
- (2) Copy of a statement showing conclusions and recommendations of the Fourteenth meeting of the National Development Council held during March, 1960.

[P.T.O.]

(3) A copy of each of the following papers:—

- (i) Annual Report of the Export Risks Insurance Corporation Limited for the period from the 1st October, 1958 to the 31st December, 1959 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
- (ii) Review by the Government of the working of the above Corporation.
- (4) A copy of Notification No. G.S.R. 351 dated the 26th March, 1960 under sub-section (3) of Section 13 of the Central Silk Board Act, 1948 making certain further amendments to the Central Silk Board Contributory Provident Fund Rules, 1955.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 7th April, 1960, Rajya Sabha had concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Bombay Reorganisation Bill, 1960, and had nominated the following members to serve on the said Joint Committee:—

- (1) Shri Khandubhai K. Desai
- (2) Shri T. R. Deogirikar
- (3) Shri K. K. Shah
- (4) Shri M. D. Tumpalliwar
- (5) Shri Jethalal Harikrishna Joshi
- (6) Shri V. R. Pandurang
- (7) Shri K. P. Madhavan Nair
- (8) Shri Purna Chandra Sharma
- (9) Shri Vijay Singh
- (10) Shri Gopal Swarup Pathak
- (11) Shri Dahyabhai V. Patel
- (12) Shri Lalji Pendse
- (13) Shri Suresh Jamiatram Desai
- (14) Shri B. V. (Mama) Warerkar
- (15) Shri Govind Ballabh Pant.

6. The Budget (General) 1960-61—Demands for Grants

(1) Discussion on Demands for Grants Nos. 80 to 82 and 129 for which the Ministry of Steel, Mines and Fuel is responsible concluded.

All the cut motions moved on the 7th April, 1960 were negatived.

The following Demands were voted in full:—

Ministry of Steel, Mines and Fuel

Number of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
80	Ministry of Steel, Mines and Fuel	37,04,000
81	Geological Survey	1,82,72,000
82	Miscellaneous Departments and Other Expenditure under the Ministry of Steel, Mines and Fuel	40,38,44,000
II.—EXPENDITURE MET FROM CAPITAL AND DIS- BURSEMENT OF LOANS AND ADVANCES		
129	Capital Outlay of the Ministry of Steel, Mines and Fuel	59,12,79,000

(2) Discussion on Demands for Grants Nos. 8 to 12 and 108 for which the Ministry of Defence is responsible commenced.

Seventy-four cut motions—of which thirty-eight were on Demand No. 8, twenty-nine on Demand No. 9, three on Demand No. 10 and four on Demand No. 11—were moved.

The discussion was not concluded.

7. Motion Re: Sixty-second Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:—

“That this House agrees with the Sixty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 6th April, 1960.”

The motion was adopted.

8. Private Member's Resolution—withdrawn

Discussion on the following Resolution by Shri M. L. Dwivedi and the amendments thereto, moved on the 25th March, 1960, continued:—

“This House is of opinion that while preparing the Draft of the Third Five Year Plan special attention be paid to ensure that the pace of development is greater in backward areas than in other areas and that this arrangement should continue till all the backward areas are uniformly developed upto a certain basic standard.”

The following members took part in the debate:—

- (1) Shri Radha Charan Sharma
- (2) Dr. K. B. Menon
- (3) Shri Shree Narayan Das

[P.T.O.]

- (4) Shri Shibban Lal Saksena
- (5) H. H. Maharaja Pratap Keshari Deo
- (6) Shri Daljit Singh
- (7) Shri Rameshwar Tantia
- (8) Shri Vidya Charan Shukla
- (9) Shrimati Sahodra Bai Rai
- (10) Shri Prakash Vir Shastri
- (11) Shrimati Uma Nehru
- (12) Shri Gulzarilal Nanda

Shri M. L. Dwivedi replied to the debate.

All the amendments were withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

9. Private Member's Resolution—under consideration

Shri Uma Charan Patnaik moved the following Resolution:—

“This House is of opinion that Army, Navy, Air Force and Production Councils be established together with an over-all Defence Council to co-ordinate and control their activities.”

One amendment was moved by Shri Shree Narayan Das.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 9th April, 1960).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, April 9, 1960/Chaitra 20, 1882 (Saka)

No. 389

1. Starred Questions

Twenty-four Starred Questions (Nos. 1376—1398 and 1230) were put down on the order paper out of which twenty-three were called. Original notices of Starred Questions Nos. 1385 and 1393 were received in Hindi.

Seventeen Starred Questions (Nos. 1376, 1377, 1380—1388, 1391, 1394—1398) were orally answered and supplementary questions were asked on sixteen of them. Replies to S.Q. No. 1230 (which had been postponed from 1-4-60) and Starred Questions Nos. 1378, 1379, 1389, 1390, 1392 and 1393 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Forty-one Unstarred Questions (Nos. 1913—1953) were put down on the order paper. Original notices of Unstarred Questions Nos. 1923, 1933, 1938, 1939, 1947, 1950—53 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

A copy of each of the following papers was laid on the Table under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

- (i) Notification No. G.S.R. 355 dated the 26th March, 1960.
- (ii) The Rice and Paddy (Assam) Second Price Control Order, 1960, published in Notification No. G.S.R. 375 dated the 30th March, 1960.

4. Report of Estimates Committee

Shri H. C. Dasappa presented the Eighty-second Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Fifty-first Report of the Estimates Committee (First Lok Sabha) on the Ministry of Transport—Intermediate and Minor Ports.

[P.T.O.]

5. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Defence to the situation arising out of the eviction of Defence employees residing in Ranjhi area in Jabalpur.

The Minister of Defence made a statement in regard thereto.

6. Statement Re: Government Business

On behalf of the Minister of Parliamentary Affairs, the Deputy Minister of Railways made a statement regarding the order of discussion and Voting on Demands for Grants in respect of the Budget (General), 1960-61, for the week commencing the 11th April, 1960.

7. Statement by Minister of State in the Ministry of Transport and Communications

The Minister of State in the Ministry of Transport and Communications made a statement regarding Kandla Port.

8. The Budget (General) 1960-61—Demands for Grants

Discussion on Demands for Grants Nos. 8 to 12 and 108 for which the Ministry of Defence is responsible concluded.

All the cut motions moved on the 8th April, 1960 were negatived.

The following Demands were voted in full:—

Ministry of Defence

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
8	Ministry of Defence	38,58,000
9	Defence Services, Effective-Army	1,84,24,45,000
10	Defence Services, Effective—Navy	17,92,35,000
11	Defence Services, Effective-Air Force	57,46,99,000
12	Defence Services, Non-Effective-Charges	14,12,09,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
108	Defence Capital Outlay	36,30,00,000

(Lok Sabha adjourned till 11 A.M. on Monday, the 11th April, 1960)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 11, 1960/Chaitra 22, 1882 (Saka)

No. 390

1. Starred Questions

Twenty-four Starred Questions (Nos. 1399—1422) were put down on the order paper out of which twenty were called. (Original notices of Starred Questions Nos. 1403, 1406, 1408, 1411, 1420 and 1421) were received in Hindi.

Fourteen Starred Questions (Nos. 1399, 1401—1404, 1406, 1408, 1410, 1411 and 1414—18) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1400, 1405, 1407, 1409, 1412 and 1413 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-nine Unstarred Questions (Nos. 1954—1989 and 1991—1993) were put down on the order paper. Unstarred Question No. 1990 was transferred to the list of questions for the 20th April, 1960. Original notices of Unstarred Questions Nos. 1954, 1965, 1970, 1973 and 1991—93 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 371 dated the 2nd April, 1960, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, making certain further amendments to the Mining Leases (Modification of Terms) Rules, 1956.
- (2) A copy of Notification No. 1/60 published in the Gazette dated the 27th February, 1960, under sub-section (3) of Section 43 of the Industrial Finance Corporation Act, 1948, making certain amendments to the General Regulations of the Industrial Finance Corporation of India.
- (3) A copy of the note dated the 3rd April, 1960 given by the Ministry of Foreign Affairs of China to the Embassy of India in China.

[P.T.O.]

4. Minutes of Estimates Committee—Laid on the Table

The Minutes of the sittings of the Estimates Committee relating to the Seventy-sixth, Seventy-eighth, Eighty-first and Eighty-third Reports on the Ministry of Scientific Research and Cultural Affairs were laid on the Table.

5. Presentation of Petitions

Shri S. M. Siddiah presented three petitions signed by three petitioners regarding inclusion of certain areas of the State of Bombay in the State of Mysore.

6. The Budget (General) 1960-61—Demands for Grants

(1) Discussion on Demands for Grants Nos. 66 to 68 and 126 for which the Ministry of Labour and Employment is responsible commenced.

One Hundred and seventeen cut motions—of which seventy-nine were on Demand No. 66, four on Demand No. 67 and thirty-four on Demand No. 68—were moved and negatived.

The following Demands were voted in full:—

Ministry of Labour and Employment

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE.	
66	Ministry of Labour and Employment .	18,89,000
67	Chief Inspector of Mines	22,93,000
68	Miscellaneous Departments and Other Expenditure under the Ministry of Labour and Employment	10,39,58,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES.	
126	Capital Outlay of the Ministry of Labour and Employment .	2,05,000

(2) Discussion on Demands for Grants Nos. 71, 72 and 127 for which the Ministry of Rehabilitation is responsible commenced.

Seventy-six cut motions—of which thirteen were on Demand No. 71, fifty-seven on Demand No. 72 and six on Demand No. 127—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 12th April, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 12, 1960/Chaitra 23, 1882 (Saka)

No. 391

1. Starred Questions

Thirty-two Starred Questions (Nos. 1423—1454) were put down on the order paper out of which fourteen were called. Original notices of Starred Questions Nos. 1429 and 1445 were received in Hindi.

Fourteen Starred Questions (Nos. 1423—1436) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Forty-seven Unstarred Questions (Nos. 1994—2033 and 2035—2041) were put down on the order paper. Unstarred Question No. 2034 was transferred to the list of questions for the 22nd April, 1960. Original notices of Unstarred Questions Nos. 2014, 2016, 2019 and 2041 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 330, dated the 19th March, 1960 making certain further amendments to the Khadi and Village Industries Commission Rules, 1957, under sub-section (3) of Section 26 of the Khadi and Village Industries Commission Act, 1956.
- (2) A copy of each of the following papers:—
 - (a) Annual Report of the Indian Handicrafts Development Corporation Limited for the year 1958-59 along with the Audited Accounts and Comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
 - (b) Review by the Government of the working of the above Corporation.
- (3) A copy of Notification No. G.S.R. 374, dated the 2nd April, 1960, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952, making certain further amendment to the Employees' Provident Funds Scheme, 1952.

4. Resignation of Member

The Speaker informed Lok Sabha that Shri Chowkhamoon Gohain had resigned his seat in Lok Sabha with effect from the 15th April, 1960.

[P.T.O.]

5. Motion for Election to Central Silk Board

Shri Manubhai Shah moved the following motion:—

“That in pursuance of clause (c) of sub-section (3) of Section 4 of the Central Silk Board Act, 1948, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board for the term commencing from the 31st May, 1960, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

6. The Budget (General) 1960-61—Demands for Grants

(1) Discussion on Demands for Grants Nos. 71, 72 and 127 for which the Ministry of Rehabilitation is responsible concluded.

On cut motion No. 1541 on Demand No. 71 moved by Shri S. M. Banerjee, the House divided, Ayes 28; Noes 108. The cut motion was accordingly negatived.

All other cut motions moved on the 11th April, 1960, were negatived.

The following Demands were voted in full:—

Ministry of Rehabilitation

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
71	Ministry of Rehabilitation	30,90,000
72	Expenditure on Displaced Persons and Minorities	18,59,16,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
127	Capital Outlay of the Ministry of Rehabilitation	20,32,48,000

(2) Discussion on Demands for Grants Nos. 63 to 65, 124 and 125 for which the Ministry of Irrigation and Power is responsible commenced.

Twenty-five cut motions—of which twenty were on Demand No. 63, four on Demand No. 64 and one on Demand No. 125—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 13th April, 1960).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 13, 1960/Chaitra 24, 1882 (Saka)

No. 392

1. Starred Questions

Twenty-six Starred Questions (Nos. 1455—1480) were put down on the order paper out of which Seventeen were called.

Thirteen Starred Questions (Nos. 1455—1458, 1460, 1461, 1463—66, 1468, 1470 and 1471) were orally answered and supplementary questions were asked on twelve of them. Replies to the remaining questions (including Starred Questions Nos. 1459, 1462, 1467 and 1469 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-nine Unstarred Questions (Nos. 2042—2080) were put down on the order paper. Original notices of Unstarred Questions Nos. 2053, 2055, 2076, 2077 and 2079 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 11th April, 1960, Rajya Sabha had passed the Supreme Court (Number of Judges) Amendment Bill, 1960.

4. Bill passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Supreme Court (Number of Judges) Amendment Bill, 1960, as passed by Rajya Sabha.

5. The Budget (General) 1960-61—Demands for Grants

(1) Discussion on Demands for Grants Nos. 63 to 65, 124 and 125 for which the Ministry of Irrigation and Power is responsible concluded.

All the cut motions moved on the 12th April, 1960 were negatived.

[P.T.O.]

7. The Budget (General) 1960-61—Demands for Grants

(1) Discussion on Demands for Grants Nos. 94 to 98 and 135 to 137 for which the Ministry of Works, Housing and Supply is responsible concluded.

On cut motion No. 1795 on Demand No. 94 moved by Shri K. T. K. Tangamani, the House divided, Ayes 24; Noes 86. The cut motion was accordingly negatived.

All other cut motions moved on the 13th April, 1960 were negatived.

The following Demands were voted in full:—

Ministry of Works, Housing and Supply

Number of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
94	Ministry of Works, Housing and Supply	59,20,000
95	Supplies	2,70,98,000
96	Other Civil Works	25,81,63,000
97	Stationery and Printing	7,24,66,000
98	Miscellaneous Departments and Expenditure under the Ministry of Works, Housing & Supply	1,45,14,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
135	Delhi Capital Outlay	6,28,72,000
136	Capital Outlay on Buildings	9,01,85,000
137	Other Capital Outlay of the Ministry of Works, Housing and Supply	6,45,48,000

(2) Discussion on Demands for Grants Nos. 21 to 35 and 111 to 117 for which the Ministry of Finance is responsible commenced.

Sixty cut motions—of which forty-nine were on Demand No. 21, four on Demand No. 22, six on Demand No. 32 and one on Demand No. 35—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 16th April, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, April 16, 1960/Chaitra 27, 1882 (Saka)

No. 394

1. Starred Questions

Twenty-seven Starred Questions (Nos. 1515—1541) were put down on the order paper all of which were called. Original notices of Starred Questions Nos. 1528, 1530, 1531, 1532 and 1539 were received in Hindi.

Fifteen Starred Questions (Nos. 1515—1518, 1521, 1522, 1526, 1529, 1530, 1533—1536, 1540 and 1541) were orally answered and supplementary questions were asked on fourteen of them. Replies to Starred Questions Nos. (1519, 1520, 1523—1525, 1527, 1528, 1531, 1532, 1537, 1538 and 1539 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty-one Unstarred Questions (Nos. 2148—2198) were put down on the order paper. Original notices of Unstarred questions Nos. 2170, 2173, 2176, 2179, 2184, 2191 and 2198 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—

- | | |
|--|------------------------|
| (i) Supplementary Statement
No. I. | Tenth Session, 1960. |
| (ii) Supplementary Statement
No. IV. | Ninth Session, 1959. |
| (iii) Supplementary Statement
No. VII. | Eighth Session, 1959. |
| (iv) Supplementary Statement
No. XIV. | Seventh Session, 1959. |
| (v) Supplementary Statement
No. XXVIII. | Fourth Session, 1956. |

- (2) A copy of the Report of the Working Group (Study Team) for the Handloom Industry.

[P.T.O.]

- (3) A copy of Notification No. G.S.R. 378 dated the 1st April, 1960, under Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944.
- (4) A copy of Notification No. G.S.R. 402 dated the 9th April, 1960, under sub-section (4) of Section 38 of the Industrial Disputes Act, 1947, making certain further amendments to the Industrial Disputes (Central) Rules, 1957.

4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:

- (i) That at its sitting held on the 14th April, 1960, Rajya Sabha had concurred in the recommendation of Lok Sabha to appoint six members to the Joint Committee of the Houses on the Companies (Amendment) Bill, 1959, in the vacancies caused by the retirement of six members and had nominated the following members to serve on the said Joint Committee:—

- (1) Shri Akbar Ali Khan
- (2) Shri R. S. Doogar
- (3) Shri Ram Sahai
- (4) Shri Jairamdas Daulatram
- (5) Shri Dahyabhai V. Patel
- (6) Shri P. Ramamurti.

- (ii) That at its sitting held on the 14th April, 1960, Rajya Sabha had passed a motion referring the Delhi Primary Education Bill, 1960, to a Joint Committee of the Houses consisting of 45 members, 15 from Rajya Sabha, namely:—

- (1) Diwan Chaman Lall
- (2) Dr. W. S. Barlingay
- (3) Dr. Raghubir Singh
- (4) Shri M. Govinda Reddy
- (5) Shrimati Chandravati Lakhanpal
- (6) Dr. Nihar Ranjan Ray
- (7) Shri A. Balarami Reddy
- (8) Shri Hira Vallabha Tripathi
- (9) Shri Bibudhendra Misra
- (10) Kumari Shanta Vasisht
- (11) Prof. A. R. Wadia
- (12) Shri Lalji Pendse
- (13) Shri Mukut Bihari Lall
- (14) Mirza Ahmed Ali
- (15) Dr. K. L. Shrimali

and 30 from Lok Sabha and had recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Joint Committee.

5. Report of Estimates Committee

Shri H. C. Dasappa presented the Eighty-fourth Report of the Estimates Committee on the Ministry of Labour and Employment Part I—General Organisation, Chief Labour Commissioner, Chief Inspector of Mines, and Chief Adviser, Factories.

6. Statement by Deputy Minister of External Affairs

The Deputy Minister of External Affairs made a statement correcting the reply given on the 12th April, 1960 to a Supplementary on Starred Question No. 1430 regarding Sino-Indian Border Dispute.

7. Statement by the Parliamentary Secretary to the Minister of External Affairs

The Parliamentary Secretary to the Minister of External Affairs made a statement correcting the reply given on the 17th March, 1960 to a Supplementary by Shri Hem Barua on Starred Question No. 919 regarding Plywood Factory in NEFA.

8. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government legislative and other business for the week commencing the 18th April, 1960.

9. The Budget (General) 1960-61—Demands for Grants

Discussion on Demands for Grants Nos. 21 to 35 and 111 to 117 for which the Ministry of Finance is responsible continued.

The discussion was not concluded.

10. Private Members' Bills—Introduced

- (1) The Ceilings on Salary (in Private Sector) Bill, 1960 by Shri A. M. Tariq.
- (2) The Constitution (Amendment) Bill, 1958, (Amendment of Article 343) by Shri Chapalakanta Bhattacharyya.

11. Private Member's Bill—Negatived

The Catholic Church Premises and Ecclesiastic Order (Restriction of Political Activity) Bill, 1959 by Shri T. B. Vittal Rao.

Discussion on the motion for consideration of the Bill moved by Shri T. Nagi Reddy on the 1st April, 1960, continued.

The following members took part in the debate:—

- (1) Shri Ignace Beck
- (2) Shri Aurobindo Ghosal
- (3) Shri Diwan Chand Sharma
- (4) Shri N. Keshava
- (5) Shri P. T. Punnoose
- (6) Shri Braj Raj Singh

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- (7) Shri Ranbir Singh Chaudhuri
- (8) Shri Raghunath Singh
- (9) Shri Mool Chand Jain
- (10) Shri B. N. Datar

Shri T. Nagi Reddy replied to the debate.

The motion for consideration was negatived.

12. Private Member's Bill—Under Consideration

The Representation of the People (Amendment) Bill, 1959 (Insertion of new section 7A) by Shri T. B. Vittal Rao.

The motion for consideration of the Bill was moved by Shri T. B. Vittal Rao.

Shri Jaipal Singh commenced his speech on the motion which was not concluded.

13. Report of Business Advisory Committee

Shri Jaipal Singh presented the Fiftieth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Monday, the 18th April, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 18, 1960/Chaitra 29, 1882 (Saka)

No. 395

1. Starred Questions

Twenty-five Starred Questions (Nos. 1542—1566) were put down on the order paper out of which twenty-three were called. (Original notices of Starred Questions Nos. 1542 and 1558 were received in Hindi. Nineteen Starred Questions (Nos. 1542—44, 1546, 1548—52, 1555—63 and 1565) were orally answered and supplementary questions were asked on eighteen of them. Replies to the remaining questions (including Starred Questions Nos. 1545, 1547, 1553 and 1554 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-three Unstarred Questions (Nos. 2199—2261) were put down on the order paper. Original notices of Unstarred Questions Nos. 2204, 2208, 2209, 2210, 2217, 2219, 2220, 2226, 2227, 2237, 2240 and 2246 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following papers:—

- (i) Report of the Department of Atomic Energy for the year 1959-60.
- (ii) Summary of the above Report.

(2) A copy of each of the following papers:—

- (i) Audit Report, Railways, 1960, under Article 151(1) of the Constitution.
- (ii) Appropriation Accounts, Railways for 1958-59, Part I—Review.
- (iii) Appropriation Accounts, Railways, for 1958-59, Part II—Detailed Appropriation Accounts.
- (iv) Block Accounts (including capital statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, 1958-59.

(3) A copy of Notification No. G.S.R. 386 dated the 4th April, 1960, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

[P.T.O.]

4. President's Assent to Bill

Secretary laid on the Table the Orphanages and other Charitable Homes (Supervision and Control) Bill, 1960, passed by the Houses of Parliament during the current Session and assented to by the President since the last report made to the House on the 31st March, 1960.

5. Statement Re: Demands for Excess Grants (Railways) for 1957-58

Shri Jagjivan Ram presented a statement showing the Demands for Excess Grants in respect of the Budget (Railways) for 1957-58.

6. Report of Estimates Committee

Shri H. C. Dasappa presented the Eighty-sixth Report of the Estimates Committee on the Ministry of Commerce and Industry—The State Trading Corporation of India Limited.

7. Statement by Minister of State in the Ministry of Transport and Communications

The Minister of State in the Ministry of Transport and Communications made a statement correcting the information given on the 10th March, 1960 in reply to half-an-hour discussion raised by Shri A. M. Tariq regarding Foreign Tourists.

8. Statement by Deputy Minister of Food

The Deputy Minister of Food made a statement on the food supply position in Mizo Hills District of Assam.

9. Elections to Committees

(i) Shri H. C. Dasappa moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1960 and ending on the 30th April, 1961.”

The motion was adopted.

(ii) Shri Upendranath Barman moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1960 and ending on the 30th April, 1961.”

The motion was adopted.

10. Statement by Minister of Defence

The Minister of Defence made a statement correcting certain errors appearing in his earlier statement made on the 9th April, 1960 during the Demands for Grants relating to the Ministry of Defence.

11. Motion Re: Association of Members of Rajya Sabha with Public Accounts Committee

Shri Upendranath Barman moved the following motion:—

“That this House recommends to Rajya Sabha that they do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1960 and ending on the 30th April, 1961 and to communicate to this House the names of the members so nominated by the Rajya Sabha.”

The motion was adopted.

12. Government Bill—Introduced

The Representation of the People (Amendment) Bill, 1960.

13. Motion Re: Fiftieth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Fiftieth Report of the Business Advisory Committee presented to the House on the 16th April, 1960.”

The motion was adopted.

14. The Budget (General) 1960-61—Demands for Grants

(1) Discussion on Demands for Grants Nos. 21 to 35 and 111 to 117 for which the Ministry of Finance is responsible concluded.

All the cut motions moved on the 14th April, 1960 were negatived.

The following Demands were voted in full:—

Ministry of Finance

Number of Demand	Name of Demand	Amount of Demand
1	2	3
I.—EXPENDITURE MET FROM REVENUE		Rs.
21	Ministry of Finance	1,53,44,000
22	Customs	3,61,29,000
23	Union Excise Duties	8,10,37,000
24	Taxes on Income including Corporation Tax, etc.	5,46,29,000
25	Opium	48,63,000
26	Stamps	2,28,45,000
27	Audit	10,95,14,000

[P.T.O.]

1	2	3
		Rs.
28	Currency	3,32,12,000
29	Mint	6,04,79,000
30	Territorial and Political Pensions	21,50,000
31	Superannuation Allowances and Pensions	3,54,16,000
32	Miscellaneous Department's and other Expenditure under the Ministry of Finance	67,65,71,000
33	Planning Commission	2,32,81,000
34	Miscellaneous Adjustments between the Union and State Governments	14,80,000
35	Pre-partition Payments	35,22,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
111	Capital Outlay on India Security Press	12,23,000
112	Capital Outlay on Currency and Coinage	5,04,83,000
113	Capital Outlay on Mints	9,31,000
114	Commuted Value of Pensions	38,96,000
115	Payments to Retrenched Personnel	3,000
116	Other Capital Outlay of the Ministry of Finance	72,50,12,000
117	Loans and Advances by the Central Government	68,43,11,000

(2) At 5 P.M. the following Demands for Grants in respect of the heads mentioned against them for which the Department of Atomic Energy, Department of Parliamentary Affairs, Lok Sabha, Rajya Sabha and the Secretariat of the Vice-President are responsible, were submitted to the vote of the House and granted in full:—

Department of Atomic Energy

Number of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
99	Department of Atomic Energy	14,94,000
100	Atomic Energy Research	4,96,66,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
138	Capital Outlay of the Department of Atomic Energy	4,85,72,000

**Department of Parliamentary Affairs, Lok Sabha, Rajya Sabha and
Secretariat of the Vice-President**

Number of Demand	Name of Demand	Amount of Demand
		Rs.
EXPENDITURE MET FROM REVENUE		
(DEPARTMENT OF PARLIAMENTARY AFFAIRS)		
101	Department of Parliamentary Affairs	2,37,000
	(LOK SABHA)	
102	Lok Sabha	94,92,000
	(RAJYA SABHA)	
104	Rajya Sabha	34,14,000
	(SECRETARIAT OF THE VICE-PRESIDENT)	
105	Secretariat of the Vice-President	67,000

15. Government Bill—Introduced

The Appropriation (No. 2) Bill, 1960.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 19th April, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 19, 1960/Chaitra 30, 1882 (Saka)

No. 396

1. Oath or Affirmation

Two members made and subscribed the oath as follows and took their seats in the House:—

One in Hindi and

One in English.

2. Starred Questions

Twenty-four Starred Questions (Nos. 1567—1590) were put down on the order paper out of which eighteen were called. Original notices of Starred Questions Nos. 1568, 1570, 1571, 1572, 1582, 1587 and 1588 were received in Hindi.

Fourteen Starred Questions (Nos. 1567—1569, 1571—1574, 1576—1578, 1580 and 1582—1584) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1570, 1575, 1579, and 1581 of which the questioners were absent) were laid on the Table.

3. Unstarred Questions

Forty-nine Unstarred Questions (Nos. 2262—2310) were put down on the order paper. Original notices of Unstarred Questions Nos. 2289, 2301 and 2309 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

4. Papers Laid on the Table

A copy of each of the following papers was laid on the Table:—

(i) Annual Report of the State Trading Corporation of India for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.

(ii) Review by the Government of the working of the above Corporation.

[P.T.O.]

5. Report of Public Accounts Committee

Shri Upendranath Barman presented the Twenty-seventh Report of the Public Accounts Committee on the Excesses over Charged Appropriations disclosed in the Appropriation Accounts of the Defence Services for the year 1957-58.

6. Statement by Deputy Minister of Railways

The Deputy Minister of Railways made a statement regarding movements of civilian traffic of India and Pakistan from one part of their country to the other part through the other country.

7. Government Bills—Passed

(i) *The Appropriation (No. 2) Bill, 1960.*

The motion for consideration of the Bill was moved by Shri Morarji Desai.

Shri Naushir Bharucha took part in the debate.

Shri Jawaharlal Nehru replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Morarji Desai.

The motion was adopted and the Bill was passed.

(ii) *The Bombay Reorganisation Bill, 1960, as reported by the Joint Committee*

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri Govind Ballabh Pant.

The following members took part in the debate:—

- (1) Shri Naushir Bharucha
- (2) Shri Shamrao Vishnu Parulekar
- (3) Shri Narendrabhai Nathwani
- (4) Shri K. G. Deshmukh
- (5) Dr. Deorao Yeshwantrao Gohokar
- (6) Shri Bhaurao Krishnarao Gaikwad
- (7) Shri V. N. Swami
- (8) Shri Purushottamdas R. Patel

Shri B. N. Datar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

[P.T.O.]

Clauses 2 to 96 and First to Thirteenth Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as reported by the Joint Committee, be passed was moved by Shri Govind Ballabh Pant.

The following members took part in the debate:—

- (1) Shri Shripad Amrit Dange
- (2) Dr. M. S. Aney
- (3) Shri Indulal Karaiyalal Yajnik
- (4) Shri Narayan Ganesh Goray
- (5) Shri R. K. Khadilkar
- (6) Shri Govind Ballabh Pant

The motion was adopted and the Bill, as reported by the Joint Committee, was passed.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 20th April, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 20, 1960/Chaitra 31, 1882 (Saka)

No. 397

1. Starred Questions

Twenty-four Starred Questions (Nos. 1591—1614) were put down on the order paper out of which twenty were called. Original notices of Starred Questions Nos. 1602 and 1607 were received in Hindi.

Fifteen Starred Questions (Nos. 1592—1597, 1599, 1600, 1602—1604, 1607—1609 and 1611) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1591, 1598, 1601, 1605 and 1606 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-four Unstarred Questions (Nos. 2311—2374) were put down on the order paper. Original notices of Unstarred Questions Nos. 2339, 2342, 2356, 2362 and 2368—2372 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Law to alleged failure of Government to photograph some voters of Calcutta-South West Parliamentary constituency, and requested for a statement thereon.

The Deputy Minister of Law made a statement in regard thereto.

4. Question of Privilege

The Speaker withheld his consent to the raising of a question of privilege given notice of by Shri R. K. Khadilkar regarding certain remarks reported to have been made by Shri C. Rajagopalachari on the 24th March, 1960, against the legislators of a particular party.

5. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of Notification No. G.S.R. 403 dated the 6th April, 1960, under Section 38 of the Central Excises and Salt Act, 1944.

(2) A copy of the judgment of the International Court of Justice regarding Nagar Haveli and Dadra.

[P.T.O.]

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 12th April, 1960, Rajya Sabha had passed the Indian Boilers (Amendment) Bill, 1960.

7. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Indian Boilers (Amendment) Bill, 1960, as passed by Rajya Sabha.

8. Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal presented the Sixty-third Report of the Committee on Private Members' Bills and Resolutions.

9. Report of Estimates Committee

Shri H. C. Dasappa presented the Seventy-fifth Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Forty-fifth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Community Development—CPA Part IV.

10. Calling attention to Matter of Urgent Public Importance

Shri Raghunath Singh called the attention of the Minister of Commerce and Industry to the situation arising out of the closure of hosiery factories in Ludhiana due to the imposition of import restrictions on yarn and wool tops.

The Minister of Commerce laid on the Table a statement in regard thereto.

11. Government Bill—under consideration

The Finance Bill, 1960.

The motion for consideration of the Bill was moved by Shri Morarji Desai.

The following members took part in the debate:—

- (1) Shri Bimal Comar Ghose
- (2) H. H. Maharaja Shri Karni Singhji of Bikaner
- (3) Shri Ajit Prasad Jain
- (4) Shri Shamrao Vishnu Parulekar
- (5) Shri Banarsi Prasad Sinha
- (6) Pandit Krishna Chandra Sharma
- (7) Dr. A. Krishnaswami
- (8) Shri G. D. Somani
- (9) Shri C. R. Pattabhi Raman
- (10) Shri Shraddhakar Supakar
- (11) Shrimati Uma Nehru
- (12) Kumari Maniben Vallabhbhai Patel
- (13) Shri J. M. Mohamed Imam

- (14) Shri Jaipal Singh
- (15) Sardar Amar Singh Saigal
- (16) Pandit Thakur Das Bhargava
- (17) Shri Resham Lal Jangde
- (18) Shrimati Renuka Ray
- (19) Shri Inder J. Malhotra
- (20) Shri Jedhe Gulabrao Keshavrao
- (21) Shri Prafulla Chandra Borooah (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 21st April, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 21, 1960/Vaisakha, 1, 1882 (Saka)

No. 336

1. Starred Questions

Twenty four Starred Questions (Nos. 1615—1638) were put down on the order paper out of which fifteen were called. Original notices of Starred Questions Nos. 1616, 1626 and 1629 were received in Hindi.

Fifteen Starred Questions (Nos. 1615—1629) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Forty two Unstarred Questions (Nos. 2375—2416) were put down on the order paper. Original notices of Unstarred Questions Nos. 2388, 2390, 2395 and 2396 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Recommendations of Textile Wage Board addressed to the Minister of Labour and Employment was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment Motions

The Speaker withheld his consent to the moving of four adjournment motions given notice of by Sarvashri Narayan Ganesh Goray, Khushwaqt Rai, Hem Barua, Yadav Narayan Jadhav, Atal Bihari Vajpayee, Braj Raj Singh and Naushir Bharucha regarding the decision of the Government to waive its claim in the 'Jeeps case' against a British firm and to settle the issue out of court.

5. Paper Laid on the Table

A copy of the draft Order, under the Newspaper (Price and Page) Act, 1956, for a price-page schedule for daily newspapers together with a copy of a Press Note on the subject was laid on the Table.

[P.T.O.]

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 19th April, 1960, Rajya Sabha had passed the Hindu Marriages (Validation of Proceedings) Bill, 1960.

7. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Hindu Marriages (Validation of Proceedings) Bill, 1960, as passed by Rajya Sabha.

8. Report of Estimates Committee

Shri H. C. Dasappa presented the Eighty-eighth Report of the Estimates Committee on the Ministry of Labour and Employment—Part II (Directorate General of Resettlement and Employment and Labour Bureau).

9. Motion for Election to Committee

Dr. Panjabrao S. Deshmukh moved the following motion:—

“That in pursuance of Rule 1 of the Rules and Regulations of the Indian Central Sugarcane Committee, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Central Sugarcane Committee, subject to the other provisions of the said Rules and Regulations.”

The motion was adopted.

10. Government Bill—Introduced

The Estate Duty (Amendment) Bill, 1960.

11. Government Bill—Passed

The Finance Bill, 1960.

Discussion on the motion for consideration of the Bill moved on the 20th April, 1960, continued.

The following members took part in the debate:—

- (1) Shri Prafulla Chandra Borooah
- (2) Shri Feroze Gandhi
- (3) Shri Upendranath Barman
- (4) Dr. Ram Subhag Singh
- (5) Shri Frank Anthony
- (6) Shri Braj Raj Singh
- (7) Dr. K. Atchamamba
- (8) Shri R. K. Khadilkar
- (9) Shri Radheshyam Ramkumar Morarka
- (10) Shri Atal Bihari Vajpayee
- (11) Shri Naushir Bharucha
- (12) Shri Satis Chandra Samanta
- (13) Shri Dinesh Singh
- (14) Shri Harihar Rao Sonule

Shri Morarji Desai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2, 3 to 5, 7, 9 to 19 and 21 to 23 and the First and Second Schedules were adopted.

Clauses 6 and 8 were adopted as amended.

On an amendment to clause 20 moved by Shri Naushir Bharucha, the House divided, Ayes 27; Noes 82. The amendment was accordingly negatived.

Clause 20 was also adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Morarji Desai.

The following members took part in the debate:—

- (1) Pandit Thakur Das Bhargava
- (2) Shri M. Elias
- (3) Shri N. R. M. Swamy
- (4) Shri S. C. C. Anthony Pillai
- (5) Shri Ram Krishan Gupta
- (6) Dr. G. S. Melkote
- (7) Shri T. B. Vittal Rao
- (8) Shri Prakash Vir Shastri
- (9) Shri Morarji Desai

The motion was adopted and the Bill, as amended, was passed.

12. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Fifty-first Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 22nd April, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 22, 1960/Vaisakha 2, 1882 (Saka)

No. 399

1. Starred Questions

Twenty-six Starred Questions (Nos. 1639—1664) were put down on the order paper out of which fifteen were called. Original notices of Starred Questions No. 1639 and 1659 were received in Hindi.

Fifteen Starred Questions (Nos. 1639—1653) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Seventy-one Unstarred Questions (Nos. 2417—2487) were put down on the order paper. Original notices of Unstarred Questions Nos. 2422, 2447, 2465, 2473, 2475 and 2478 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Madhya Pradesh Bhudan Yagna Board (Reconstitution) Order, 1960 published in Notification No. G.S.R. 345 dated the 26th March, 1960, under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957.
- (2) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Drawback (General) Rules, 1960:—
 - (i) G.S.R. 390 dated the 9th April, 1960.
 - (ii) G.S.R. 391 dated the 9th April, 1960.
 - (iii) G.S.R. 392 dated the 9th April, 1960.

4. Report of Public Accounts Committee

Shri Upendranath Barman presented the Twenty-eighth Report of the Public Accounts Committee on the contract for supply of mechanical transport spares.

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5. Report of Estimates Committee

Shri H. C. Dasappa presented the Eighty-seventh Report of the Estimates Committee on the Ministry of Steel, Mines and Fuel—Hindustan Steel Limited—General Service Charges at the Rourkela Steel Plant.

6. Calling Attention to Matter of Urgent Public Importance

Shri Premji R. Assar called the attention of the Minister of Home Affairs to the reported murder of a police officer in Delhi on April 11, 1960.

The Minister of Home Affairs made a statement in regard thereto.

7. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government legislative and other business for the week commencing the 25th April, 1960.

8. Government Bill—Introduced

The Reserve Bank of India (Amendment) Bill, 1960.

9. Motion Re: Fifty-first Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Fifty-first Report of the Business Advisory Committee presented to the House on the 21st April, 1960.”

The motion was adopted subject to the modification that the time allotted to the Representation of the People (Amendment) Bill, 1960 be increased from 1 hour to 3 hours.

10. Government Resolution—Adopted

Shri Jagjivan Ram moved the following Resolution:—

“That this House resolves that:

(i) A Parliamentary Committee consisting of 12 Members of this House to be nominated by the Speaker be appointed to review the rate of dividend which is at present payable by the Railway undertaking to the General Revenues as well as other ancillary matters in connection with the Railway Finance *vis-a-vis* the General Finance and make recommendations thereon by the 30th November, 1960; and

(ii) that this House recommends to the Rajya Sabha to agree to associate six Members from that Sabha with the Committee and to communicate the names of the Members so appointed to this House.”

One amendment was ruled out of order.

The following members took part in the debate:—

(1) Shri Naushir Bharucha

(2) Shri Atal Bihari Vajpayee

(3) Shri T. B. Vittal Rao

- (4) Shri Shibban Lal Saksena
- (5) Shri K. R. Achar
- (6) Shri C. R. Narasimhan
- (7) Shri Diwan Chand Sharma
- (8) Shri Ranbir Singh Chaudhuri

Shri Jagjivan Ram replied to the debate.

The Resolution was adopted.

11. Demands for Excess Grants (Railways) for 1957-58

Discussion on Demands for Excess Grants in respect of the Budget (Railways) for 1957-58, commenced.

Twenty cut motions—of which three more on Demand No. 4, four each on Demands Nos. 5 and 7, six on Demand No. 8, two on Demand No. 9 and one on Demand No. 17—were moved.

Five cut motions were ruled out of order.

The discussion was not concluded.

12. Motion Re: Sixty-third Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:—

“That this House agrees with the Sixty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th April, 1960.”

The motion was adopted.

13. Private Member's Resolution—Negatived

Discussion on the following Resolution by Shri Uma Charan Patnaik and the amendment thereto moved on the 8th April, 1960, continued:—

“This House is of opinion that Army, Navy, Air Force and Production Councils be established together with an over-all Defence Council to co-ordinate and control their activities.”

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shri V. K. Krishna Menon

The amendment was negatived.

The Resolution was also negatived.

14. Private Member's Resolution—Withdrawn

Shri A. M. Tariq moved the following Resolution:—

“This House is of opinion that on account of the failure of the United Nations Organisation to call upon Pakistan to vacate aggression in Kashmir, the Government should withdraw its complaint from the United Nations Organisation as a measure of protest.”

Two amendments were ruled out of order.

[P.T.O.]

Two amendments were moved by Shri Atal Bihari Vajpayee.

The following members took part in the debate:—

- (1) Shri Atal Bihari Vajpayee
- (2) Shri S. C. Gupta
- (3) Shri Kalika Singh
- (4) Shri Hem Barua
- (5) Shri Mulchand Dube
- (6) Shri Surendra Mahanty
- (7) Shri Joachim Alva
- (8) Shri Braj Raj Singh
- (9) Shri C. R. Pattabhi Raman
- (10) Shri Shibban Lal Saksena
- (11) Shri Ansar Harvani
- (12) Shri Raghunath Singh
- (13) Shri N. R. M. Swamy
- (14) Pandit Dwarka Nath Tiwary
- (15) Shri V. K. Krishna Menon

Shri A. M. Tariq replied to the debate.

The amendments were negatived.

The Resolution was withdrawn by leave of the House.

15. Discussion on Matter of Urgent Public Importance

Shri S. M. Banerjee raised a discussion on the statement made in the House on the 20th April, 1960 by the Deputy Minister of Law regarding photographs of voters of Calcutta South-West Parliamentary Constituency.

The following members took part in the debate:—

- (1) Shri A. K. Gopalan
- (2) Shri Aurobindo Ghosal
- (3) Shrimati Renuka Ray
- (4) Shri Yadav Narayan Jadhav
- (5) Shrimati Renu Chakravartty

Shri R. M. Hajarnavis replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Monday, the 25th April, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April, 25, 1960/Vaisakha 5, 1882 (Saka)

No. 400

1. Starred Questions

Twenty-seven Starred Questions (Nos. 1665—1691) were put down on the order paper out of which twenty-one were called. Original notice of Starred Question No. 1677 was received in Hindi.

Fifteen Starred Questions (Nos. 1665—1670, 1672, 1674, 1675, 1679—1683 and 1685) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions (Nos. 1671, 1673, 1676—1678 and 1684 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-six Unstarred Questions (Nos. 2488—2533) were put down on the order paper. Original notices of Unstarred Questions Nos. 2502, 2505, 2512—2514, 2520-2521, 2527—2529 and 2532 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following papers:—

(i) Evaluation Report of the Working Group on Small Scale Industries.

(ii) (a) Annual Report of the National Instruments Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.

(b) Review by the Government of the working of the above Company.

(2) A copy of the summary of the conclusions of the report of the employment patterns of the alumni of Delhi University.

(3) A copy of the Report of the Indian Government Trade Delegation to West European Countries (September-October, 1959).

[P.T.O.]

4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1960 passed by Lok Sabha on the 19th April, 1960.
- (ii) That at its sitting held on the 14th April, 1960, Rajya Sabha had concurred in the recommendation of Lok Sabha to appoint two members to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of two members and had appointed the following members to serve on the said Joint Committee:—

- (1) Shri M. Govinda Reddy
- (2) Shri Rajendra Pratap Sinha

5. Report of Estimates Committee

Shri H. C. Dasappa presented the Eighty-fifth Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Fifty-seventh Report of the Estimates Committee on the Ministry of Finance (Department of Revenue)—Central Excise Department.

6. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Labour and Employment to the reported strike by mica dealers in Bihar resulting in unemployment of about 40,000 workers.

The Deputy Minister of Labour laid on the Table a statement in regard thereto.

7. Statement by Member

Shri V. P. Nayar made a statement regarding certain matters arising out of the speech of the Finance Minister on the 10th March, 1960 in reply to the general discussion on the Budget (General).

The Minister of Finance made a statement in reply thereto.

8. Demands for Excess Grants (Railways) for 1957-58

Discussion on Demands for Excess Grants in respect of the Budget (Railways) for 1957-58, concluded.

All the cut motions moved on the 22nd April, 1960 were withdrawn by leave of the House.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Excess Demand
		Rs.
4	Revenue—Ordinary Working Expenses—Administration	44,66,228
5	Revenue—Ordinary Working Expenses—Repairs and Maintenance	3,67,54,149

Number of Demand	Name of Demand	Amount of Excess Demand
7	Revenue—Ordinary Working Expenses—Operation (Fuel)	56,04,858
8	Revenue—Ordinary Working Expenses—Operation other than Staff and Fuel	1,43,29,288
9	Revenue—Ordinary Working Expenses—Miscellaneous Expenses	15,88,214
12	Revenue—Dividend payable to General Revenues	15,74,370
15	Construction of New Lines—Capital and Depreciation Reserve Fund	15,55,279
16	Open Line works—Additions	5,09,15,374
17	Open Line Works—Replacements	5,66,95,048

9. Government Bill—Under Consideration

The Representation of the People (Amendment) Bill, 1960.

The motion for consideration of the Bill was moved by Shri R. M. Hajarnavis.

The following members took part in the debate:—

- (1) Shri Mahavir Tyagi
- (2) Shri Uddaraju Ramam
- (3) Shri Khushwaqt Rai
- (4) Shri N. G. Ranga
- (5) Shri Pendekanti Venkatasubbaiah
- (6) Shri Braj Raj Singh (*Speech unfinished*)

The discussion was not concluded.

10. Motion Re: Annual Report on the Working and Administration of Companies Act

Shri Badakumar Pratap Ganga Deb Bamra moved the following motion:—

“That this House takes note of the Annual Report on the Working and Administration of the Companies Act, 1956, for the year ended 31st March, 1959, laid on the Table of the House on the 25th March, 1960.”

The following members took part in the debate:—

- (1) Shri T. Nagi Reddy
- (2) Shri Aurobindo Ghosal
- (3) Shri Sinhasan Singh

[P.T.O.]

- (4) Shri Naushir Bharucha
- (5) Shri N. R. M. Swamy
- (6) Shri Ranbir Singh Chaudhuri
- (7) Shri Nityanand Kanungo

The motion was adopted.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 26th April, 1960.)

M.N.KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 26, 1960/Vaisakha 6, 1882 (Saka)

No. 401

1. Starred Questions

Twentyeight Starred Questions (Nos. 1692—1719) were put down on the order paper out of which sixteen were called. Original notices of Starred Questions Nos. 1704, 1709 and 1711 were received in Hindi.

Thirteen Starred Questions (Nos. 1692, 1694, 1695, 1697—99 and 1701 to 1707) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1693, 1696 and 1700 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventyfour Unstarred Questions (Nos. 2534—2607) were put down on the order paper. Original notices of Unstarred Questions Nos. 2553, 2556, 2558, 2571, 2585, 2587, 2588 and 2595 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of four adjournment motions given notice of by Sarvashri Hem Barua, T. Nagi Reddy, Arjun Singh Bhadauria and Braj Raj Singh and Shrimati Parvathi M. Krishnan regarding police firing in Manipur on the 25th April, 1960.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Joint Communiqué issued on the 25th April, 1960, on the conclusion of the talks between the Prime Ministers of India and China.
- (2) A copy of each of the following papers:—
 - (i) Annual Accounts of the All India Institute of Medical Sciences for the years 1956-57 and 1957-58 along with the Audit Report thereon, under sub-section (4) of Section 18 of the All India Institute of Medical Sciences Act, 1956.

[P.T.O.]

(ii) Notification No. G.S.R. 425 dated the 16th April, 1960 making certain further amendments to the Prevention of Food Adulteration Rules, 1955, under sub-section (2) of Section 23 of the Prevention of Food Adulteration Act, 1954.

(3) A copy of each of the following Notifications under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, making certain amendments to the Delhi Motor Vehicles Rules, 1940:—

(i) No. F.12(159)/57—Transport published in Delhi Gazette dated the 11th February, 1960.

(ii) No. F.12(197)/58—Transport published in Delhi Gazette dated the 3rd March, 1960.

(iii) No. F.12(15)/59—Transport published in Delhi Gazette dated the 24th March, 1960.

(4) A copy of Notification No. G.S.R. 428 dated the 16th April, 1960, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, making certain further amendments to the Rice (Uttar Pradesh) Price Control Order, 1959.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 23rd April, 1960, Rajya Sabha had agreed without any amendment to the Bombay Reorganisation Bill, 1960, passed by Lok Sabha on the 19th April, 1960.

6. Report of Committee on absence of Members from the Sitzings of the House

Shri Mulchand Dube presented the Twentieth Report of the Committee on Absence of Members from the Sitzings of the House and also laid on the Table a list showing names of members who were continuously absent from the sittings of the House for 15 days or more from the 8th February to the 18th March, 1960, during the Tenth Session.

7. Report of Estimates Committee

Shri H. C. Dasappa presented the Ninetieth Report of the Estimates Committee on the Ministry of Labour and Employment—Part III (Social Security Schemes and Miscellaneous).

8. Government Bill—Introduced

The Appropriation (Railways) No. 3 Bill, 1960.

9. Government Bills—Passed

(i) *The Representation of the People (Amendment) Bill, 1960*

Discussion on the motion for consideration of the Bill moved on the 25th April, 1960, continued.

The following members took part in the debate:—

- (1) Shri Braj Raj Singh
- (2) Shri Mulchand Dube
- (3) Shri Shree Narayan Das
- (4) Pandit Thakur Das Bhargava
- (5) Shri Sinhasan Singh

Shri R. M. Hajarnavis replied to the debate.

On the motion for consideration the House divided, Ayes 112; Noes 29. The motion for consideration was accordingly adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

On an amendment to clause 5 moved by Shri Braj Raj Singh the House divided, Ayes 23; Nos 110. The amendment was accordingly negatived.

Clause 5 was also adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. M. Hajarnavis.

The motion was adopted and the Bill was passed.

(ii) *The Estate Duty (Amendment) Bill, 1960*

The motion for consideration of the Bill was moved by Shrimati Tarkeshwari Sinha.

The following members took part in the debate:—

- (1) Shri P. T. Punnoose
- (2) H. H. Maharaja Shri Karni Singhji of Bikaner
- (3) Shri Surendranath Dwivedy
- (4) Shri Ram Krishan Gupta
- (5) H. H. Maharaja Pratap Keshari Deo
- (6) Shri Aurobindo Ghosal

Shrimati Tarkeshwari Sinha replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Tarkeshwari Sinha.

The following members took part in the debate:—

- (1) Shri Surendranath Dwivedy
- (2) Shri Surendra Mahanty
- (3) Shri Ajit Singh Sarhadi

The motion was adopted and the Bill was passed.

(iii) *The Reserve Bank of India (Amendment) Bill, 1960*

The motion for consideration of the Bill was moved by Shrimati Tarkeshwari Sinha.

The following members took part in the debate:—

- (1) Shri Ajit Singh Sarhadi
- (2) Shri Ranbir Singh Chaudhuri

[P.T.O.]

- (3) Shri Kalika Singh
- (4) Shri Raghunath Singh
- (5) Shri Nemi Chandra Kasliwal

Shrimati Tarkeshwari Sinha replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Tarkeshwari Sinha.

The motion was adopted and the Bill was passed.

10. Statement Re: Change in Government Business

The Minister of Parliamentary Affairs made a statement regarding a change in the Government business for the current week.

11. Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri Braj Raj Singh raised a half-an-hour discussion on points arising out of the answer given on the 9th April, 1960 to Starred Question No. 1394 regarding interception of coal wagons on Railways.

Shri S. V. Ramaswamy replied to the debate.

(Lok Sabha adjourn'd till 11 A.M. on Wednesday, the 27th April, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 27, 1960/Vaisakha 7, 1882 (Saka)

No. 402

1. Starred Questions

Sixty-three Starred Questions (Nos. 1720-1732, 1732-A, 1733-1735, 1735-A, 1736-1752, 1752-A, 1753, 1753-A, 1754, 1755, 1757-1759, 1759-A, 1760-1768, 1768-A and 1769-1777) were put down on the order paper out of which fifteen were called. Starred Question No. 1756 was transferred to the list of questions for the 29th April, 1960. Original notices of Starred Questions Nos. 1728, 1731, 1732-A, 1738, 1741, 1742, 1745, 1750 and 1759-A were received in Hindi.

Fifteen Starred Questions (Nos. 1720-1732, 1732-A, and 1733) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

One hundred and eighty-one Unstarred Questions (Nos. 2608-2684, 2686-2752, 2754-2781 and 2781-A to 2781-I) were put down on the order paper. Unstarred Questions Nos. 2685 and 2753 were transferred to the list of questions for the 29th and 28th April, 1960 respectively. Original notices of Unstarred Questions No. 2642, 2643, 2663, 2675, 2692, 2693, 2700-1703, 2708, 2710, 2714, 2715, 2722, 2723, 2737, 2739, 2740, 2755, 2763, 2769, 2780, 2781, 2781-A and 2781-G were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Civil Accounts Association, Assam addressed to the Minister of Finance was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following papers under sub-section (2) of Section 17A of the Industrial Disputes Act, 1947:—

- (a) The award of the Labour Court, Andaman and Nicobar Islands, Port Blair, in Industrial Dispute No. 2 of 1959 published in Andaman Nicobar Gazette Notification No. IDA/17/3 dated the 5th July, 1959.

[P.T.O.]

- (b) Notification No. 129/59 published in Andaman Nicobar Gazette dated the 30th September, 1959, rejecting the above award.
- (2) The Rajasthan Bhoodan Yagna Board (Reconstitution) Order, 1960, published in Notification No. G.S.R. 406 dated the 8th April, 1960, under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957.
- (3) A copy of Notification No. G.S.R. 420 dated the 16th April, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878.

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Sixty-fourth Report of the Committee on Private Members' Bills and Resolutions.

6. Reports of Estimates Committee

Shri H. C. Dasappa presented the following Reports of the Estimates Committee:—

- (1) Ninety-third Report on the Ministry of Steel, Mines & Fuel—National Coal Development Corporation Ltd., Ranchi (Reports and Accounts).
- (2) Ninety-fourth Report on the Ministry of Commerce & Industry—Hindustan Machine Tools Ltd., Bangalore (Reports and Accounts).

7. Calling Attention to Matter of Urgent Public Importance

Shri R. K. Khadilkar called the attention of the Minister of Transport and Communications to the strike by road transport operators in Bombay.

The Minister of State in the Ministry of Transport and Communications laid on the Table a statement in regard thereto.

8. Government Bills—Passed

(i) The Appropriation (Railways) No. 3 Bill, 1960

The motion for consideration of the Bill was moved by Shri Jagjivan Ram.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagjivan Ram.

The motion was adopted and the Bill was passed.

(ii) The Supreme Court (Number of Judges) Amendment Bill, 1960, as passed by the Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri B. N. Datar.

The following members took part in the debate:—

- (1) Pandit Krishna Chandra Sharma
- (2) Shri S. C. Gupta
- (3) Pandit Thakur Das Bhargava
- (4) Shri Aurobindo Ghosal
- (5) Shri C. R. Pattabhi Raman
- (6) Shri Raghubir Sahai
- (7) Shri Ajit Singh Sarhadi
- (8) Shri Radhelal Vyas
- (9) Shri S. Easwara Iyer
- (10) Shri J. M. Mohamed Imam
- (11) Shri Satyendra Narayan Sinha
- (12) Shri Ram Krishan Gupta
- (13) Shri Kalika Singh

Shri B. N. Datar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. N. Datar.

The motion was adopted and the Bill was passed.

(iii) *The Indian Boilers (Amendment) Bill, 1960, as passed by Rajya Sabha.*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Anil K. Chanda.

The following members took part in the debate:—

- (1) Shri K. T. K. Tangamani
- (2) Shri Aurobindo Ghosal
- (3) Shri Kashi Nath Pandey

Shri Anil K. Chanda replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 21 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Anil K. Chanda.

The motion was adopted and the Bill was passed.

[P.T.O.]

9. Motion Re: Joint Committee on Government Bill—under consideration

The Delhi Primary Education Bill, 1960

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Dr. K. L. Shrimali and his speech was not concluded.

10. Half-An-Hour Discussion on Matters arising out of Answer to Question

Shri T. B. Vittal Rao raised a half-an-hour discussion on points arising out of the answer given on the 18th March, 1960 to Starred Question No. 935 regarding doubling of Vijayawada Gudur Section.

Shri S. V. Ramaswamy replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 28th April, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 28, 1960/Vaisakha 8, 1882 (Saka)

No. 403

1. Starred Questions

Fifty-one Starred Questions (Nos. 1778—1782, 1782-A, 1783—1793, 1793-A, 1793-B, 1794—1798, 1798-A, 1799—1801, 1801-A, 1802, 1802-A, 1802-AA, 1802-B, 1803—1808, 1808-A, 1809, 1809-A, 1810, 1810-A, 1810-B, 1811—1814, 1814-A and 1814-B were put down on the order paper out of which twenty-four were called. Original notices of Starred Questions Nos. 1781, 1782, 1791, 1794, 1797, 1806 and 1812 were received in Hindi.

Eighteen Starred Questions (Nos. 1778—1782, 1783—1785, 1787—1789, 1791, 1793, 1793-B, 1794—1796 and 1798 were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1782-A, 1786, 1790, 1792, 1793-A and 1797 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Ninety-three Unstarred Questions (Nos. 2782—2870, 2870-A, 2870-B, 2870-C, and 2870-D were put down on the order paper. Original notices of Unstarred Questions Nos. 2809—2811, 2815, 2820, 2827, 2839 and 2848 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Agreement made between the Government of India and S.C.K. (Agencies) Limited, General Sir James Marshall-Cornwall and S. G. Klein, in respect of certain claims arising out of a contract for supply of jeeps.
- (2) A Statement containing brief replies to various items raised in the Audit Report, Defence Services, 1960.
- (3) A copy of each of the following papers under sub-rule (5) of Rule 3 of the Air Corporations Rules, 1954:—
 - (i) Summary of the Budget Estimates of Revenue and Expenditure of the Indian Airlines Corporation for the year 1960-61.

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- (ii) Summary of Actuals for the year 1958-59 and Budget Estimates and Revised Estimates for the year 1959-60 and Budget Estimates for the year 1960-61 under Capital, of the Indian Air lines Corporation.
- (iii) Summary of Budget Estimates of Revenue and Expenditure of the Air-India International Corporation for the year 1960-61.
- (iv) Summary of Actuals for the year 1958-59, Budget Estimates and Revised Estimates for the year 1959-60 and Budget Estimates for the year 1960-61 under Capital, of the Air-India International Corporation.
- (4) A copy of Agreement made between the Government of India and Messrs Citizen Watch Co., Tokyo for the manufacture of watches.
- (5) A copy of the Notification No. G.S.R. 452 dated the 23rd April, 1960 under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952, making certain amendment to the Employees' Provident Funds Scheme, 1952.
- (6) A copy of each of the following papers:—
 - (i) Annual Report of the Hindustan Chemicals and Fertilizers Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor General, thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
 - (ii) Review by the Government of the working of the above Company.
- (7) A copy of Notification No. G.S.R. 430 dated the 16th April, 1960 under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain further amendment to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955.

4. Minutes of Parliamentary Committees—Laid on the Table

(i) The Minutes of the sittings (Fifty-sixth to Sixty-fifth) of the Committee on Private Members' Bills and Resolutions held during the Tenth Session were laid on the Table.

(ii) The following Minutes of the sittings of the Estimates Committee were laid on the Table:—

- (a) Minutes relating to the Seventy-seventh and Seventy-ninth Reports on the Ministry of Commerce and Industry—Small Scale Industries.
- (b) Minutes relating to the Eighty-sixth Report on the Ministry of Commerce and Industry—The State Trading Corporation of India Limited.
- (c) Minutes relating to the Eighty-fourth, Eighty-eighth and Ninetieth Reports on the Ministry of Labour and Employment.

5. Reports of Estimates Committee

Shri H. C. Dasappa presented the following Reports of the Estimates Committee:—

- (i) Ninety-second Report on the Growth of Civil Non-Plan Expenditure.
- (ii) Ninety-fifth Report on the Ministry of Finance—The Rehabilitation Finance Administration (Reports and Accounts).

6. Calling Attention to Matter of Urgent Public Importance

Shri Prafulla Chandra Borooah called the attention of the Minister of Transport and Communications to the reported danger facing inland water transport on the river Brahmaputra.

The Minister of State in the Ministry of Transport and Communications laid on the Table a statement in regard thereto.

7. Order of Business for Friday, the 29th April, 1960

The Minister of Parliamentary Affairs announced that on Friday, the 29th April, 1960, Private Members' Business would be taken up after the Question Hour and the Government Motion regarding the Joint Communiqué issued on the conclusion of talks between the Prime Ministers of India and China would be taken up at 3 p.m. The House agreed.

8. Motions Re: Joint Committees on Government Bills—Adopted

- (i) *The Delhi Primary Education Bill, 1960.*

Dr. K. L. Shrimali concluded his speech on the motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses, moved on the 27th April, 1960.

The following members took part in the debate:—

- (1) Shri A. E. T. Barrow
- (2) Shrimati Renu Chakravartty
- (3) Dr. Sushila Nayar
- (4) Shri C. R. Pattabhi Raman
- (5) Shri Mohan Swarup
- (6) Shri Sinhasan Singh
- (7) Pandit Munishwar Dutt Upadhyay
- (8) Shri Ram Sewak Yadav
- (9) Shri Radha Raman
- (10) Shri Prakash Vir Shastri
- (11) Shri Shree Narayan Das
- (12) Shri Diwan Chand Sharma

Dr. K. L. Shrimali replied to the debate.

The motion was adopted as follows:—

“That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for free and compulsory education for

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children in the Union territory of Delhi made in the motion adopted by Rajya Sabha at its sitting held on the 14th April, 1960 and communicated to this House on the 16th April, 1960 and resolves that the following members of Lok Sabha be nominated to serve on the said Joint Committee, namely, Shri Amjad Ali, Shri M. Ayyakannu, Shri Chuni Lal, Shri Shankarrao Khanderao Dige, Shri V. Eacharan, Shri Aurobindo Ghosal, Shri Kanhu Charan Jena, Shri Nemi Chandra Kasliwal, Shri Chhanganlal M. Kedaria, Shri N. Keshava, Shri Baij Nath Kureel, Shri Nibaran Chand Laskar, Shri N. B. Maiti, Shri Ram Chandra Majhi, Shri Jiyalal Mandal, Shrimati Minimata Agamdas Guru, Shri R. Govindarajulu Naidu, Shri C. Krishnan Nair, Shri P. K. Vasudevan Nair, Shri Naval Prabhakar, Shri Ram Saran, Shri Devulappali Venkateswar Rao, Shri Bhola Raut, Shrimati Renuka Ray, Shri Birbal Singh, Dr. M. V. Gangadhara Siva, Shri Shradhdhakar Supakar, Shri Shiva Dutt Upadhyaya, Shri Atal Bihari Vajpayee and Shri Balkrishna Wasnik."

(ii) The Children Bill, 1959.

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Dr. K. L. Shrimali.

The following members took part in the debate:—

- (1) Shri K. K. Warior
- (2) Shri Ranbir Singh Chaudhuri
- (3) Shrimati Renuka Ray
- (4) Shri Diwan Chand Sharma

Dr. K. L. Shrimali replied to the debate.

The motion was adopted as follows:—

"That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the care, protection, maintenance, welfare, training education and rehabilitation of neglected or delinquent children and for the trial of delinquent children in the Union-territories made in the motion adopted by Rajya Sabha at its sitting held on the 15th February, 1960 and communicated to this House on the 18th February, 1960 and resolves that the following members of Lok Sabha be nominated to serve on the said Joint Committee, namely, Shri P. Subbiah Ambalam, Shri S. R. Arumugham, Shri S. M. Banerjee, Shri Dharanidhar Basumatari, Shri Bhakt Darshan, Shri Laxmanrao Shrawanji Bhatkar, Shri J. B. S. Bist, Pandit Braj Narayan "Brajesh", Shri Akbarbhai Chavda, Shri Daljit Singh, Shri Nayantara Das, Shri Shree Narayan Das, Shri Resham Lal Jangde, Shri M. R. Krishna, Shrimati Sangam Laxmi Bai, Shri Mathew Maniyangadan, Shri Mohan Swarup, Shri J. G. More, Shri Mohan Nayak, Dr. Sushila Nayar, Shrimati Uma Nehru, Shri Deen Bandhu Parmar, Shri Uddaraju Ramam, Shri Ram Garib, Shri Mahadevappa Rampure, Shri Radha Charan Sharma, Shri Prakash Vir Shastri, Shri Babu Nath Singh, Shri Prabhu Narayan Singh and Shri Tula Ram."

9. Government Bill—Passed

The Hindu Marriages (Validation of Proceedings) Bill, 1960, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri R. M. Hajarnavis.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. M. Hajarnavis.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 4.47 p.m. and reassembled at 5 p.m.)

10. Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri Chintamani Panigrahi raised a half-an-hour discussion on points arising out of the answer given on the 3rd March, 1960 to Starred Question No. 580 regarding Bolani Ore Mines.

Sardar Swaran Singh replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Friday, the 29th April, 1960).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 29, 1960/Vaisakha 9, 1882 (Saka)

No. 404

1. Starred Questions

Thirty-nine Starred Questions (Nos. 1815—1834, 1834-A, 1834-B, 1835—1839, 1841—1847, 1847-A, 1848 and 1850—1852) were put down on the order paper out of which fifteen were called. Starred Questions Nos. 1840 and 1849 were transferred to the list of questions for the 28th April, 1960. Original notices of Starred Questions Nos. 1819, 1822, 1831 and 1847 were received in Hindi.

Fifteen Starred Questions (Nos. 1815—1828 and 1832) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

One hundred and four Unstarred Questions (Nos. 2871—2949, and 2951—2975) were put down on the order paper. Original notices of Unstarred Questions Nos. 2888, 2896, 2901, 2902, 2908, 2909, 2920, 2932, 2934, 2939, 2941, 2945, 2951, 2958 and 2972 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

One Short Notice Question regarding C.H.S. Dispensary, Laxmibai Nagar, New Delhi addressed to the Minister of Health was asked. It was orally answered and supplementary questions were also asked and answered thereon. Reply to one Short Notice Question regarding Indians in South Africa addressed to the Prime Minister of which the questioner was absent was laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following papers:—

- (i) Notification No. 2/8/60.O.L. dated the 27th April, 1960 containing the directions issued by the President under clause (6) of Article 344 of the Constitution on the Report of the Committee of Parliament on Official Language.

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- (ii) Order of the President, under clause (1) of Article 339 of the Constitution appointing the Scheduled Areas and Scheduled Tribes Commission published in Notification No. 11/6/59-SCT-IV dated the 28th April, 1960.
- (2) A copy of the Appropriation Accounts (Civil), 1958-59 (including proforma commercial accounts) and the Audit Report, 1960, under Article 151(1) of the Constitution.
- (3) A copy each of the statements of cases in which the lowest tenders had not been accepted by the India Store Department, London and the India Supply Mission, Washington, during the half-year ending the 31st December, 1959.
- (4) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various session of Second Lok Sabha:—
- | | |
|--|------------------------|
| (i) Supplementary Statement No. II. | Tenth Session, 1960. |
| (ii) Supplementary Statement No. V | Ninth Session, 1959. |
| (iii) Supplementary Statement No. VIII . | Eighth Session, 1959. |
| (iv) Supplementary Statement No. XV | Seventh Session, 1959. |
| (v) Supplementary Statement No. XVII | Sixth Session, 1958. |
| (vi) Supplementary Statement No. XXIX | Fourth Session, 1958. |
| (vii) Supplementary Statement No. XXVII | Third Session, 1957. |
- (5) A copy of Notification No. G.S.R. 447 dated the 23rd April, 1960, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, making certain further amendment to the Mineral Concession Rules, 1949.
- (6) A copy of each of the following Notifications, under sub-section (2) Section 18A of the Industries (Development and Regulation) Act, 1951:—
- (i) S.O. 852 dated the 2nd April, 1960.
- (ii) S.O. 908 dated the 9th April, 1960.
- (7) A copy of the Madhya Bharat Indian Medicine Board Order, 1960, published in Notification No. G.S.R. 408, dated the 11th April, 1960, under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957.
- (8) A copy of Notification No. S.O. 877, dated the 9th April, 1960, under sub-section (3) of Section 26 of the Coir Industry Act, 1953, making certain amendments to the Coir Industry Rules, 1954.
- (9) A copy of each of the following papers:—
- (i) The Employment Exchanges (Compulsory Notification of Vacancies) Rules, 1960 published in Notification No. G.S.R. 477 dated the 26th April, 1960, under sub-section (3) of Section 10 of the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959.
- (ii) Report of the Informal Committee of Members of Parliament on Gorakhpur Labour.

- (10) A copy of the Delhi Roller Flour Mills (Wheat Products) Price Control Order, 1960, published in Notification No. G.S.R. 476 dated the 25th April, 1960, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

5. Minutes of Parliamentary Committees—Laid on the Table

(i) The Minutes of the sittings (Eighteenth to Twentieth) of the Committee on Absence of Members from the Sittings of the House held during the Tenth Session were laid on the Table.

(ii) The Minutes of the sittings (Fortieth to Forty-fourth) of the Committee on Petitions held during the Tenth Session were laid on the Table.

(iii) The Minutes of the Seventeenth and Eighteenth sittings of the Committee on Government Assurances held during the Tenth Session were laid on the Table.

(iv) The following Minutes of the sittings of the Estimates Committee were laid on the Table:—

(a) Minutes relating to the Ninety-sixth and Ninety-seventh Reports on the Ministry of Rehabilitation—Eastern Zone and Dandakaranya Project.

(b) Minutes relating to the Ninety-second Report on Growth of Civil Non-Plan Expenditure and Procedural and Miscellaneous Matters.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

(1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the following Bills:—

(i) The Finance Bill, 1960, passed by Lok Sabha on the 21st April, 1960.

(ii) The Estate Duty (Amendment) Bill, 1960, passed by Lok Sabha on the 26th April, 1960.

(iii) The Appropriation (Railways) No. 3 Bill, 1960, passed by Lok Sabha on the 27th April, 1960.

(2) That at its sitting held on the 28th April, 1960, Rajya Sabha had agreed without any amendment to the Representation of the People (Amendment) Bill, 1960, passed by Lok Sabha on the 26th April, 1960.

7. President's Assent to Bill

Secretary laid on the Table the Appropriation (No. 2) Bill, 1960, passed by the Houses of Parliament during the current Session and assented to by the President since the last report made to the House on the 18th April, 1960.

8. Report of Committee on Subordinate Legislation

Sardar Hukam Singh presented the Eighth Report of the Committee on Subordinate Legislation.

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9. Report of Committee on Petitions

Shri Upendranath Barman presented the Ninth Report of the Committee on Petitions.

10. Reports of Estimates Committee

Shri H. C. Dasappa presented the following Reports of the Estimates Committee:—

- (i) Ninety-first Report on the action taken by Government on the recommendations/conclusions contained in the Thirty-third Report and residual recommendations contained in the Seventeenth, Twenty-first, Twenty-fourth and Twenty-sixth Reports of the Estimates Committee (First Lok Sabha) on the Ministry of Railways.
- (ii) Ninety-sixth Report on the Ministry of Rehabilitation—Eastern Zone.
- (iii) Ninety-seventh Report on the Ministry of Rehabilitation—Dandakaranya Project.

11. Calling attention to Matters of Urgent Public Importance

Shri Prafulla Chandra Borooah called the attention of the Minister of Railways to the death of a student in the 63 UP train in Assam on 7th April, 1960.

The Deputy Minister of Railways made a statement in regard thereto.

In response to the other calling attention notice by Shri Prafulla Chandra Borooah regarding the burning of houses in the Churachandpur sub-division of Manipur by a group of Hmars, the Minister of State in the Ministry of Home Affairs laid a statement on the Table.

12. Leave of Absence

(i) The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- | | |
|---|--|
| (1) Shri Mohammed Khuda Bukhsh . | 8th February to 6th April, 1960 (Tenth Session). |
| (2) Shri B. Pocker . | 5th April, to 22nd April 1960 (Tenth Session). |
| (3) Shri J. B. Kripalani . | 6th April to 29th April, 1960 (Tenth Session). |
| (4) Her Highness Maharani Vijaya Raje Scindia of Gwalior. | 8th February to 6th April, 1960 (Tenth Session). |
| (5) Shri Chandikeshwar Sharan Singh Ju Deo. | 8th February to 6th April, 1960 (Tenth Session). |
| (6) Shri U. Muthuramalinga Thevar . | 7th April to 29th April, 1960 (Tenth Session). |
| (7) Shri S. Easwara Iyer . | 25th February to 16th April, 1960 (Tenth Session). |
| (8) Shri Dippala Suri Dora | 23rd February to 18th April, 1960 (Tenth Session). |
| (9) Shri Joginder Sen-Mandi . | 28th March to 21st April, 1960 (Tenth Session). |
| (10) Shri Naih Pai | 30th March to 29th April, 1960 (Tenth Session). |
| (11) Chaudhari Paragi Lal | 19th February to 17th April, 1960 (Tenth Session). |

(ii) The absence of Shri Chowkhamoon Gohain for the 22nd December, 1959. (Ninth Session) and from the 8th February to the 14th April, 1960 (Tenth Session) was condoned.

13. Statements by Minister of Steel, Mines and Fuel

(i) The Minister of Steel, Mines and Fuel made a statement clarifying the reply given on the 22nd April, 1960, to a Supplementary by H. H. Maharaja Pratap Keshari Deo on Starred Question No. 1643 regarding Small Blast Furnace, Barbil.

(ii) The Minister of Steel, Mines and Fuel made a statement clarifying the replies given on the 22nd April, 1960, to Supplementaries by Sarvashri Raghunath Singh and S. R. Arumugham on Starred Question No. 1650 regarding Export of Steel.

14. Statement by Parliamentary Secretary to the Minister of Labour and Employment and Planning

The Parliamentary Secretary to the Minister of Labour and Employment and Planning made a statement correcting the reply given on the 20th April, 1960 to a Supplementary by Shri Braj Raj Singh on Starred Question No. 1608 regarding Re-constitution of the Education Panel by the Planning Commission.

15. Government Bills—introduced

- (1) The Taxation Laws (Amendment) Bill, 1960.
- (2) The Motor Transport Workers Bill, 1960.

16. Motion Re: Sixty-fourth Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh moved the following motion:—

“That this House agrees with the Sixty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 27th April, 1960.”

The Motion was adopted.

17. Private Members' Bills—introduced

- (1) The Dissolution of Muslim Marriages (Amendment) Bill, 1959 (*Amendment of section 1*) by Shri B. Pocker.
- (2) The Muslim Personal Law (*Shariat*) Application (Amendment) Bill, 1959 (*Amendment of section 1*) by Shri B. Pocker.
- (3) The Mussalman Wakf Validating (Amendment) Bill, 1959 (*Amendment of section 1*) by Shri B. Pocker.
- (4) The Land Acquisition (Amendment) Bill, 1960 (*Amendment of section 18*) by Shri Jhulan Sinha.
- (5) The Marriage Control Bill, 1960, by Shri Subiman Ghose.
- (6) The Constitution (Amendment) Bill, 1960 (*Amendment of the Eighth Schedule*) by Shri Atal Bihari Vajpayee.

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18. Private Member's Bill—negatived

The Representation of the People (Amendment) Bill, 1959 (Insertion of new section 7A) by Shri T. B. Vittal Rao

Discussion on the motion for consideration of the Bill moved by Shri T. B. Vittal Rao on the 16th April, 1960, continued.

The following members took part in the debate:—

- (1) Shri Jaipal Singh
- (2) Shri Sinhasan Singh
- (3) H. H. Maharaja Pratap Keshari Deo
- (4) Shri Ranbir Singh Chaudhuri
- (5) Shri Braj Raj Singh
- (6) Shri Diwan Chand Sharma
- (7) Shri C. R. Narasimhan
- (8) Shri Mool Chand Jain
- (9) Shri S. C. Gupta
- (10) Shri R. M. Hajarnavis

Shri T. B. Vittal Rao replied to the debate.

The motion for consideration of the Bill was negatived.

19. Private Member's Bill—Motion for Circulation—under consideration

The Ceilings on Salary (in Private Sector) Bill, 1960 by Shri A. M. Tariq.

The motion for circulation of the Bill for the purpose of eliciting opinion thereon by the 15th September, 1960, was moved by Shri A. M. Tariq.

The following members took part in the debate:—

- (1) Shri T. Nagi Reddy
- (2) Shri N. Keshava (*Speech unfinished*)

The discussion was not concluded.

20. Motion re: Joint Communiqué issued on conclusion of talks between Prime Ministers of India and China

Shri Jawaharlal Nehru moved the following motion:—

“That the Joint Communiqué issued on the conclusion of the talks between Premier of the State Council of the People's Republic of China and Prime Minister of India, laid on the Table of the House on Tuesday, April 26, 1960, be taken into consideration.”

Four substitute motions were moved by—

- (1) H. H. Maharaja Pratap Keshari Deo
- (2) Shri Surendranath Dwivedy
- (3) Shri Ram Sewak Yadav
- (4) Shri Atal Bihari Vajpayee

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri Surendranath Dwivedy
- (3) Shri Nemi Chandra Kasiwal
- (4) Shri N. G. Ranga
- (5) Shri Atal Bihari Vajpayee
- (6) H. H. Maharaja Pratap Keshari Deo
- (7) Shri Braj Raj Singh

Shri Jawaharlal Nehru replied to the debate.

The substitute motion moved by H. H. Maharaja Pratap Keshari Deo was withdrawn by leave of the House.

All other substitute motions were negatived.

(Lok Sabha adjourned *sine die* at 5.7 P.M.

M. N. KAUL,
Secretary.